BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 422 OF 2023

IN THE MATTER OF:

ABHISHEK SHUKLA **...APPLICANT**

VERSUS

STATE OF U.P & OTHERS **...RESPONDENTS**

NDOH: 08.02.2024

INDEX OF DOCUMENTS ON BEHALF OF RESPONDENT NO.15

S.NO.	PARTICULARS	PG. NO.
1.	Copy of Lease Deed dated 03.01.2022 executed by the Government of the State of Uttar Pradesh.	1-15
2.	Copy of Environment Clearance issued by SEIAA dated 14.12.2021.	16-24
3.	Copy of permission issued by DGMS dated 23.10.2023.	25-26
4.	Copy of CTO issued by Uttar Pradesh Pollution Control Board dated 03.06.2023.	27-32
5.	Copy of Compliance report filed on 05.08.2023.	33-202

RESPONDENT NO.15

THROUGH

S. C. LADI AND COMPANY
Deeksha L. Kakar and Dhruv Kakar
ADVOCATES
B-6/58, LGF, SAFDARJUNG ENCLAVE
NEW DELHI – 110029.
Ph. 9313119255 |deeksha.kakar@scladi.com
Enrol.No.D/1154/2008

New Delhi
Dated: 06.02.2024

I / 681 /22

Sign. Auth. मनोज कुमार अवस्थी
A.C.C. Name .....
MANOJ KUMAR AWASTHI
A.C.C. Code- UP14315004
A.C.C. Address- Banda
Mobile-9648554872
License No.-20 Banda - 2013
Tahsil And District-Banda

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP85459430121199T
Certificate Issued Date	:	29-Dec-2021 05:14 PM
Account Reference	:	NEWIMPACC (SV)/ up14315004/ BANDA SADAR/ UP-BND
Unique Doc. Reference	:	SUBIN-UPUP1431500460832045580019T
Purchased by	:	SRI BAJRANG ROAD LINES PART SURESH PRATAP SINGH
Description of Document	:	Article 35 Lease
Property Description	:	MAUJA-GIRWAN THE-NARAINI DIST-BANDA GATA NO-1876, KHAND NO-03, AR-1.41HIR
Consideration Price (Rs.)	:	3,96,21,000 (Three Crore Ninety Six Lakh Twenty One Thousand only)
First Party	:	GOV OF UP TRUGHT BANDA
Second Party	:	SRI BAJRANG ROAD LINES PART SURESH PRATAP SINGH
Stamp Duty Paid By	:	SRI BAJRANG ROAD LINES PART SURESH PRATAP SINGH
Stamp Duty Amount(Rs.)	:	7,92,420 (Seven Lakh Ninety Two Thousand Four Hundred And Twenty only)

Please write or type below this line

(रामजीधर दुबे)
खान पर्वेक्षक
बाँदा

(ईश्वर चन्द्र)
खान निरी...

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी खनिज
बाँदा।

RS 0004009394

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3. In case of any discrepancy please inform the Competent Authority.

(2)

"प्रपत्र एम0एम0–6"
खनन के लिये नीलाम पट्टे का प्रपत्र (नियम–29)

यह अनुबन्ध आज दिनांक 03-01-2022 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे **"राज्य–सरकार"** कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्तांकिती भी समझे जायेंगे)

एक पक्ष

और **श्री बजरंग रोड लाइन्स पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह निवासी ग्राम व पोस्ट–मऊ, 584, कटरा लालगंज, तहसील गौरीगंज, जिला अमेठी** जो सभी इण्डियन पार्टनरशिप एक्ट 1932 (एक्ट संख्या–9, 1932) के अधीन निबन्धित फर्म **श्री बजरंग रोड लाइन्स** के नाम और रूप के अधीन भागीदारी में कारोबार कर रहे है और जिनका निबद्ध कार्यालय **पता–करनपुर, नियर कुण्डनगंज, रेलवे स्टेशन, जिला रायबरेली** पर है, जिन्हे आगे **"पट्टेदार"** कहा गया है, जिस पदावली के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उक्त समस्त भागीदार, उसके अपने–अपने दायाद, निष्पादक तथा विधिक प्रतिनिधि भी समझे जायेगे।

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली–2021 जिसे आगे **"उक्त नियमावली"** कहा गया है के अनुसार किये गये ई–निविदा सह ई–नीलामी में मात्रा **14,100 घनमीटर** (प्रतिवर्ष) उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्डर के लिये पट्टेदार द्वारा **रू0 281.00** प्रति घनमीटर की दर से प्रथम दस वर्ष हेतु प्रतिवर्ष **रू0 39,62,100.00 (उन्तालिस लाख बासठ हजार एक सौ रूपये मात्र)** देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 10 वर्ष के निमित्त एतद्धीन लिखित अनुसूची के भाग–1 में वर्णित भूमि ग्राम–गिरवां के खसरा/गाटा/खण्ड संख्या–1876 (खण्ड सं0–03) रकबा 1.41 हे0 के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप राज्य सरकार के पास **रू0 9,90,525.00 (नौ लाख नब्बे हजार पांच सौ पच्चीस रूपये मात्र)** की धनराशि जमा कर दी है।

यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। ग्रेनाइट, गिट्टी, खण्डा, बोल्डर जिन्हें आगे अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त खान, तल्प (Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग–1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तो के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 03-01-2022 से दिनांक 02-01-2032 तक 10 वर्ष की **आगामी** अवधि के लिए पट्टेदार को एतद्द्वारा दिये गये और पट्टान्तरित ऐसे भू–गृहादि

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(रामजीधर दुबे)
खान पर्वेक्षक
बाँदा

(ईश्वर चन्द्र)
खान निरीक्षक
बाँदा

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी खनिज
बाँदा।

(3)

धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के **भाग–2** में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न–भिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्द्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्द्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्द्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग–3 में अभिव्यक्ति है।

ऊपर अभिदिष्ट अनुसूची
भाग–1
इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान–वह समस्त भू–खण्ड जो जनपद–बांदा की तहसील नरैनी में स्थान ग्राम–गिरवां के खसरा संख्या/गाटा/खण्ड संख्या–1876 (खण्ड सं0–03) रकबा 1.41 हे0 जो इसके साथ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रंजित (Colourd) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित है :–

खसरा/गाट/खण्ड संख्या–1876 (खण्ड सं0–03) रकबा 1.41 हे0	उत्तर– गाटा सं0–1876 में स्वीकृत खनन पट्टा खण्ड सं0–2, 6 एवं गाटा सं0–1963 दक्षिण– गाटा सं0–1894, 1895 पूरब– गाटा सं0–1876 में स्वीकृत खनन पट्टा खण्ड सं0–4 एवं गाटा सं0–1962 व 1963 पश्चिम–गाटा सं0–1876 में स्वीकृत खनन पट्टा खण्ड सं0–5, 6 एवं गाटा सं0–1888 (A) 25°18'25.54"N 80°22'58.90"E (B) 25°18'27.81"N 80°23'0.21"E (C) 25°18'26.65"N 80°23'0.21"E (D) 25°18'27.81"N 80°23'2.07"E (E) 25°18'27.81"N 80°23'2.35"E (F) 25°18'25.48"N 80°23'5.07"E (G) 25°18'24.06"N 80°23'0.21"E (H) 25°18'22.24"N 80°23'0.67"E (I) 25°18'21.98"N 80°22'59.69"E (J) 25°18'25.54"N 80°22'58.28"E

और जिसे एतद्द्वारा **"उक्त भूखण्ड"** कहा गया है।

"भाग–2"
इस पट्टे द्वारा संरक्षित स्वामित्व

1. **स्वामित्व की धनराशि :** पट्टेदार इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये सभी गिट्टी/पत्थर के सम्बन्ध में उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–27(3) व 28(2)(तीन) के अनुसार निविदा/नीलामी की धनराशि चतुर्थ अनुसूची में दी गयी व्यवस्था के अनुसार स्वामित्व का भुगतान करेगा।

सुरेशचन्द्र

(रामजीधर दुबे)
खान पर्वेक्षक
बाँदा

(ईश्वर चन्द्र)
खान निरीक्षक
बाँदा

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि0/रा0)/
प्रभारी अधिकारी खनिज
बाँदा।

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(4)

देय धनराशियों के जमा करने की चतुर्थ अनुसूची

पट्टा वर्ष	प्रथम किश्त (12 प्रतिशत)/ देयता तिथ	द्वितीय किश्त (08 प्रतिशत)/ देयता तिथ	तृतीय किश्त (08 प्रतिशत)/ देयता तिथ	चतुर्थ किश्त (08 प्रतिशत)/ देयता तिथ	पंचम किश्त (08 प्रतिशत)/ देयता तिथ	छठा किश्त (08 प्रतिशत)/ देयता तिथ
1	2	3	4	5	6	7
प्रथम वर्ष	4,75,452.00 पूर्व में जमा	3,16,968.00 01.02.2022 पूर्व में जमा	3,16,968.00 (जमा 05 प्रतिशत रू0 1,98,105.00, अवशेष 03 प्रतिशत रू0 1,18,863.00) 01.03.2022	3,16,968.00 01.04.2022	3,16,968.00 01.05.2022	3,16,968.00 01.06.2022
द्वितीय वर्ष	4,75,452.00 01.01.2023	3,16,968.00 01.02.2023	3,16,968.00 01.03.2023	3,16,968.00 01.04.2023	3,16,968.00 01.05.2023	3,16,968.00 01.06.2023
तृतीय वर्ष	4,75,452.00 01.01.2024	3,16,968.00 01.02.2024	3,16,968.00 01.03.2024	3,16,968.00 01.04.2024	3,16,968.00 01.05.2024	3,16,968.00 01.06.2024
चतुर्थ वर्ष	4,75,452.00 01.01.2025	3,16,968.00 01.02.2025	3,16,968.00 01.03.2025	3,16,968.00 01.04.2025	3,16,968.00 01.05.2025	3,16,968.00 01.06.2025
पंचम वर्ष	4,75,452.00 01.01.2026	3,16,968.00 01.02.2026	3,16,968.00 01.03.2026	3,16,968.00 01.04.2026	3,16,968.00 01.05.2026	3,16,968.00 01.06.2026
छठा वर्ष	4,75,452.00 01.01.2027	3,16,968.00 01.02.2027	3,16,968.00 01.03.2027	3,16,968.00 01.04.2027	3,16,968.00 01.05.2027	3,16,968.00 01.06.2027
सत्तम वर्ष	4,75,452.00 01.01.2028	3,16,968.00 01.02.2028	3,16,968.00 01.03.2028	3,16,968.00 01.04.2028	3,16,968.00 01.05.2028	3,16,968.00 01.06.2028
अष्ठम वर्ष	4,75,452.00 01.01.2029	3,16,968.00 01.02.2029	3,16,968.00 01.03.2029	3,16,968.00 01.04.2029	3,16,968.00 01.05.2029	3,16,968.00 01.06.2029
नौवा वर्ष	4,75,452.00 01.01.2030	3,16,968.00 01.02.2030	3,16,968.00 01.03.2030	3,16,968.00 01.04.2030	3,16,968.00 01.05.2030	3,16,968.00 01.06.2030
दसवा वर्ष	4,75,452.00 01.01.2031	3,16,968.00 01.02.2031	3,16,968.00 01.03.2031	3,16,968.00 01.04.3031	3,16,968.00 01.05.3031	3,16,968.00 01.06.2031

सत्तम किश्त (08 प्रतिशत)/ देयता तिथ	अष्ठम किश्त (08 प्रतिशत)/ देयता तिथ	नौवी किश्त (08 प्रतिशत)/ देयता तिथ	दसवी किश्त (08 प्रतिशत)/ देयता तिथ	ग्यारवी किश्त (08 प्रतिशत)/ देयता तिथ	बारवी किश्त (08 प्रतिशत)/ देयता तिथ	पट्टा वर्ष में कुल देय धनराशि (रू0 में)
8	9	10	11	12	13	14
3,16,968.00 01.07.2022	3,16,968.00 01.08.2022	3,16,968.00 01.09.2022	3,16,968.00 01.10.2022	3,16,968.00 01.11.2022	3,16,968.00 01.12.2022	39,62,100.00
3,16,968.00 01.07.2023	3,16,968.00 01.08.2023	3,16,968.00 01.09.2023	3,16,968.00 01.10.2023	3,16,968.00 01.11.2023	3,16,968.00 01.12.2023	39,62,100.00
3,16,968.00 01.07.2024	3,16,968.00 01.08.2024	3,16,968.00 01.09.2024	3,16,968.00 01.10.2024	3,16,968.00 01.11.2024	3,16,968.00 01.12.2024	39,62,100.00
3,16,968.00 01.07.2025	3,16,968.00 01.08.2025	3,16,968.00 01.09.2025	3,16,968.00 01.10.2025	3,16,968.00 01.11.2025	3,16,968.00 01.12.2025	39,62,100.00
3,16,968.00 01.07.2026	3,16,968.00 01.08.2026	3,16,968.00 01.09.2026	3,16,968.00 01.10.2026	3,16,968.00 01.11.2026	3,16,968.00 01.12.2026	39,62,100.00

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(रामजीधर दुबे)
खान पर्वेक्षक
बाँदा

(ईश्वर चन्द्र)
खान निरीक्षक

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी खनिज
बाँदा।

3,16,968.00 01.07.2027	3,16,968.00 01.08.2027	3,16,968.00 01.09.2027	3,16,968.00 01.10.2027	3,16,968.00 01.11.2027	3,16,968.00 01.12.2027	39,62,100.00
3,16,968.00 01.07.2028	3,16,968.00 01.08.2028	3,16,968.00 01.09.2028	3,16,968.00 01.10.2028	3,16,968.00 01.11.2028	3,16,968.00 01.12.2028	39,62,100.00
3,16,968.00 01.07.2029	3,16,968.00 01.08.2029	3,16,968.00 01.09.2029	3,16,968.00 01.10.2029	3,16,968.00 01.11.2029	3,16,968.00 01.12.2029	39,62,100.00
3,16,968.00 01.07.2030	3,16,968.00 01.08.2030	3,16,968.00 01.09.2030	3,16,968.00 01.10.2030	3,16,968.00 01.11.2030	3,16,968.000 01.12.2030	39,62,100.00
3,16,968.00 01.07.2031	3,16,968.00 01.08.2031	3,16,968.00 01.09.2031	3,16,968.00 01.10.2031	3,16,968.00 01.11.2031	3,16,968.00 01.12.2031	39,62,100.00

2. **स्वामित्व कटौती आदि से मुक्त होगा :** इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार जनपद बांदा/ऑनलाईन प्रीपेड भुगतान विभागीय ई–एम0एम0–11 पोर्टल upmines.upsdc.gov.in पर जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

3. **स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया :** यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

"भाग–3"
सामान्य उपबन्ध

1. **नियमों, प्रसंविदाओं और शर्तो को भंग करने पर पट्टा समाप्त किया जा सकता है :** यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

2. **पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेंगे :–**

पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जबतक कि पट्टा इस भाग के खण्ड–1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक

सुरेश प्रताप सिंह

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बाँदा

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी खनिज.

कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उसपर पट्टेदार द्वारा रखे गये हों।

3. **पट्टे की समाप्ति के पश्चात तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती :** यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निमार्ण कार्य, और अस्थायी आवास–स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाए तो यह समझा जाऐगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

4. **नोटिस :–** इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय–समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहुत (challenged) किया जायेगा।

"अतिरिक्त शर्ते"

1. पट्टा विलेख के निष्पादन के उपरान्त खनन संक्रियायें तीन माह कें अन्दर प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा।

2. पट्टेदार नियमावली–2021, नियम–36 के अनुसार पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमाचिन्ह को और खम्भे को परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा तथा वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये प्रपत्र ई0–एम0एम0–11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका

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(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी खनिज

समुचित रुप से रख–रखाव करेगा एवं सदैव उसे चालू रुप में अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम–66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिग को उपलब्ध करायेगा। यदि पट्टाधारक नियम–36 के उपबन्धो का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन रू0 25,000.00 की दर से शास्ति उदगृहित की जायेगी और ऐसी उदगृहित शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से की जायेगी।

3. पट्टेदार/प्रतिनिधि प्रत्येक वाहन को ई–एम0एम0–11 सही विवरण सहित दो प्रतियों में जारी करेगा तथा तिथि सहित हस्ताक्षर करेंगा। प्रत्येक वाहनों को निर्गत ई–एम0एम0–11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली–2021 के नियम–60 के अन्तर्गत शास्ति का भागीदार होगा।

4. 2.00 हे0 से अधिक क्षेत्रफल के पट्टाधारक को, पट्टा विलेख निष्पादित किये जाने से 02 वर्ष के भीतर स्टोन क्रेशर स्थापित करना अनिवार्य होगा।

5. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नही किया जायेगा।

6. स्वीकृत क्षेत्र के अन्दर जहॉ परिवहन प्रपत्र निर्गत किया जायेगा, वहॉ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

7. पट्टाधारक को पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति राज्य सरकार व अनुवर्ती प्रस्तावक के पक्ष में अन्तरित किये जाने में कोई आपत्ति नही होगी।

8. पट्टेदार नियमावली–2021, नियम–35 के अधीन उपबन्धित उपबन्धो के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण–पत्र में उल्लिखित निबन्धन एवं शर्तो का उल्लंघन करते हुये पाये जाने पर वह प्रत्येक चूक के प्रति अवसर के अनुसार रू0 50,000.00 की दर से ऐसी शास्ति के लिये दायी होगा।

9. खनन/परिवहन में जनधन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।

10. पट्टेदार द्वारा मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

11. नियमों एवं शर्तो के उल्लंघन के परिणामस्वरुप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।

12. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।

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(रामजीधर दुबे)
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(ईश्वर चन्द्र)
खान निरीक्षक

(उमाकान्त त्रिपाठी)
बाँदा अपर जिलाधिकारी (वि0/रा0)/
प्रभारी अधिकारी खनिज
बाँदा।

13. पट्टेदार द्वारा पट्टा धनराशि के किश्तो के सापेक्ष राज्य अथवा केन्द्र सरकार द्वारा समय–समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) नियमानुसार जमा किया जायेगा।

14. पट्टेदार को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।

15. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।

16. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा।

17. पट्टेदार नियमावली, 2021 के नियम–75 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0–12 में जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू0 2000.00 की शास्ति का भागी होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तो का उल्लंघन माना जायेगा।

18. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ0प्र0) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।

19. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा तथा उसकी सूचना खनिज कार्यालय में देना होगा।

20. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तो के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली–2021 के नियम–61 के अधीन युक्ति–युक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।

21. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, बांदा में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।

22. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।

–9–

(रामजीधर दुबे)
खान पर्वेक्षक
बाँदा

(ईश्वर चन्द्र)
खान निरीक्षक
बाँदा

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी खनिज
बाँदा।

23. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली, 2021 के नियम–61 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।

24. नियमवावली–2021 के नियम–45 में उपबन्धित की गयी किसी शर्त को भंग करने पर पचास हजार रूपये की शास्ति/उद्ग्रहण के लिये दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।

25. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र(यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।

26. पर्यावरण स्वच्छता प्रमाण–पत्र में उल्लिखित शर्तो तथा उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम–35(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।

27. पट्टाधारक विहित लोडिंग सन्नियमो की पुष्टि करने विफल हो जाने पर ऐसे प्रत्येक चूक की दशा में रूपया पच्चीय हजार रूपये की शास्ति अधिरोपित की जायेगी। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।

28. ई–निविदा सह ई–नीलामी विज्ञप्ति दिनांक 27.01.2020 के बिन्दु सं0–20 के शर्त–(1) से आश्वस्त होकर पट्टाधारक द्वारा खनन पट्टा प्राप्त किया गया है। यह ई–निविदा सह ई–नीलामी 10 वर्ष की अवधि व निर्धारित मात्रा के लिये है। खनन पट्टा विलेख निष्पादन के उपरान्त उपखनिज की मात्रा निर्धारण करने सम्बन्धी प्रार्थना–पत्र/दावा मान्य नही होगा।

29. स्वस्थाने चट्टान किस्म के पत्थर के खनिजो पर प्रथम 10 वर्षो के लिये संदेय धनराशि बोली दर अथवा समय–समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो के आधार पर संदेय धनराशि होगी।

स्टाम्प शुल्क :–

स्टाम्प शुल्क के प्रयोजन के लिये दस वर्षो में देय कुल पट्टा धनराशि रू0 3,96,21,000.00 पर जरिये ई–स्टाम्प प्रमाण पत्र संख्या–IN-UP85459430121199T, धनराशि रू0 7,92,420.00 दिनांक 29.12.2021 के रूप में उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।

इसके साक्ष्य के रूप में यह उपस्थापना पत्र एतद्धीन आयी हुयी रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

–10–

(रामजीधर दुबे)
खान पर्यवेक्षक
बाँदा

(ईश्वर चन्द्र)
खान निरीक्षक
बाँदा

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी खनिज
बाँदा।

(10)

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से–

1.

2. (ईश्वर चन्द्र)
खान निरीक्षक
बाँदा

3. रामजीधर दुबे, खान पर्वेक्षक बांदा के

(रामजीधर दुबे)
खान पर्वेक्षक
बाँदा

की उपस्थिति में जिलाधिकारी, बांदा द्वारा हस्ताक्षरितः–

जिलाधिकारी,
बाँदा।
जिलाधिकारी
बाँदा

1. Suraj Singh s/o Ravindra Pratap Singh
Vill- Altanagar Post- Sainth Gauriganj Amethi

2. Suryansh Singh Son of Bajrang Bahadur Singh
Vill- Bahapur Post- Sainstha Gauriganj Amethi

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :–

सुरेश कुमार सिंह
पट्टाधारक
का हस्ताक्षर

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी खनिज
बाँदा।

आवेदन सं०: 202200874000124

पट्टा अनुबंध विलेख

बही स०: 1 रजिस्ट्रेशन स०: 111 वर्ष: 2022

प्रतिफल- 39621000 स्टाम्प शुल्क- 792420 बाजारी मूल्य - 0 पंजीकरण शुल्क - 396210 प्रतिलिपिकरण शुल्क - 80 योग : 396290

श्री सुरेश प्रताप सिंह ,
पुत्र श्री तेज प्रताप सिंह
व्यवसाय : व्यापार
निवासी: नि मऊ कटरा लालगंज तहसील गौरीगंज जिला अमेठी

ने यह लेखपत्र इस कार्यालय में दिनाँक 07/01/2022 एवं 02:18:28 PM बजे निबंधन हेतु पेश किया।

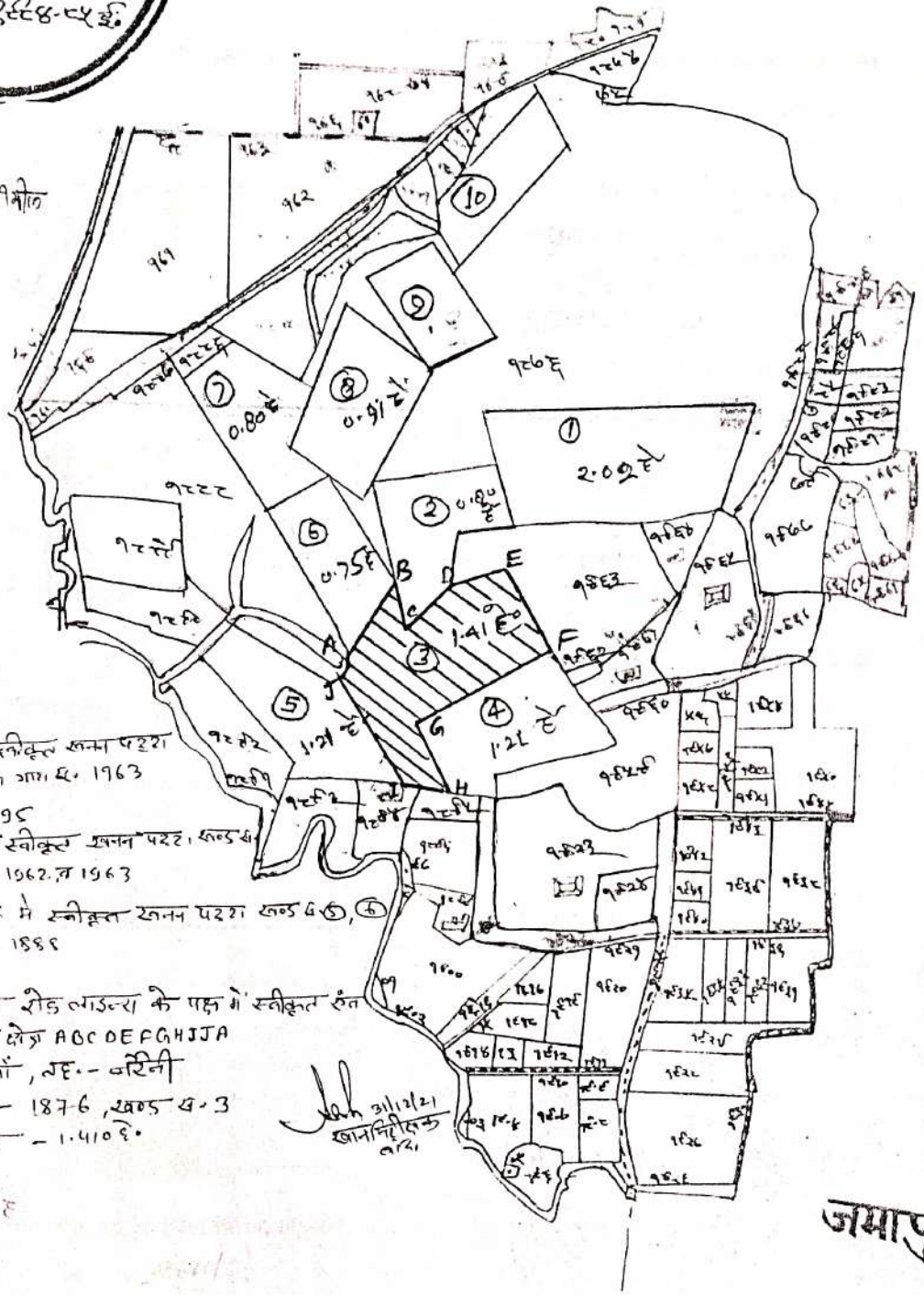
रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

श्रीमती माला सिंह
उप निबंधक :नरैनी
बांदा
07/01/2022

विनोद कुमार .
निबंधक लिपिक

मानचित्र
ग्राम- गिरवाँ
परगना व तहसील- नरैनी
जिला- बाँदा
चकबन्दी वर्ष १३९२ फसली
तदानुसार सन् १९९४-९५ ई.

पैमाना:- १६ इंच = १ मील



चौहद्दी:-
उत्तर → गाटा सं. 1876 में स्वीकृत खनन पट्टा खण्ड सं. 2, 6 एवं गाटा सं. 1963
दक्षिण → गाटा सं. 1894, 1895
पूरब → गाटा सं. 1876 में स्वीकृत खनन पट्टा, खण्ड सं. 4 एवं गाटा सं. 1962 व 1963
पश्चिम → गाटा सं. 1876 में स्वीकृत खनन पट्टा खण्ड सं. 5, 6 एवं गाटा सं. 1885

श्री बजरंग रोड लाइन्स के पक्ष में स्वीकृत एवं सीमांकित क्षेत्र ABCDEFGHIJA
ग्राम- गिरवाँ, तह.- नरैनी
गाटा सं.- 1876, खण्ड सं. 3
क्षेत्रफल - 1.410 हे.

31/12/21
खाननिरीक्षक
बाँदा

जमापुर

(रामजीधर दुबे)
खान पर्यवेक्षक
बाँदा

(ईश्वर चन्द्र)
खान निरीक्षक
बाँदा

(सौरभ गुप्ता)
खान अधिकारी
बाँदा

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी खनिज
बाँदा।

जिलाधिकारी
बाँदा

आवेदन सं०: 202200874000124

बही स०: 1 रजिस्ट्रेशन स०: 111 वर्ष: 2022

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त

पट्टा दाता: 1

श्री ईश्वरचन्द, पुत्र श्री मोहनशाह

निवासी: नि कोरवा छत्तीसगढ

व्यवसाय: नौकरी

पट्टा गृहीता: 1

श्री सुरेश प्रताप सिंह, पुत्र श्री तेज प्रताप सिंह

निवासी: नि मऊ कटरा लालगंज तहसील गौरीगंज जिला अमेठी

व्यवसाय: व्यापार

ने निष्पादन स्वीकार किया । जिनकी पहचान

पहचानकर्ता : 1

श्री सूरजप्रताप सिंह, पुत्र श्री रवीन्द्र प्रताप सिंह

निवासी: नि अन्तानगर तहसील गौरीगंज जि अमेठी

व्यवसाय: कृषि

पहचानकर्ता : 2

श्री सूर्याश सिंह, पुत्र श्री बजरंग बहादुर सिंह

निवासी: नि गौरीगंज तहसील गौरीगंज जिला अमेठी

व्यवसाय: कृषि

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

श्रीमती माला सिंह
उप निबंधक : नरैनी
बांदा

विनोद कुमार .
निबंधक लिपिक

ने की । प्रत्यक्षतः गवाह साक्षियों के निशान अंगूठे नियमानुसार लिए गए है ।

सत्यमेव जयते

टिप्पणी :

कार्यालय उपनिबन्धक–नरैनी(बाँदा)
पहचान फार्म नंम्बर सहित

क्र0सं0	दिनांक	विक्रेता का नाम/पता/हस्ताक्षर/पहचान पत्र संख्या व मो0 नं0	क्रेता का नाम/पता/हस्ताक्षर/पहचान पत्र संख्या व मो0 नं0	गवाह नं0 एक का नाम/पता /हस्ताक्षर/पहचान पत्र सहित व मो0 नं0	गवाह नं0 दो का नाम/पता /हस्ताक्षर/पहचान पत्र सहित व मो0 नं0	विलेख संख्या
1	2	3	4	5	6	7
		ईश्वरचन्द्र मो नं 8450233019 9 नि- कोरवा हतीसपुर आधार क्रमांक mob	सुरेशप्रताप सिंह पु0 तेजप्रताप सिंह निवासी कटरालालगंज तह गौरीगंज जिला अमेठी आधार क्रमांक 7290093959 89 mob 9415187504	सूरजसिंह रवीन्द्र प्रतापसिंह नि. अन्तानगर तह गौरीगंज आधार क्रमांक 634457567883 m 8081955555	सूर्यांशसिंह पुत्र राजगवाप्रसाद सिंह नि. गौरीगंज तह गौरीगंज जिला अमेठी आधार क्रमांक 8041417461 mob 7233831410	

आवेदन सं०: 202200874000124

बही संख्या 1 जिल्द संख्या 1660 के पृष्ठ 309 से 332 तक क्रमांक 111 पर दिनाँक 07/01/2022 को रजिस्ट्रीकृत किया गया ।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

श्रीमती मालो सिंह
उप निबंधक : नरैनी
बांदा
07/01/2022

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The Partner
M/S BAJRANG ROAD LINE
R/o Village and Post office -Mou,584 Katra lalganj ,Tehsil-Gauriganj , Dist-Amethi , State-Uttar Pradesh -227409

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/67365/2021 dated 10 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC21B001UP110895**
2.	**File No.**	6560-6103
3.	**Project Type**	New
4.	**Category**	B1
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Girwan Granite(Khabda,Gitti,boulder)Mining Project
7.	**Name of Company/Organization**	M/S BAJRANG ROAD LINE
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	22 Mar 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 14/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/67365/2021 & SEIAA, U.P File no- 6560/6103

Sub: Environmental Clearance is sought for Granite Mining at Gata No.- 1876, Khand No.-03, Village- Girawan, Naraini, Banda, U.P., M/s Bajrang Road Lines, (Leased Area - 1.41 ha.).

Dear Sir,

This is with reference to your application / letter dated 02-01-2020, 09-02-2021, 10-09-2021, 20-10-2021 & 26-10-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 26-10-2021 and SEIAA in meeting held on 29-11-2021.

A presentation was made by the project proponent along with their consultant M/s Congnizance Research India Pvt. Ltd to SEAC on 26-10-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Granite Mining at Gata No.- 1876, Khand No.-03, Village- Girawan, Naraini, Banda, U.P., M/s Bajrang Road Lines, (Leased Area - 1.41 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. Ref. No. 833/ Parya/SEAC/6103/2019, dated 22/03/2021.
3. The public hearing was organized on 11/08/2021. Final EIA report submitted on 10/09/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/67365/2021
2. File No. allotted by SEIAA, UP	6103/6560
3. Name of Proponent	M/s Bajrang Road Lines Partner- Shri Suresh Pratap Singh
4. Full correspondence address of proponent and mobile No.	R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.)
	Mobile No-
	Email-
5. Name of Project	Girwan Granite, Khanda, Gitty, Boulder Mining project
6. Project location (Plot/Khasra/Gata No.)	Gata No. 1876 (Khand 03)
7. Name of River	-
8. Name of Village	Girwan
9. Tehsil	Naraini
10. District	Banda
11. Name of Minor Mineral	Granite, Khanda, Gitty, Boulder Mining project
12. Sanctioned Lease Area (in Ha.)	1.41
13. Max & Min mRL within lease area	Max- 153.10 mRL and Min- 143.10 mRL
14. Pillar Coordinates (Verified by	Sanctioned Mining Lease Area

DMO)	Pillar No.	Latitude	Longitude
	A	25°18'25.54"N	80°22'58.90"E
	B	25°18'27.81"N	80°23'0.21"E
	C	25°18'26.65"N	80°23'0.21"E
	D	25°18'27.81"N	80°23'2.07"E
	E	25°18'27.81"N	80°23'2.35"E
	F	25°18'25.48"N	80°23'5.07"E
	G	25°18'24.06"N	80°23'0.21"E
	H	25°18'22.24"N	80°23'0.67"E
	I	25°18'21.98"N	80°22'59.69"E

15. Total Geological Reserves	3,53,250 cum	
16. Total Mineable Reserves in LOI	14,100 cum	
17. Total Proposed Production	70,500 cum	
18. Proposed Production/year	14,100 cum	
19. Sanctioned Period of Mine lease	Maximum 10 years (Mining plan prepared for 5 years)	
20. Production of mine/day	54.23	
21. Method of Mining	Open Cast Semi-mechanized Method	
22. No. of working days	260 days	
23. Working hours/day	8 hrs	
24. No. of workers	31	
25. No. of vehicles movement/day	8	
26. Type of Land	Government waste land	
27. Ultimate Depth of Mining	30	
28. Nearest metalled road from site	1.5 km	
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.31
	Suppression of dust	6.9
	Plantation	0.20
	Others (if any)	-
	Total	7.41
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022	
31. Any litigation pending against the project or land in any court	No	
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified	
33. Details of Lease Area in approved DSR	Yes, given in the DSR	
34. Proposed CER cost	Rs 1,20,500/-	
35. Proposed EMP cost	Rs 4,88,000 /-	
36. Length and breadth of Haul Road	Length: 0.575 km, width: 6 m	
37. No. of Trees to be Planted	100 plants	

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.

8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 26-10-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 29-11-2021 decided to grant the Environmental Clearance to the title project for collection of 14,100 m^3 /annum for lease area of 1.41 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water,

medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.

22. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
23. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
24. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
25. Explosive cannot be stored on the site.
26. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
27. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
28. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
29. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
30. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
31. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programmebesides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
32. Blast vibrations study shall be conducted and an observation report submitted to the regional office, MoEF&CC, GoI, Lucknow, and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
33. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
34. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
35. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expense. The roads shall be blacktopped.
36. Rainwater harvesting shall be undertaken to recharge the groundwater source.
37. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow, and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
38. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
39. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
40. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of

Check Dams and Gully Plugs shall be constructed across seasonal/perennial *nallahs* if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.

41. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
42. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow, and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
43. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow, and U.P. Pollution Control Board regularly.
44. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
45. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
46. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
47. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
48. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
49. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
50. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed

35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

51. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
52. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
53. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (April-May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
54. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
55. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
56. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
57. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
58. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
59. Project Proponent shall explore the possibility of using solar energy where ever possible.
60. Commitment towards CER has to be followed strictly.
61. Regular health check-up record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
62. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
63. The blasting will be done only after getting permission from the DGMS.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Banda, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

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Member Secretary
Date: 12/14/2021 12:48:47 PM

Govt. of India
Ministry of Labour & Employment
Directorate General of Mines Safety

NO: 303119|NZ|Varanasi Region|Perm|2023|259704 Varanasi, Date: 23/10/2023

प्रेषक:

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में:

श्री पंकज कुमार, खान फोरमैन

गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) खदान

(गाटा सं० 1876, खण्ड सं०-03, रकबा-1.41 हे०),

मालिक – मे० श्री बजरंग रोड लाइन्स, पार्टनर- श्री सुरेश प्रताप सिंह

ग्राम-गिरवां, तहसील-नरैनी, जनपद-बांदा (उत्तर प्रदेश) ।

श्रम पहचान सं० (LIN) :- 2647823603

विषय: धात्विक खान विनियम, 1961 के विनियम 34(6) के अन्तर्गत खान प्रबन्धक के रूप में कार्य करने का प्राधिकरण ।

महोदय,

कृपया उपरोक्त विषय पर आपके ऑनलाइन आवेदन आई०डी०: 259704, दिनांक 10.10.2023 को संदर्भित करें ।

आपके आवेदन पत्र में दी गई जानकारी के आधार पर विषयवस्तु का अवलोकन करते हुये उस पर विचार किया गया है । मैं, धात्विक खान विनियम, 1961 के विनियम 34(6) के उपबंधों के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में भी पदनामित हैं) के प्रदत्त शक्तियों का प्रयोग करते हुये और खान अधिनियम, 1952 की धारा 6(1) के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में पदनामित हैं) द्वारा प्रदत्त प्राधिकरण के आधार पर **श्री पंकज कुमार, खान फोरमैन, सक्षमता प्रमाण-पत्र धारक को मे० श्री बजरंग रोड लाइन्स, पार्टनर- श्री सुरेश प्रताप सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) खदान, गाटा सं० 1876, खण्ड सं०-03, रकबा-1.41 हे०), ग्राम-गिरवां, तहसील-नरैनी, जनपद-बांदा (उत्तर प्रदेश)-210129 में** **दिनांक 09.05.2024 (खान फोरमैन प्रमाणपत्र की वैधता)** तक की अवधि के लिये निम्नलिखित शर्तों पर खान प्रबन्धक के रूप में कार्य करने के लिये प्राधिकृत करता हूँ:-

1. No underground working shall be made

2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. **No deep hole blasting shall be carried out in the mine.**
5. **No Heavy Earth Moving Machinery shall be used in mine without obtaining permission from this Directorate.**
6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
7. A Mining Mate shall exercise personal supervision of operations connected with mining.
8. No blasting shall be carried out in the mine except by a blaster duly appointed by the owner for the purpose as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
9. This authorization shall be deemed to have revoked, if any of the condition subject to which this authorization has been granted, is violated or not complied with.
10. The above authorization may be amended or withdrawn at any time if considered necessary in the interest of safety.
11. This authorization is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.
12. **Your special attention is drawn towards precautions as stipulated under Regulation 164(1), (1A) & (1B) of the Metalliferous Mines Regulation, 1961 for strict compliance.**
13. This authorization shall be deemed to have revoked, if at any time your Mine Foreman Certificate No. FRE/4377, dated 06.11.2019 is found invalid / false.

Your Faithfully

SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184828/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023 **Date: 03/06/2023**

To,

M/s

BAJRANG ROAD LINES(KHAND-03)

ARAZI NO. 1876 (KHAND-03), AREA-1.41 HECTARE, VILL. GIRWAN, TEH. NARAINI, DISTT. BANDA(U.P.)

Application Id- 21299724

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BAJRANG ROAD LINES(KHAND-03)** located at **ARAZI NO. 1876 (KHAND-03), AREA-1.41 HECTARE, VILL. GIRWAN, TEH. NARAINI, DISTT. BANDA(U.P.)**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BAJRANG ROAD LINES(KHAND-03) **granted for the period from 03/06/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Granite (Khanda, Boulder, Gitti)	14100	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Granite (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Granite (Khanda, Boulder, Gitti) - 14100 Cu Meter/Year by opencast and semi mechanized mining in 1.41 Ha. leased area at ARAZI NO. 1876 (KHAND-03), VILL. GIRWAN, TEH. NARAINI, DISTT. BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA), vide EC Identification no. EC21B001UP110895 dated 14.12.2021 and submit its compliance report to UPPCB.
3. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
4. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
5. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Granite (Khanda, Boulder, Gitti).
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Granite (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Granite (Khanda, Boulder, Gitti) collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
19. Consent fees if revised, shall be payable by industry from the date of its applicability.
20. Industry shall comply with the relevant provisions of Environmental Laws.
21. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2023.06.03 19:41:22 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH Date: 2023.06.03 19:41:39 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

From, Date: 05.08.2023

M/s Bajrang Road Lines
Partner: Suresh Pratap Singh
R/o Villa. & Post Mau – 584,
Katra Lalganj, Tehsil- Gauriganj,
District - Amethi, Uttar Pradesh

To,

The Regional Officer,
Regional Office MOEF & CC,
Kendriya Bhawan, 5th Floor,
Aliganj, Lucknow (U.P) - 226024

Ref: 1. EC Identification No: EC21B001UP176740, Dated: 23/12/21(Gata no. 1876, Khand 03)
2. EC Identification No: EC21B001UP110895, Dated: 14/12/21 (Gata no. 1876, Khand 04)

Subject: Submission of Combine Six Monthly compliance report (1st Jan 2023 to 30th June 2023) as per Condition mentioned in Environemntal Clearance for the Building Stone as "Granite Khanda, Gitti, Boulder Mining Project" located at Gata No. 1876, Khand 03, Area 1.41 Ha & Gata No. 1876 Khand 04 Area 1.21 Village- Girwan, Tehsil- Naraini, District- Banda, Uttar Pradesh.

Dear Sir,

Kindly refer to the Building Stone as "Granite Khanda, Gitti, Boulder Mining Project" located at Gata No. 1876, Khand 03, Area 1.41 Ha & Gata No. 1876 Khand 04 Area 1.21 Village- Girwan, Tehsil- Naraini, District- Banda, Uttar Pradesh.

I am hereby submitting the six monthly compliance report of above mentioned project in soft copy and hard copy.

Thanking You,

Sincerely,

For M/s Bajrang Road Lines

Suresh Pratap Singh
(Partner)

CC:

1. The Chairman SEIAA / SEAC, U.P, Directorate of Environment, U.P. Govt., Lucknow.
2. The Member Secretary U.P. Pollution Control Board, TC-12 V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
3. District Magistrate, Banda, U.P.
4. Director, Department of Geology & Mining, U.P. Lucknow.
5. The Regional Officer, Regional Office A-39, Avas Vikas Colony, Chilla Road, Banda.

COMPLIANCE REPORT
For
M/s Bajrang Road Lines

Building Stone as "Granite Khanda, Gitti, Boulder Mining Project" located at
Gata No. 1876, Khand 03, Area 1.41 Ha & Gata No. 1876 Khand 04 Area 1.21
Village- Girwan, Tehsil- Naraini, District- Banda, Uttar Pradesh after commencement of lease

Period: ***1st January 2023 to 30th June 2023***

S. NO	CONDITIONS	COMPLIANCE STATUS
GENERAL CONDITION		
1	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	**Complied:** Environmental clearance issued on 23/12/2021 and Lease deed executed on 03.01.2022 in favour of M/s Bajrang Road Lines. Lease deed & EC Letter is attached as ***Annexure IV.***
2	Forest clearance shall be taken by the proponent as necessary under the law	Not applicable as no forest land involved.
3	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	Not applicable as no such changes have been made.
4	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	**Complied**: It has been complied. No change has been made in calendar plan.
5	Lessee shall obtain the permission for deployment of Heavy Earth moving Machinery (HEMM) from the Director, mines Safety, Varanasi region, Varanasi, U.P. under regulation 106(2) of Mines Act 1961.	Earlier no Heavy Earth moving Machinery (HEMM) was used. Now as per requirement project proponent has applied for permission for deployment of Heavy Earth moving Machinery (HEMM) from the Director, mines Safety, Varanasi region, Varanasi, U.P. under regulation 106(2) of Mines Act 1961.
6	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO, NO, monitoring Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.	**Complied:** Ambient Air monitoring reports of one month are annexed as ***Annexure-1.***
7	Data on ambient air quality (RSPM, SPM, SO_2, NO_2) should be regularly submitted to	**Complied:** Ambient Air monitoring reports of one

	the Regional office. MoEF & CC, Gol Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	month are annexed as ***Annexure-1.***
8	Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MOEF & CC notification no GSR/826(E) dt. 16.11.09.	**Complied:** Ambient Air monitoring reports of one month are annexed as ***Annexure-1.*** The report was found within the limits as per prescribed norms.
9	Fugitive dust emissions from all the sources shall be controlled regularly, Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	**Complied:** Regular sprinkling of water two times a day on haul road at the time of loading and unloading in respective area.
10	Measures shall be taken for control of noise levels below 85 dB(A) in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.	**Complied:** All the workers will be provided with safety equipment's as per their assigned work and the project proponent is following all the safety measures and guidelines.
11	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.	This is a building stone mining project. No Industrial waste water such waste water generate in mining areas. Water is being consumed for drinking purpose, sprinkling and plantation only.
12	Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.	**Complied:** All the workers will be provided with safety equipment's as per their assigned work and the project proponent is following all the safety measures and guidelines.
13	Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Measures against dust emission: • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
14	The transportation of the materials shall be limited to day hours' time only.	It is being complied.
15	Provision shall be made for the housing the labourers within the site with all necessary Infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The	Mining will be done during the day time (8 hourly), temporary shelters will be provided to the labours. There is no provision for housing the laborer's.

	housing may be in the form of temporary structures, to be removed after the completion of the project.	Local labours are hired who will be provided with basic facilities of drinking water, medical health care, mobile toilet and crèche, etc.
16	A separate Environmental Management Cell with suitable qualified personnel shall be set-up and under the control of a Senior Executive, who will report directly to the Head of the Organization.	It has been complied.
17	The Project Proponent shall inform to the Regional office MoEF & CC, GoI, Lucknow and, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	It has been complied.
18	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose: Year wise expenditure shall be reported to the DELAA Mirzapur MoEF, and Regional office, State Pollution Control Board.	It is being complied.
19	The Regional Office, MoEF & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MOEF & CC. Gol, Lucknow and State Pollution Control Board.	It has been complied.
20	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.	It has been complied.
21	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority SEIAA.	It has been complied.
22	The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA on 1st June and 1st December of each calendar year.	It is being complied.

23	The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	**Ok, agreed**
24	Concealing factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	No factual data has been fabricated and concealed and all the conditions mentioned above have been complied accordingly.
SPECIFIC CONDITIONS		
1	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	**Complied.** Green belt developed around haul road and lease boundary & water sprinkling two times a day during loading-unloading and Transpiration. Employment generate as proponent said in Public hearing.
2	This EC is coo-terminus with validity of current mine plan or current lease period whichever is earlier.	It is being complied.
3	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	Not applicable.
4	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	It will be complied.
5	Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/ Agriculture University.	It will be complied.
6	Plan for using the mine void for productive use in consultation with local administration and gram- panchayat	It will be done after lease completion. Pit will be handed over to the mining department and then if they agree it can be used as rain water harvesting pits.
7	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority	Not applicable as water is purchased from local vendors.

	shall be obtained to use it.	
8	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Plantation of 2000 plants along the haul road and gram samaj land will be done in the first year and then the dead plants will be replaced second year.
9	The project proponent shall install solar light in their site office.	**Complied.**
10	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	It is being complied.
11	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	**Ok Agreed.**
12	The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P	**Ok Agreed**. Mining activity is being done as per approved mine plan.
13	In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.	Not applicable as the site is free from human resettlement. So, no R&R required.
14	The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.	**Complied.** Mine closure plan has been submitted to the mining department and will be followed as per approved mining plan.
15	The project proponent shall plan and implement collection drain and siltation	Runoff basin will be constructed during monsoon season to arrest the silt but the

	basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.	amount of production will be negligible as the quarry will be non-operational during monsoon season.
16	The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.	**Complied.** Project proponent obtained all necessary consent like CTE/CTO from State Pollution Control Board.
17	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.	**Complied.**
18	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	Measures against vehicular emission: • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
19	The project proponent should explore the possibilities of rainwater harvesting.	**To Be Complied**. It will be done after lease completion. Pit will be handed over to the mining department and then if they agree it can be used as rain water harvesting pits.
20	At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.	**Ok agreed.**
21	This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.	**Ok agreed**
22	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha,	**Ok agreed.** Project falls under Category B1 as per Cluster Certificate issued by Mining Department, Banda.

	but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked	
23	This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.	Ok agreed. Lease deed executed after seeking Environmental Clearance on 03.01.2022 is attached as ***Annexure IV.***
24	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.	**Ok agreed.**
25	Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.	**Ok agreed.**
26	A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.	**TO BE COMPLIED.**
27	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	**Ok agreed.** Mining is being done as per approved mining plan.
28	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.	**Ok agreed.** Mining is being done as per approved mining plan.
29	An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.	**Ok agreed.**
30	The sprinkling of water on haul roads to control dust will be ensured by the project proponent.	It is being complied. Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%.
31	Green belt development shall be carried	It is being complied.

	out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.	
32	Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.	It is being complied. Blast Vibration report annexed as ***Annexure-III.***
33	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement	It is being complied.
34	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	**Complied.** Project proponent has been provided shelter & RO water through local vendor for worker, sanitation facilities installed at the site.
35	Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.	It is being complied. Village road & haul road maintained time to time by project proponent.
36	The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment	Runoff basin will be constructed during monsoon season to arrest the silt but the amount of production will be negligible as the quarry will be non-operational during monsoon season.

	flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.	
37	Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.	**Ok agreed.**
38	The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.	**Ok agreed.**
39	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	It is being complied.
40	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	It is being complied.
41	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	It is being complied.
42	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the	It is being complied. Ground water Monitoring report annexed as ***Annexure-1***

	Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.	
43	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.	Measures against fugitive dust emission: • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
44	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	Ambient Air monitoring reports are annexed as ***Annexure-1.***
45	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development offices.	It is being complied.
46	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	**It is being complied.** Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided.
47	Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health	

	effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.	
48	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	**Complied.** Project proponent provided PPE Kit such as shoes, helmet, goggles etc. to mine workers.
49	Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	It is being complied.
50	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35o. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	Not applicable as no overburden present at site.
51	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	It is being complied.
52	The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.	It is being complied. Mining is done as per approved mine plan is attached as ***Annexure V.***
53	Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for	**Not applicable** Water will not be procured from local vendor.

	level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (April-May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	
54	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	Not applicable No waste water generated from the mine.
55	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.	It will be complied. Ground water quality monitored by NABL approved lab every six months. Lab report is attached as ***Annexure I***.
56	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	Measures against vehicular emission: • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
57	Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.	Not applicable as no abstraction done. Water is procured from local vendor.
58	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	Mine closure plan has been submitted to the mining department and will be followed as per approved mining plan. Mining plan is attached as ***Annexure V.***

59	Project Proponent shall explore the possibility of using solar energy where ever possible	**Complied.** Project proponent has been installed solar light at the mine site and also in village road side.
60	Commitment towards CER has to be followed strictly.	**It is being complied.**
61	Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.	**It is being complied.**
62	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.	**Ok agreed.**
63	The blasting will be done only after getting permission from the Mining Department.	**Complied.** Project proponent has been taken blasting permission from concerned authority.

ANNEXURE-1
ENVIRONMENTAL MONITORING REPORTS

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
Laboratory: C43, Sector-88, Phase-II, Noida, U.P.
Ph. No.: +91-9971912476, 9350952231
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Ultra Lab

TC-8198

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-30042023-01 **Issue Date: 30/04/2023**

ISSUED TO : M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area-1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)

Sampling Protocol : UTRL/STP/AIR/01	Location : AQ-1 Near Project site
Analysis Duration : 05/04/2023 To 30/04/2023	Sample Drawn By : UTRL

TEST RESULT

S.No	Date	Particulate Matter PM03 (µg /m3)	Particulate Matter PM2.5 (µg /m^3)	Sulphur Dioxide SO_2 (µg /m^3)	Nitrogen Dioxide NO_2 (µg /m^3)	Carbon monoxide CO (mg /m^3)
		IS:5182(Part-23	IS:5182(Part-24	IS:5182(Part-2)	IS:5182(Part-6)	IS:5182(Part-X)
1	01/04/2023	119.63	63.89	11.88	22.70	0.61
2	04/04/2023	124.39	69.20	13.14	21.37	0.64
3	08/04/2023	127.52	72.44	12.56	24.26	0.62
4	11/04/2023	122.28	67.32	11.94	21.81	0.67
5	15/04/2023	115.33	60.41	12.66	23.09	0.60
6	18/04/2023	121.67	66.56	14.09	24.10	0.58
7	22/04/2023	129.73	74.61	13.26	23.18	0.62
8	25/04/2023	123.57	68.41	11.84	21.52	0.66
Minimum		**115.33**	**60.41**	**11.84**	**21.37**	**0.58**
Maximum		**129.73**	**74.61**	**14.09**	**24.26**	**0.67**
Average		**123.01**	**67.86**	**12.67**	**22.75**	**0.62**
98th Percentile		**129.42**	**74.31**	**13.98**	**24.24**	**0.67**
NAAQS,For 24 Hourly Monitoring		**100.0**	**60.0**	**80.0**	**80.0**	**4.0**

1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling .The customer asked for the above tests only.
2 This test report will not be used for any publicity/legal purpose
3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
4 The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By

For Ultra Testing & Research Laboratory
(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY MANAGER

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
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Ultra Lab

TC-8198

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-30042023-02 **Issue Date: 30/04/2023**

ISSUED TO : M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)

Sampling Protocol : UTRL/STP/AIR/01	Location : AQ-2 Girwan
Analysis Duration : 05/04/2023 To 30/04/2023	Sample Drawn By : UTRL

TEST RESULT

S.No	Date	Particulate Matter PM03 (µg /m3)	Particulate Matter PM2.5 (µg /m^3)	Sulphur Dioxide SO_2 (µg /m^3)	Nitrogen Dioxide NO_2 (µg /m^3)	Carbon monoxide CO (mg /m^3)
		IS:5182(Part-23	IS:5182(Part-24	IS:5182(Part-2)	IS:5182(Part-6)	IS:5182(Part-X)
1	01/04/2023	79.39	39.48	11.62	21.37	0.54
2	04/04/2023	82.61	42.36	13.25	22.61	0.59
3	08/04/2023	80.64	40.53	12.23	20.73	0.57
4	11/04/2023	77.54	37.49	10.97	19.59	0.62
5	15/04/2023	81.80	41.75	12.36	22.55	0.60
6	18/04/2023	83.50	43.25	13.39	21.92	0.53
7	22/04/2023	82.87	42.91	11.79	20.62	0.64
8	25/04/2023	79.45	39.51	10.94	19.91	0.60
Minimum		**77.54**	**37.49**	**10.94**	**19.59**	**0.53**
Maximum		**83.50**	**43.25**	**13.39**	**22.61**	**0.64**
Average		**80.97**	**40.91**	**12.07**	**21.16**	**0.59**
98th Percentile		**83.41**	**43.20**	**13.37**	**22.60**	**0.64**
NAAQS,For 24 Hourly Monitoring		**100.0**	**60.0**	**80.0**	**80.0**	**4.0**

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling .The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
4. The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By

For Ultra Testing & Research Laboratory
(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY

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Ultra Lab

TC-8198

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-30042023-03 **Issue Date: 30/04/2023**

ISSUED TO : M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)

Sampling Protocol : UTRL/STP/AIR/01	Location : AQ-3 Khohi
Analysis Duration : 05/04/2023 To 30/04/2023	Sample Drawn By : UTRL

TEST RESULT

S.No	Date	Particulate Matter PM03 (µg /m3)	Particulate Matter PM2.5 (µg /m^3)	Sulphur Dioxide SO_2 (µg /m^3)	Nitrogen Dioxide NO_2 (µg /m^3)	Carbon monoxide CO (mg /m^3)
		IS:5182(Part-23	IS:5182(Part-24	IS:5182(Part-2)	IS:5182(Part-6)	IS:5182(Part-X)
1	01/04/2023	80.63	40.10	10.87	19.96	0.52
2	04/04/2023	79.39	38.63	9.82	20.63	0.56
3	08/04/2023	82.32	42.64	11.69	22.53	0.58
4	11/04/2023	80.32	40.58	10.75	21.64	0.62
5	15/04/2023	84.25	44.45	12.28	20.76	0.59
6	18/04/2023	86.42	45.11	11.54	23.05	0.54
7	22/04/2023	82.74	42.64	9.90	20.51	0.63
8	25/04/2023	83.75	43.79	10.53	22.69	0.55
Minimum		**79.39**	**38.63**	**9.82**	**19.96**	**0.52**
Maximum		**86.42**	**45.11**	**12.28**	**23.05**	**0.63**
Average		**82.48**	**42.24**	**10.92**	**21.47**	**0.57**
98th Percentile		**86.12**	**45.02**	**12.20**	**23.00**	**0.63**
NAAQS,For 24 Hourly Monitoring		**100.0**	**60.0**	**80.0**	**80.0**	**4.0**

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3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
4. The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By

For Ultra Testing & Research Laboratory
(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY

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Ultra Lab

TC-8198

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-30042023-04 **Issue Date: 30/04/2023**

ISSUED TO : M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area-1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)

Sampling Protocol : UTRL/STP/AIR/01	Location : AQ-4 Syodha
Analysis Duration : 05/04/2023 To 30/04/2023	Sample Drawn By : UTRL

TEST RESULT

S.No	Date	Particulate Matter PM03 (µg /m3)	Particulate Matter PM2.5 (µg /m^3)	Sulphur Dioxide SO_2 (µg /m^3)	Nitrogen Dioxide NO_2 (µg /m^3)	Carbon monoxide CO (mg /m^3)
		IS:5182(Part-23	IS:5182(Part-24	IS:5182(Part-2)	IS:5182(Part-6)	IS:5182(Part-X)
1	02/04/2023	80.44	40.65	11.43	20.79	0.56
2	05/04/2023	82.21	42.39	10.88	22.85	0.55
3	09/04/2023	78.82	38.77	12.22	23.29	0.61
4	12/04/2023	82.40	42.27	10.85	20.93	0.64
5	16/04/2023	83.34	43.15	13.23	21.84	0.60
6	19/04/2023	84.55	44.39	14.19	24.21	0.56
7	23/04/2023	82.57	42.55	11.67	21.57	0.63
8	26/04/2023	79.39	39.48	10.79	20.81	0.60
Minimum		**78.82**	**38.77**	**10.79**	**20.79**	**0.55**
Maximum		**84.55**	**44.39**	**14.19**	**24.21**	**0.64**
Average		**81.72**	**41.71**	**11.91**	**22.04**	**0.60**
98th Percentile		**84.38**	**44.22**	**14.06**	**24.08**	**0.64**
NAAQS,For 24 Hourly Monitoring		**100.0**	**60.0**	**80.0**	**80.0**	**4.0**

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling .The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
4. The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By

For Ultra Testing & Research Laboratory
(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY TECHNICAL MANAGER

ULTRA TESTING & RESEARCH LABORATORY

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Ultra Lab

TC-8198

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-30042023-05 **Issue Date: 30/04/2023**

ISSUED TO : M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area-1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)

Sampling Protocol : UTRL/STP/AIR/01	Location : AQ-5 Husenpur Kalan
Analysis Duration : 05/04/2023 To 30/04/2023	Sample Drawn By : UTRL

TEST RESULT

S.No	Date	Particulate Matter PM03 (µg /m3)	Particulate Matter PM2.5 (µg /m^3)	Sulphur Dioxide SO_2 (µg /m^3)	Nitrogen Dioxide NO_2 (µg /m^3)	Carbon monoxide CO (mg /m^3)
		IS:5182(Part-23	IS:5182(Part-24	IS:5182(Part-2)	IS:5182(Part-6)	IS:5182(Part-X)
1	02/04/2023	78.41	38.36	10.30	21.58	0.59
2	05/04/2023	80.24	40.75	12.05	20.60	0.54
3	09/04/2023	81.42	41.34	11.68	22.33	0.62
4	12/04/2023	83.47	43.42	13.19	23.05	0.60
5	16/04/2023	82.32	42.64	11.69	21.61	0.66
6	19/04/2023	77.30	36.97	12.05	19.68	0.59
7	23/04/2023	82.74	43.48	10.87	23.26	0.64
8	26/04/2023	80.35	40.81	9.73	21.72	0.62
Minimum		**77.30**	**36.97**	**9.73**	**19.68**	**0.54**
Maximum		**83.47**	**43.48**	**13.19**	**23.26**	**0.66**
Average		**80.78**	**40.97**	**11.45**	**21.73**	**0.61**
98th Percentile		**83.37**	**43.47**	**13.03**	**23.23**	**0.65**
NAAQS,For 24 Hourly Monitoring		**100.0**	**60.0**	**80.0**	**80.0**	**4.0**

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling .The customer asked for the above tests only.
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4. The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By

For Ultra Testing & Research Laboratory
(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY

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TC-8198

TEST REPORT

Noise Report
Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-20042023-01 **Issue Date: 25/04/2023**

ISSUED TO : M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha. Village-Girwan, Tehsil- Naraini, District-Banda (U.P.)

Date of Monitoring : 17/04/2023 To 18/04/2023
Monitoring Done By : UTRL
Monitoring Location : Near Project site
Description : Ambient Noise
Monitoring Procedure : IS 9989 & CPCB Guidelines
Weather Condition : Clear

TEST RESULT

S.No	Parameter	Test Method	Unit	Observed Value	Limit as per EPA	Category of Area/Zone
1	Equivalent Noise Level,Leq (day*)	IS 9989	dB(A)	65.3	75.0	Industrial
2	Equivalent Noise Level,Leq (Night*)	IS 9989	dB(A)	50.2	70.0	
*Day Time			Leq(6.00AM TO 10.00 PM)			
*Night Time			Leq(10.00PM TO 6.00 AM)			

*The Noise Pollution Regulation & Control Rule 2000:Amend 2010

End Of Report

Note:-

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling.The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
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For Ultra Testing & Research Laboratory

Checked By

(Authorized Signatory)

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TC-8198

TEST REPORT

Soil Sample Analysis

Discipline/Group-Chemical/ Pollution & Environment

Report Code: SS-20042023-01 **Issue Date: 25/04/2023**

ISSUED TO : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha.
Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)

Sample Drawn On : 18/04/2023
Sample Drawn By : UTRL
Sample Description : Soil
Sample Location : Sample Collected from Near Project site
Sample Quantity : 2.0 kg
Sampling Procedure : UTRL/SAMPLING/SOP
Analysis Duration : 20/04/2023 to 25/04/2023

RESULTS

S.No	Parameter	Units	Result	Test Method
1	Texture	-	Sandy Clay	UTRL/LAB/SOIL/SOP/05
2	Sand	%	47.56	UTRL/LAB/SOIL/SOP/05
3	Clay	%	35.60	UTRL/LAB/SOIL/SOP/05
4	Silt	%	16.84	UTRL/LAB/SOIL/SOP/05
5	pH(1:2.5 Suspension)	-	7.14	IS: 2720 (Part-26),1987
6	Electrical Conductivity	µmhos/cm	482.7	IS: 14767:2000
7	Potassium (as K)	mg/kg	176.32	UTRL/LAB/SOIL/SOP/07
8	Sodium (as Na)	mg/kg	313.54	UTRL/LAB/SOIL/SOP/06
9	Calcium (as Ca)	mg/kg	4310.80	UTRL/LAB/SOIL/SOP/08
10	Magnesium (as Mg)	mg/kg	741.17	UTRL/LAB/SOIL/SOP/08
11	Sodium Absorption Ratio	-	1.16	UTRL/LAB/SOIL/SOP/14
12	Water Holding Capacity	%	32.03	UTRL/LAB/SOIL/SOP/11
13	Total Kjeldahl Nitrogen	%	0.065	UTRL/LAB/SOIL/SOP/15
14	Phosphorous	mg/kg	67.53	UTRL/LAB/SOIL/SOP/09
15	Bulk Density	gm/cc	1.28	UTRL/LAB/SOIL/SOP/10
16	Organic Carbon	%	0.62	IS: 2720 (Part-22):1972
17	Organic Matter	%	1.10	IS: 2720 (Part-22):1972
18	Porosity	%	41.39	UTRL/LAB/SOIL/SOP/17

End Of Report

Note:-

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For Ultra Testing & Research Laboratory

Checked By

(Authorized Signatory)

TECHNICAL MANAGER

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Ultra Lab

TC-8198

TEST REPORT

Water Sample Analysis

Discipline/Group-Chemical/Water

Report Code: W-08062023-01 **Issue Date: 13/06/2023**

ISSUED TO : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name	: Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)
Sample Drawn On	: 06/06/2023
Sample Drawn By	: UTRL
Sample Description	: Ground Water
Sampling Location	: Girwan (Near Project Site)
Sampling Procedure	: IS 3025(Part-01)
Sample Quantity	: 2.0 Litre
Analysis Duration	: 08/06/2023 to 13/06/2023

RESULTS
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS:3025(Part-11):2022	7.52	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	Hazen	5	15
3	Odour	IS-3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS-3025(Part-10):1984	<0.5	NTU	1	5
6	Total Hardness (as $CaCO_3$)	IS:3025(Part-21):2009	290	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991	69.60	mg/l	75	200
8	Magnesium(as Mg)	IS:3025(Part-46):1994	28.19	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	102.73	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003	0.32	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D) 23rd Ed.: 2017	0.29	mg/l	1	1.5
12	Free Residual chlorine	IS:3025(Part-26):2021	<0.1	mg/l	0.2	1
13	Total Dissolved Solid	IS:3025(Part-16):1984	598	mg/l	500	2000
14	Phenolic Compound (as C_6H_5OH)	IS: 3025 (Part-43):2022	<0.001	mg/l	0.001max	0.002 Max
15	Anionic Detergents (as MBAS)	APHA 5540 (B)/(C) 23rd Ed.: 2017	<0.1	mg/l	0.2	1.0

Contd. To report

ULTRA TESTING & RESEARCH LABORATORY TECHNICAL MANAGER

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16	Sulphate (as SO_4)	IS:3025(Part-24):2022	63.46	mg/l	200	400
17	Nitrate (as NO_3)	IS:3025(Part-34):1988	3.25	mg/l	45	No Relaxation
18	Alkalinity(as CaCO3)	IS:3025(Part-23):1986	250	mg/l	200	600
19	Chloramines (as Cl2)	IS:3025(Part-26):2021	<0.1	mg/l	0.02	No Relaxation
20	Cadmium (as Cd)	IS-3025(Part-41):1992	<0.001	mg/l	0.003	No Relaxation
21	Lead (as Pb)	IS:3025(Part-47):1994	<0.005	mg/l	0.01	No Relaxation
22	Total Chromium(asCr	IS:3025(Part-52):2021	<0.01	mg/l	0.05	No Relaxation
23	Copper (as Cu)	IS:3025(Part-42):2004	<0.01	mg/l	0.05	1.5
24	Total Ammonia	IS:3025(Part-34):1988	<0.5	mg/l	0.5	No Relaxation
25	Sulphide (as H2S)	IS:3025(Part-29):1986	<0.05	mg/l	0.05	No Relaxation
26	Zinc (as Zn)	IS:3025(Part-49):1944	<0.1	mg/l	5	15
27	Manganese (as Mn)	IS:3025(Part-59):2006	<0.1	mg/l	0.1	0.3
28	Boron (as B)	IS:3025(Part-57):2021	<0.1	mg/l	0.5	1
29	Selenium (Se)	IS:3025(Part-56):2003	<0.01	mg/l	0.01	No Relaxation
30	Arsenic (as As)	IS:3025(Part-37):2022	<0.01	mg/l	0.01	No Relaxation

End Of Report

Note:-

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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Checked By

For ULTRA TESTING & RESEARCH LABORATORY

ULTRA TESTING & RESEARCH LABORATORY TECHNICAL MANAGER

(Authorized Signatory)

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TEST REPORT

Bacteriological Quality of Drinking Water

Report Code : W-08062023-01 **Issue Date: 13/06/2023**

Issued To : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)

Sample Drawn On : 06/06/2023

Sample Drawn By : UTRL

Sample Description : Ground Water

Sampling Location : Girwan (Near Project Site)

Analysis Duration : 08/06/2023 to 13/06/2023

RESULTS
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Requirements
			#REF!		
1	E.coli	IS-1622	Absent	E.Coli/100ml	Shall not be detectable in100 ml sample
2	Total Coliform	IS-1622	Absent	MPN/100ml	Shall not be detectable in100 ml sample

End Of Report

Note:-

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3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Checked By

For ULTRA TESTING & RESEARCH LABORATORY

ULTRA TESTING & RESEARCH LABORATORY TECHNICAL MANAGER

(Authorized Signatory)

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TC-8198

TEST REPORT

Water Sample Analysis

Discipline/Group-Chemical/Water

Report Code: W-08062023-02 **Issue Date: 13/06/2023**

ISSUED TO : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name	: Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)
Sample Drawn On	: 06/06/2023
Sample Drawn By	: UTRL
Sample Description	: Ground Water
Sampling Location	: Patraha
Sampling Procedure	: IS 3025(Part-01)
Sample Quantity	: 2.0 Litre
Analysis Duration	: 08/06/2023 to 13/06/2023

RESULTS
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS:3025(Part-11):2022	7.59	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	Hazen	5	15
3	Odour	IS-3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS-3025(Part-10):1984	<0.5	NTU	1	5
6	Total Hardness (as $CaCO_3$)	IS:3025(Part-21):2009	296	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991	71.04	mg/l	75	200
8	Magnesium(as Mg)	IS:3025(Part-46):1994	28.77	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	115.14	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003	0.21	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D) 23rd Ed.: 2017	0.28	mg/l	1	1.5
12	Free Residual chlorine	IS:3025(Part-26):2021	<0.1	mg/l	0.2	1
13	Total Dissolved Solid	IS:3025(Part-16):1984	639	mg/l	500	2000
14	Phenolic Compound (as C_6H_5OH)	IS: 3025 (Part-43):2022	<0.001	mg/l	0.001max	0.002 Max
15	Anionic Detergents (as MBAS)	APHA 5540 (B)/(C) 23rd Ed.: 2017	<0.1	mg/l	0.2	1.0

Contd. To report

ULTRA TESTING & RESEARCH LABORATORY TECHNICAL MANAGER

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Contd. To report W-08062023-02 (Page 2 of 2)

16	Sulphate (as SO_4)	IS:3025(Part-24):2022	67.26	mg/l	200	400
17	Nitrate (as NO_3)	IS:3025(Part-34):1988	4.92	mg/l	45	No Relaxation
18	Alkalinity(as CaCO3)	IS:3025(Part-23):1986	248	mg/l	200	600
19	Chloramines (as Cl2)	IS:3025(Part-26):2021	<0.1	mg/l	0.02	No Relaxation
20	Cadmium (as Cd)	IS-3025(Part-41):1992	<0.001	mg/l	0.003	No Relaxation
21	Lead (as Pb)	IS:3025(Part-47):1994	<0.005	mg/l	0.01	No Relaxation
22	Total Chromium(asCr	IS:3025(Part-52):2021	<0.01	mg/l	0.05	No Relaxation
23	Copper (as Cu)	IS:3025(Part-42):2004	<0.01	mg/l	0.05	1.5
24	Total Ammonia	IS:3025(Part-34):1988	<0.5	mg/l	0.5	No Relaxation
25	Sulphide (as H2S)	IS:3025(Part-29):1986	<0.05	mg/l	0.05	No Relaxation
26	Zinc (as Zn)	IS:3025(Part-49):1944	<0.1	mg/l	5	15
27	Manganese (as Mn)	IS:3025(Part-59):2006	<0.1	mg/l	0.1	0.3
28	Boron (as B)	IS:3025(Part-57):2021	<0.1	mg/l	0.5	1
29	Selenium (Se)	IS:3025(Part-56):2003	<0.01	mg/l	0.01	No Relaxation
30	Arsenic (as As)	IS:3025(Part-37):2022	<0.01	mg/l	0.01	No Relaxation

End Of Report

Note:-

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose.
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
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For ULTRA TESTING & RESEARCH LABORATORY

Checked By

(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY TECHNICAL MANAGER

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TEST REPORT

Bacteriological Quality of Drinking Water

Report Code : W-08062023-02 **Issue Date: 13/06/2023**

Issued To : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha.
Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)

Sample Drawn On : 06/06/2023
Sample Drawn By : UTRL
Sample Description : Ground Water
Sampling Location : Patraha
Analysis Duration : 08/06/2023 to 13/06/2023

RESULTS
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Requirements
1	E.coli	IS-1622	Absent	E.Coli/100ml	Shall not be detectable in100 ml sample
2	Total Coliform	IS-1622	Absent	MPN/100ml	Shall not be detectable in100 ml sample

End Of Report

Note:-
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4. The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By

For ULTRA TESTING & RESEARCH LABORATORY
(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY TECHNICAL MANAGER

ULTRA TESTING & RESEARCH LABORATORY

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TC-8198

TEST REPORT

Water Sample Analysis

Discipline/Group-Chemical/Water

Report Code: W-16032023-01 **Issue Date: 20/03/2023**

ISSUED TO : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name	: Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)
Sample Drawn On	: 14/03/2023
Sample Drawn By	: UTRL
Sample Description	: Ground Water
Sampling Location	: Girwan (Near Project Site)
Sampling Procedure	: IS 3025(Part-01)
Sample Quantity	: 2.0 Litre
Analysis Duration	: 16/03/2023 to 20/03/2023

RESULTS
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS:3025(Part-11):2022	7.49	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	Hazen	5	15
3	Odour	IS-3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS-3025(Part-10):1984	<0.5	NTU	1	5
6	Total Hardness (as $CaCO_3$)	IS:3025(Part-21):2009	270	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991	64.80	mg/l	75	200
8	Magnesium(as Mg)	IS:3025(Part-46):1994	26.24	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	117.41	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003	0.24	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D) 23rd Ed.: 2017	0.38	mg/l	1	1.5
12	Free Residual chlorine	IS:3025(Part-26):2021	<0.1	mg/l	0.2	1
13	Total Dissolved Solid	IS:3025(Part-16):1984	589	mg/l	500	2000
14	Phenolic Compound (as C_6H_5OH)	IS: 3025 (Part-43):2022	<0.001	mg/l	0.001max	0.002 Max
15	Anionic Detergents (as MBAS)	APHA 5540 (B)/(C) 23rd Ed.: 2017	<0.1	mg/l	0.2	1.0

Contd. To report

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16	Sulphate (as SO_4)	IS:3025(Part-24):2022	57.95	mg/l	200	400
17	Nitrate (as NO_3)	IS:3025(Part-34):1988	3.11	mg/l	45	No Relaxation
18	Alkalinity(as CaCO3)	IS:3025(Part-23):1986	230	mg/l	200	600
19	Chloramines (as Cl2)	IS:3025(Part-26):2021	<0.1	mg/l	0.02	No Relaxation
20	Cadmium (as Cd)	IS-3025(Part-41):1992	<0.001	mg/l	0.003	No Relaxation
21	Lead (as Pb)	IS:3025(Part-47):1994	<0.005	mg/l	0.01	No Relaxation
22	Total Chromium(asCr	IS:3025(Part-52):2021	<0.01	mg/l	0.05	No Relaxation
23	Copper (as Cu)	IS:3025(Part-42):2004	<0.01	mg/l	0.05	1.5
24	Total Ammonia	IS:3025(Part-34):1988	<0.5	mg/l	0.5	No Relaxation
25	Sulphide (as H2S)	IS:3025(Part-29):1986	<0.05	mg/l	0.05	No Relaxation
26	Zinc (as Zn)	IS:3025(Part-49):1944	<0.1	mg/l	5	15
27	Manganese (as Mn)	IS:3025(Part-59):2006	<0.1	mg/l	0.1	0.3
28	Boron (as B)	IS:3025(Part-57):2021	<0.1	mg/l	0.5	1
29	Selenium (Se)	IS:3025(Part-56):2003	<0.01	mg/l	0.01	No Relaxation
30	Arsenic (as As)	IS:3025(Part-37):2022	<0.01	mg/l	0.01	No Relaxation

End Of Report

Note:-

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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Checked By

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY TECHNICAL MANAGER

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TEST REPORT

Bacteriological Quality of Drinking Water

Report Code : W-16032023-01 **Issue Date: 20/03/2023**

Issued To : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha.
Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)

Sample Drawn On : 14/03/2023
Sample Drawn By : UTRL
Sample Description : Ground Water
Sampling Location : Girwan (Near Project Site)
Analysis Duration : 16/03/2023 to 20/03/2023

RESULTS
As per IS 10500:2012

S.No	Parameter	Test Method	Results #REF!	Units	Requirements
1	E.coli	IS-1622	Absent	E.Coli/100ml	Shall not be detectable in100 ml sample
2	Total Coliform	IS-1622	Absent	MPN/100ml	Shall not be detectable in100 ml sample

End Of Report

Note:-
1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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For ULTRA TESTING & RESEARCH LABORATORY

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Ultra Lab

TC-8198

TEST REPORT

Water Sample Analysis

Discipline/Group-Chemical/Water

Report Code: W-16032023-02 **Issue Date: 20/03/2023**

ISSUED TO : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name	: Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)
Sample Drawn On	: 14/03/2023
Sample Drawn By	: UTRL
Sample Description	: Ground Water
Sampling Location	: Patraha
Sampling Procedure	: IS 3025(Part-01)
Sample Quantity	: 2.0 Litre
Analysis Duration	: 16/03/2023 to 20/03/2023

RESULTS
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS:3025(Part-11):2022	7.68	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	Hazen	5	15
3	Odour	IS-3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS-3025(Part-10):1984	<0.5	NTU	1	5
6	Total Hardness (as $CaCO_3$)	IS:3025(Part-21):2009	272	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991	65.28	mg/l	75	200
8	Magnesium(as Mg)	IS:3025(Part-46):1994	26.44	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	109.58	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003	0.23	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D) 23rd Ed.: 2017	0.34	mg/l	1	1.5
12	Free Residual chlorine	IS:3025(Part-26):2021	<0.1	mg/l	0.2	1
13	Total Dissolved Solid	IS:3025(Part-16):1984	615	mg/l	500	2000
14	Phenolic Compound (as C_6H_5OH)	IS: 3025 (Part-43):2022	<0.001	mg/l	0.001max	0.002 Max
15	Anionic Detergents (as MBAS)	APHA 5540 (B)/(C) 23rd Ed.: 2017	<0.1	mg/l	0.2	1.0

Contd. To report

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16	Sulphate (as SO_4)	IS:3025(Part-24):2022	73.90	mg/l	200	400
17	Nitrate (as NO_3)	IS:3025(Part-34):1988	5.38	mg/l	45	No Relaxation
18	Alkalinity(as CaCO3)	IS:3025(Part-23):1986	236	mg/l	200	600
19	Chloramines (as Cl2)	IS:3025(Part-26):2021	<0.1	mg/l	0.02	No Relaxation
20	Cadmium (as Cd)	IS-3025(Part-41):1992	<0.001	mg/l	0.003	No Relaxation
21	Lead (as Pb)	IS:3025(Part-47):1994	<0.005	mg/l	0.01	No Relaxation
22	Total Chromium(asCr	IS:3025(Part-52):2021	<0.01	mg/l	0.05	No Relaxation
23	Copper (as Cu)	IS:3025(Part-42):2004	<0.01	mg/l	0.05	1.5
24	Total Ammonia	IS:3025(Part-34):1988	<0.5	mg/l	0.5	No Relaxation
25	Sulphide (as H2S)	IS:3025(Part-29):1986	<0.05	mg/l	0.05	No Relaxation
26	Zinc (as Zn)	IS:3025(Part-49):1944	<0.1	mg/l	5	15
27	Manganese (as Mn)	IS:3025(Part-59):2006	<0.1	mg/l	0.1	0.3
28	Boron (as B)	IS:3025(Part-57):2021	<0.1	mg/l	0.5	1
29	Selenium (Se)	IS:3025(Part-56):2003	<0.01	mg/l	0.01	No Relaxation
30	Arsenic (as As)	IS:3025(Part-37):2022	<0.01	mg/l	0.01	No Relaxation

End Of Report

Note:-

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TEST REPORT

Bacteriological Quality of Drinking Water

Report Code : W-16032023-02 **Issue Date: 20/03/2023**

Issued To : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha.
Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)

Sample Drawn On : 14/03/2023
Sample Drawn By : UTRL
Sample Description : Ground Water
Sampling Location : Patraha
Analysis Duration : 16/03/2023 to 20/03/2023

RESULTS
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Requirements
1	E.coli	IS-1622	Absent	E.Coli/100ml	Shall not be detectable in100 ml sample
2	Total Coliform	IS-1622	Absent	MPN/100ml	Shall not be detectable in100 ml sample

End Of Report

Note:-

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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Ultra Lab

TC-8198

TEST REPORT

Surface Water Sample Analysis
Discipline/Group-Chemical/Water

Report Code: WW-20042023-01 **Issue Date: 25/04/2023**

ISSUED TO : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name	: Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)
Sample Drawn On	: 18/04/2023
Sample Drawn By	: UTRL
Sample Description	: Surface Water
Sampling Location	: Sample Collected from Girwan (Pond)
Sampling Procedure	: IS 3025(Part-01)
Sample Quantity	: 2.0 Litre
Analysis Duration	: 20/04/2023 to 25/04/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	pH	IS:3025(Part-11):2022	7.24	-	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5
2	Temperature	IS:3025(Part-09):1984	20.6	^{O}C	-	-	-	-	-
3	Turbidity	IS:3025(Part-10):1984	9.5	NTU	-	-	-	-	-
4	Conductivity @25°C	IS:3025(Part-14):2013	572.1	µs/cm.	-	-	-	1000	2250
5	Total Suspended Solid	IS:3025(Part-17):2022	24	mg/l	-	-	-	-	-
6	Total Alkalinity (as $CaCO_3$)	IS:3025(Part-23):1986	112	mg/l	-	-	-	-	-
7	Biological Oxygen Demand (Max.) (at 27^0C for 3 days)	IS:3025(Part-44):1993	9.0	mg/l	2	3	3	-	-
8	Dissolved Oxygen (as O_2) Min.	IS:3025(Part-38):1989	6.7	mg/l	6	5	4	4	-
9	Calcium(as Ca)	IS:3025(Part-40):199	25.60	mg/l	80	-	-	-	-
10	Magnesium(as Mg)	IS:3025(Part-46):1994	16.52	mg/l	24	-	-	-	-
11	Chloride(as Cl),Max	IS:3025(Part-32):1988	76.32	mg/l	250	-	-	-	600
12	Iron(as Fe),Max	IS:3025(Part-53):2003	0.42	mg/l	0.3	-	50	-	-
13	Fluoride(as F),Max	APHA 4500 F(D) 23rd Ed. 2017	0.42	mg/l	1.5	1.5	1.5	-	-
14	Total Dissolved Solid	IS:3025(Part-16):1984	372	mg/l	500	-	1500	-	2100

Contd. To report Code: WW-20042023-01

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Contd. To report Code: WW-20042023-01

15	Total Hardness (as $CaCO_3$)	IS:3025(Part-21):200	132.00	mg/l	300	-	-	-	-
16	Sulphate (as SO_4)Max	IS:3025(Part-24):202	50.46	mg/l	400	-	400	-	1000
17	Phosphate (as P)	IS:3025(Part-31):202	0.62	mg/l	-	-	-	-	-
18	Sodium (as Na)	IS:3025(Part-45):199	61.05	mg/l	-	-	-	-	-
19	Manganese (as Mn)	IS:3025(Part-59):200	<0.1	mg/l	0.5	-	-	-	-
20	Total Chromiun(as Cr)	IS:3025(Part-52):202	<0.05	mg/l	0.05	0.05	0.05	-	-
21	Zinc (as Zn)	IS:3025(Part-49):199	0.11	mg/l	15	-	15	-	-
22	Potassium (as K)	IS:3025(Part-45):199	15.26	mg/l	-	-	-	-	-
23	Nitrate (as NO_3),Max	IS:3025(Part-34):198	3.85	mg/l	20	-	50	-	-
24	Cadmium (as Cd)	IS-3025(Part-41):199	<0.01	mg/l	0.01	-	0.01	-	-
25	Lead (as Pb)	IS:3025(Part-47):199	<0.01	mg/l	0.1	-	0.1	-	
26	Copper (as Cu)	IS:3025(Part-42):200	<0.01	mg/l	1.5	-	1.5	-	-
27	Chemical Oxygen Demand (asO_2)	IS-3025(Part-58):2006	46.40	mg/l	-	-	-	-	-
28	Arsenic (as As)	IS:3025(Part-37):202	<0.01	mg/l	0.05	0.2	0.2	-	

End Of Report

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinefection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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For ULTRA TESTING & RESEARCH LABORATORY

ULTRA TESTING & RESEARCH LABORATORY TECHNICAL MANAGER

Checked By

(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY

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TEST REPORT

Surface Water Sample Analysis

Report Code: WW-20042023-01 **Issue Date: 25/04/2023**

ISSUED TO : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name : Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha.
Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)

Sample Drawn On : 18/04/2023
Sample Drawn By : UTRL
Sample Description : Surface Water
Sampling Location : Sample Collected from Girwan (Pond)
Analysis Duration : 20/04/2023 to 25/04/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	Total Coliform	IS:1622	2.9×10^3	MPN/100ml	50	500	5000	-	-

End Of Report

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.
Class B-Water for outdoor bathing.
Class C-Drinking water with conventional treatment followed by disinefection.
Class D-Water for fish culture and wild life propagation.
Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

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For ULTRA TESTING & RESEARCH LABORATORY

Checked By

(Authorized Signatory)

TECHNICAL MANAGER

ULTRA TESTING & RESEARCH LABORATORY

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Ultra Lab

TC-8198

TEST REPORT

Surface Water Sample Analysis
Discipline/Group-Chemical/Water

Report Code: WW-20042023-02 **Issue Date: 25/04/2023**

ISSUED TO : **M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)**

Project Name	: Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)
Sample Drawn On	: 18/04/2023
Sample Drawn By	: UTRL
Sample Description	: Surface Water
Sampling Location	: Sample Collected from Syodha (River)
Sampling Procedure	: IS 3025(Part-01)
Sample Quantity	: 2.0 Litre
Analysis Duration	: 20/04/2023 to 25/04/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	pH	IS:3025(Part-11):202	7.64	-	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5
2	Temperature	IS:3025(Part-09):198	21.2	^{o}C	-	-	-	-	-
3	Turbidity	IS:3025(Part-10):198	8.7	NTU	-	-	-	-	-
4	Conductivity @25°C	IS:3025(Part-14):201	638.2	µs/cm.	-	-	-	1000	2250
5	Total Suspended Solid	IS:3025(Part-17):202	33	mg/l	-	-	-	-	-
6	Total Alkalinity (as $CaCO_3$)	IS:3025(Part-23):198	124	mg/l	-	-	-	-	-
7	Biological Oxygen Demand (Max.) (at 27^0C for 3 days)	IS:3025(Part-44):199	7.3	mg/l	2	3	3	-	-
8	Dissolved Oxygen (as O_2) Min.	IS:3025(Part-38):198	7.1	mg/l	6	5	4	4	-
9	Calcium(as Ca)	IS:3025(Part-40):199	30.40	mg/l	80	-	-	-	-
10	Magnesium(as Mg)	IS:3025(Part-46):199	16.52	mg/l	24	-	-	-	-
11	Chloride(as Cl),Max	IS:3025(Part-32):198	86.10	mg/l	250	-	-	-	600
12	Iron(as Fe),Max	IS:3025(Part-53):200	0.26	mg/l	0.3	-	50	-	-
13	Fluoride(as F),Max	APHA 4500 F(D) 23rd Ed. 2017	0.35	mg/l	1.5	1.5	1.5	-	-
14	Total Dissolved Solid	IS:3025(Part-16):198	415	mg/l	500	-	1500	-	2100

Contd. To report Code: WW-20042023-02

ULTRA TESTING & RESEARCH LABORATORY TECHNICAL MANAGER

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
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Ultra Lab

TC-8198

Contd. To report Code: WW-20042023-02

15	Total Hardness (as $CaCO_3$)	IS:3025(Part-21):200	144.00	mg/l	300	-	-	-	-
16	Sulphate (as SO_4)Max	IS:3025(Part-24):202	55.75	mg/l	400	-	400	-	1000
17	Phosphate (as P)	IS:3025(Part-31):202	0.56	mg/l	-	-	-	-	-
18	Sodium (as Na)	IS:3025(Part-45):199	68.88	mg/l	-	-	-	-	-
19	Manganese (as Mn)	IS:3025(Part-59):200	<0.1	mg/l	0.5	-	-	-	-
20	Total Chromiun(as Cr)	IS:3025(Part-52):202	<0.05	mg/l	0.05	0.05	0.05	-	-
21	Zinc (as Zn)	IS:3025(Part-49):199	0.14	mg/l	15	-	15	-	-
22	Potassium (as K)	IS:3025(Part-45):199	17.22	mg/l	-	-	-	-	-
23	Nitrate (as NO_3),Max	IS:3025(Part-34):198	4.38	mg/l	20	-	50	-	-
24	Cadmium (as Cd)	IS-3025(Part-41):199	<0.01	mg/l	0.01	-	0.01	-	-
25	Lead (as Pb)	IS:3025(Part-47):199	<0.01	mg/l	0.1	-	0.1	-	
26	Copper (as Cu)	IS:3025(Part-42):200	<0.01	mg/l	1.5	-	1.5	-	-
27	Chemical Oxygen Demand (asO_2)	IS-3025(Part-58):2006	35.20	mg/l	-	-	-	-	-
28	Arsenic (as As)	IS:3025(Part-37):202	<0.01	mg/l	0.05	0.2	0.2	-	

End Of Report

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinefection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose.
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
4. The Report can not be used as evidence in a court of law without the written approval of the lab.

For ULTRA TESTING & RESEARCH LABORATORY

ULTRA TESTING & RESEARCH LABORATORY TECHNICAL MANAGER

Checked By

(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY
(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
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TEST REPORT

Surface Water Sample Analysis

Report Code: WW-20042023-02 Issue Date: 25/04/2023

ISSUED TO : M/S BAJRANJ ROAD LINES (SHRI SURESH PRATAP SINGH)

Project Name	: Girwan Granite, Khanda, Gitty, Boulder Mining Gata No. .1876 Khand 03 & 04. Lease area- 1.41 Ha & 1.21 Ha. Village- Girwan, Tehsil- Naraini, District-Banda (U.P.)
Sample Drawn On	: 18/04/2023
Sample Drawn By	: UTRL
Sample Description	: Surface Water
Sampling Location	: Sample Collected from Syodha (River)
Analysis Duration	: 20/04/2023 to 25/04/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	Total Coliform	IS:1622	3.1×10^{3}	MPN/100ml	50	500	5000	-	-

End Of Report

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.
Class B-Water for outdoor bathing.
Class C-Drinking water with conventional treatment followed by disinefection.
Class D-Water for fish culture and wild life propagation.
Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose.
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
4. The Report can not be used as evidence in a court of law without the written approval of the lab.

For ULTRA TESTING & RESEARCH LABORATORY

Checked By

TECHNICAL MANAGER

(Authorized Signatory)

ANNEXURE-2
SITE PHOTOGRAPHS

Haul Road

ANNEXURE-3
BLAST VIBRATION STUDY

BLAST VIBRATION STUDY

Blasting, if required will be done occasionally with the permission of Controller, Explosive office. No objection certificate will be obtained from the District Magistrate office. Blasting will be done in the supervision of competent blaster. This mine will be worked out mechanically and blasting will be done by wagon drill holes (4.5" dia). Initially 3m height sub benches shall be developed which shall be converted into 6m high bench.

Wagon drill holes will be drilled as below:

Hole Depth: 3 m

Spacing : 1.5 m

Burden: nil

Thus one hole will give a quantity of about : 3 x 1.5 = 4.5 say 5 cu.m

Excavation required per day (considering 260 working days/years : 14100 cum /260 days = 54.23

Thus no. of holes required per day : 53.23/5 = 10.846 holes say = 11 holes

The deep hole having depth 6m with a spacing of 4m in a single row or double row with the help of wagon drill & Tractor mounted compressor will be drilled in such a manner that—

• Bench height will be kept 6m.

• Velocity of broken pieces shall maintain less than 25 mm/sec.

• Noise shall be less than 90 db (A)

• Air pollution shall be minimal.

• Blast out material should not go far.

• Chances of secondary blasting shall be minimal.

• These deep holes will be blasted in one round.

Precaution during blasting: Following precautions will be undertaken and follow strictly.

• Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.

• Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.

• Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area. • The burden at any point in the charge length should not be less than optimal.

• The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.

• Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.

• Blasting should be done in once round. Blasting of larger round, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.

• Pre shooting of the boulders, instead of plaster shooting, should be continued.

• Before electric firing, the circuit will be tested by an approved tester.

• Flags erection and siren signalling systems will also provide during time of blasting.

For further safety, the blasting time will also have fixed during the end of the shift so that all the workers will removed outside the danger zone.

• To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

• All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

• HEMM's will be deployed with prior permission of DGMS and concerned authorities.

Reduction of Ground Vibration/Mitigation Measures -

To protect a structure, it is necessary to minimize the ground vibrations from the blast. The acceptable techniques for reduction and control of vibrations are:

a**.** Reduce the charge per delay: This is the most important measure for the purpose. Charge per delay can be controlled by:

i. Reducing the hole depth.

ii. Using small diameter holes.

iii. Delayed initiation of deck charges in the blast holes.

iv. Using more numbers of delay detonators series.

v. Using sequential blasting machine.

b. Reduce explosive confinement by:

i. Reducing excessive burden and spacing.

ii. Removing buffers in front of the holes.

iii. Reducing stemming but not to the degree of increasing air-blast and fly rock.

iv. Reducing sub-grade drilling.

v. Allowing at least one free face.

vi. Using decoupled charges.

vii. Drilling holes' parallel to the bench face.

viii. Accuracy in drilling.

c. Limit the explosive confinement to bedrock if the overburden can be excavated by other means.

d. Square patterns produce more vibrations.

e. Limit frequency of blasting.

f. Time the blasts with high ambient noise levels.

g. Use controlled blasting techniques.

h. Use a low VOD and low density explosive.

ANNEXURE-4
EC letter & Deed Paper

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The Partner
M/S BAJRANG ROAD LINE
R/o Village and Post office -Mou,584 Katra lalganj ,Tehsil-Gauriganj , Dist-Amethi , State-Uttar Pradesh -227409

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/67365/2021 dated 10 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC21B001UP110895**
2.	**File No.**	6560-6103
3.	**Project Type**	New
4.	**Category**	B1
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Girwan Granite(Khabda,Gitti,boulder)Mining Project
7.	**Name of Company/Organization**	M/S BAJRANG ROAD LINE
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	22 Mar 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 14/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/67365/2021 & SEIAA, U.P File no- 6560/6103

Sub: Environmental Clearance is sought for Granite Mining at Gata No.- 1876, Khand No.-03, Village- Girawan, Naraini, Banda, U.P., M/s Bajrang Road Lines, (Leased Area - 1.41 ha.).

Dear Sir,

This is with reference to your application / letter dated 02-01-2020, 09-02-2021, 10-09-2021, 20-10-2021 & 26-10-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 26-10-2021 and SEIAA in meeting held on 29-11-2021.

A presentation was made by the project proponent along with their consultant M/s Congnizance Research India Pvt. Ltd to SEAC on 26-10-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Granite Mining at Gata No.- 1876, Khand No.-03, Village- Girawan, Naraini, Banda, U.P., M/s Bajrang Road Lines, (Leased Area - 1.41 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. Ref. No. 833/ Parya/SEAC/6103/2019, dated 22/03/2021.
3. The public hearing was organized on 11/08/2021. Final EIA report submitted on 10/09/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/67365/2021
2. File No. allotted by SEIAA, UP	6103/6560
3. Name of Proponent	M/s Bajrang Road Lines Partner- Shri Suresh Pratap Singh
4. Full correspondence address of proponent and mobile No.	R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.)
	Mobile No-
	Email-
5. Name of Project	Girwan Granite, Khanda, Gitty, Boulder Mining project
6. Project location (Plot/Khasra/Gata No.)	Gata No. 1876 (Khand 03)
7. Name of River	-
8. Name of Village	Girwan
9. Tehsil	Naraini
10. District	Banda
11. Name of Minor Mineral	Granite, Khanda, Gitty, Boulder Mining project
12. Sanctioned Lease Area (in Ha.)	1.41
13. Max & Min mRL within lease area	Max- 153.10 mRL and Min- 143.10 mRL
14. Pillar Coordinates (Verified by	Sanctioned Mining Lease Area

DMO)	Pillar No.	Latitude	Longitude
	A	25°18'25.54"N	80°22'58.90"E
	B	25°18'27.81"N	80°23'0.21"E
	C	25°18'26.65"N	80°23'0.21"E
	D	25°18'27.81"N	80°23'2.07"E
	E	25°18'27.81"N	80°23'2.35"E
	F	25°18'25.48"N	80°23'5.07"E
	G	25°18'24.06"N	80°23'0.21"E
	H	25°18'22.24"N	80°23'0.67"E
	I	25°18'21.98"N	80°22'59.69"E

15. Total Geological Reserves	3,53,250 cum	
16. Total Mineable Reserves in LOI	14,100 cum	
17. Total Proposed Production	70,500 cum	
18. Proposed Production/year	14,100 cum	
19. Sanctioned Period of Mine lease	Maximum 10 years (Mining plan prepared for 5 years)	
20. Production of mine/day	54.23	
21. Method of Mining	Open Cast Semi-mechanized Method	
22. No. of working days	260 days	
23. Working hours/day	8 hrs	
24. No. of workers	31	
25. No. of vehicles movement/day	8	
26. Type of Land	Government waste land	
27. Ultimate Depth of Mining	30	
28. Nearest metalled road from site	1.5 km	
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.31
	Suppression of dust	6.9
	Plantation	0.20
	Others (if any)	-
	Total	7.41
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022	
31. Any litigation pending against the project or land in any court	No	
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified	
33. Details of Lease Area in approved DSR	Yes, given in the DSR	
34. Proposed CER cost	Rs 1,20,500/-	
35. Proposed EMP cost	Rs 4,88,000 /-	
36. Length and breadth of Haul Road	Length: 0.575 km, width: 6 m	
37. No. of Trees to be Planted	100 plants	

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.

8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 26-10-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 29-11-2021 decided to grant the Environmental Clearance to the title project for collection of 14,100 m^3 /annum for lease area of 1.41 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water,

medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.

22. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
23. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
24. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
25. Explosive cannot be stored on the site.
26. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
27. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
28. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
29. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
30. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
31. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programmebesides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
32. Blast vibrations study shall be conducted and an observation report submitted to the regional office, MoEF&CC, GoI, Lucknow, and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
33. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
34. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
35. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expense. The roads shall be blacktopped.
36. Rainwater harvesting shall be undertaken to recharge the groundwater source.
37. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow, and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
38. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
39. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
40. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of

Check Dams and Gully Plugs shall be constructed across seasonal/perennial *nallahs* if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.

41. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
42. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow, and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
43. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow, and U.P. Pollution Control Board regularly.
44. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
45. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
46. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
47. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
48. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
49. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
50. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed

35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

51. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
52. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
53. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (April-May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
54. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
55. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
56. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
57. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
58. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
59. Project Proponent shall explore the possibility of using solar energy where ever possible.
60. Commitment towards CER has to be followed strictly.
61. Regular health check-up record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
62. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
63. The blasting will be done only after getting permission from the DGMS.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Banda, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Validity unknown
Digitally signed by Member Secretary
Member Secretary
Date: 12/14/2021 12:48:47 PM

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The Partner
M/S BAJRANG ROADLINE
R/o village and post-Mau,584,Katra Lalganj,Tehsil-Gauriganj , Dist.-Amethi, State-Uttar Pradesh -227409

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/67411/2021 dated 10 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1.	EC Identification No.	EC21B001UP176740
2.	File No.	6559-6104
3.	Project Type	New
4.	Category	B1
5.	Project/Activity including Schedule No.	1(a) Mining of minerals
6.	Name of Project	Girwan Granite(Khanda, Gitty, Boulder)Mining project
7.	Name of Company/Organization	M/S BAJRANG ROADLINE
8.	Location of Project	Uttar Pradesh
9.	TOR Date	22 Mar 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 23/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/67411/2021 & SEIAA, U.P File no- 6559/6104

Sub: Environmental Clearance is sought for Proposed of Granite Mining at Gata No.- 1876, Khand No.- 04, Village- Girawan, Naraini, Banda, M/s Bajrang Road Lines, Area-1.21 ha

Dear Sir,

This is with reference to your application / letter dated 02-01-2021, 09-02-2021, 10-09-2021, 08-11-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 12-11-2021 and SEIAA in meeting held on 02-12-2021 & 09-12-2021.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt Ltd to SEAC on 12-11-2021

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Granite Mining at Gata No.- 1876, Khand No.- 04, Village- Girawan, Naraini, Banda, Shri Suresh Pratap Singh, M/s Bajrang Road Lines, Area-1.21 ha
2. Salient features of the project as submitted by the project proponent:

2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no 831/ Parya/ SEAC/6104, /2019, dated 22.03.2021.	
3. The public hearing was organized on	11.08.2021
4. Final EIA report submitted on	10.09.2021
5. On-line proposal No.	SIA/UP/MIN/67411/2021
6. File No. allotted by SEIAA, UP	6559/6104
7. Name of Proponent	M/s Bajrang Road Lines Partner- Shri Suresh Pratap Singh
8. Full correspondence address of proponent and mobile No.	R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.) **Mobile No-** **Email-**
9. Name of Project	Girwan Granite, Khanda, Gitty, Boulder Mining project
10. Project location (Plot/Khasra/Gata No.)	Gata No. 1876 (Khand 04)
11. Name of River	-
12. Name of Village	Girwan
13. Tehsil	Naraini
14. District	Banda
15. Name of Minor Mineral	Granite, Khanda, Gitty, Boulder Mining project
16. Sanctioned Lease Area (in Ha.)	1.21
17. Max & Min mRL within lease area	Max- 152.10 mRL and Min- 142.20 mRL

18. Pillar Coordinates (Verified by DMO)	**Sanctioned Mining Lease Area** Pillar No. / Latitude / Longitude A / 25°18'24.06"N / 80°23'0.21"E B / 25°18'25.48"N / 80°23'5.07"E C / 25°18'22.37"N / 80°23'6.04"E D / 25°18'22.37"N / 80°23'2.64"E E / 25°18'21.52"N / 80°23'2.35"E F / 25°18'22.24"N / 80°23'0.67"E
19. Total Geological Reserves	5,28,282 cum
20. Total Mineable Reserves in LOI	12,100 cum
21. Total Proposed Production	60,500 cum
22. Proposed Production/year	12,100 cum
23. Sanctioned Period of Mine lease	Maximum 10 years (Mining plan prepared for 5 years)
24. Production of mine/day	46.53
25. Method of Mining	Open Cast Semi-mechanized Method
26. No. of working days	260 days
27. Working hours/day	8 hrs
28. No. of workers	30
29. No. of vehicles movement/day	7
30. Type of Land	Government waste land
31. Ultimate Depth of Mining	24
32. Nearest metalled road from site	1.4 km
33. Water Requirement	PURPOSE / REQUIREMENT (KLD) Drinking / 0.30 Suppression of dust / 7.18 Plantation / 2.4 Toilet / 0.30 Total / 10.18
34. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022
35. Any litigation pending against the project or land in any court	No
36. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified
37. Details of Lease Area in approved DSR	Yes, given in the DSR
38. Proposed CER cost	Rs 1,20,000/-
39. Proposed EMP cost	Capital Cost including CER Rs 13.20 Lakh Recurring cost- Rs. 4.58 Lakh
40. Length and breadth of Haul Road	Length: 0.59 km, width: 6 m
41. No. of Trees to be Planted	1200 plants

3. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
4. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.

6. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 12-11-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 02-12-2021 & 09-12-2021 decided to grant the Environmental Clearance to the title project for collection of 12,100 m^3/annum for lease area of 1.21 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking

water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, GoI, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA,U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.

7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. The project proponent shall install solar light in their site office.
10. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
11. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
12. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
13. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
14. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
15. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
16. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
17. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
18. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
19. The project proponent should explore the possibilities of rainwater harvesting.
20. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
21. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
22. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less

than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.

23. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
24. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
25. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
26. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
27. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
28. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
29. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
30. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
31. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
32. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
33. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
34. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
35. Maintenance of village roads used for transportation of minerals is to be done by the company/project proponent regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
36. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.

37. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
38. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
39. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
40. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
41. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
42. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
43. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
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48. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
49. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
50. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35o. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
51. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
52. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
53. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
54. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
55. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
56. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
57. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
58. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
59. Project Proponent shall explore the possibility of using solar energy where ever possible.
60. Commitment towards CER has to be followed strictly.

61. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
62. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
63. The blasting will be done strictly as per the DGMS norms.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981; the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Banda, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

ANNEXURE-5
Approved Mining Plan

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
बॉदा।

संख्याः– 1418 /मा0 प्लान/2017 दिनांक 27/11/ 2020

विषयः– पट्टाधारक श्री बजरंग रोड लाइन्स पार्ट0 श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह के पक्ष में स्वीकृत जनपद बॉदा में तहसील नरैनी ग्राम–गिरवॉ गाटा सं0–1876 (खण्ड संख्या–3), क्षेत्रफल 1.41 हे0 में उपखनिज ईमारती पत्थर (ख0बो0/गि0बो0) के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री बजरंग रोड लाइन्स पार्ट0 श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप–खनिज (परिहार) नियमावली, 1963 के नियम–34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 27.11.2020 को कर दिया गया है।

1– "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:–

(अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनॉक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 14100 घन मी0 प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते है, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द) अनुमोदित खनन योजना की एक–एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च) अनुमोदित खनन योजना में विनिहित प्रकिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरूद्व पट्टे की शर्त का उल्लंघन माना जायेगा और तद्नुसार कार्यवाही की जायेगी।

(छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तो के साथ अनुमोदित किया जाता है:–

1. बेंच की ऊँचाई अधिकतम 06 मी0 एवं बेंच की चौडाई उँचाई से कम से कम दो गुनी होनी चाहिए।
2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।

5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
6. खनन कार्य के फलस्वरूप बने गडढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।
8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवष्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय–समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2– अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें ।

संलग्नकः यथोपरि ।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्याः — (1)/मा0 प्लान/2017 तद् दिनांक ।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद–बॉदा।
2– पट्टाधारक श्री बजरंग रोड लाइन्स पार्ट0 श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह नि0 ग्राम व पो0 मऊ, 584 कटरा लालगंज तहसील गौरीगंज जिला अमेठी।
3– खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

MP-letter-Pathar

COPY FOR LESSEE

Mining Plan

along

Progressive Mine Closure Plan

for

Granite, Khanda, Gitty, Boulder

MINING PROJECT

Located at

Gata No. 1876 (Khand 03),

Village- Girwan, Tehsil- Naraini, District- Banda, Uttar Pradesh.

Directorate of Geology and Mining, U P
APPROVED
with / condition vide letter
No. 1419 /MP/ dated 27/11/20
DIRECTOR

Sanctioned Mining Lease Area: 1.41 ha

Period of Mining Plan- 5 years;

Proposed Annual Excavation Volume as per LOI: 14,100 cum/year

Proprietor/Lessee

M/s Bajrang Road Lines

Partner- Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh

R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.)

(अनिल कुमार वर्मा)
मुख्य खान अधिकारी
भूतत्व एवं खनिकर्म निदेशालय
उ०प्र० लखनऊ

Prepared By
Sandeep Kumar
RQP/UPDGM/No.014/2019

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

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PROGRESSIVE MINE CLOSURE PLAN

SR. NO.	PERTICULARS	PAGE NO.
1	INTRODUCTION	1

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

LIST OF PLATES

S.NO.	LIST OF PLATES	PLATE NO.
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LIST OF ANNEXURE

S.No.	TITLE	ANNEXURE NO.
1.0	COPY OF LOI	1
2.0	KHASRA MAP	2
3.0	GOOGLE MAP OF 500m RADIUS	3
4.0	GOOGLE MAP OF 10 Km RADIUS	4

LIST OF CERTIFICATES

S.No.	TITLE	PROFORMA NO.
1	AUTHORISATION LETTER BY THE LESSEE	1
2	COPY OF RQP CERTIFICATE	2
3	DECLARATION FROM THE LESSEE	3

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

INTRODUCTION

The Mining lease for 10 years over an area of 1.41 ha (3.48 acre) is granted to **M/s Bajrang Road Lines Partner- Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.)** under Minor Mineral (Concession) Rule 1963 for the extraction of Granite, Khanda, Gitty, Boulder in Village- Girwan, Tehsil- Naraini, District- Banda (U.P.) at Gata No. 1876 (Khand- 03). The Mining Plan is being submitted Under Rule 34(4) of Uttar Pradesh Minor Mineral Concession Rule 1963.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1	Letter No./date of lease execution & lease period	**As per LOI letter No. 2337/ Khanij- 30, Banda, Dated 06/10/2020, Mining Lease area granted for 10 years (Annexure No.1)**
2	Date of first opening	It is a new mine and mining activities will start after the mining lease deed.
3	Letter No/date of first mining proposal & lapse period	As above under point No. 01
4	If lease expired date of renewal application/renewal status	Granted mining lease period- 10 years
5	Present documents its proposal period & lapse period.	Mining plan prepared by RQP is being submitted for approval Under Rule 34(4) of U.P MMCR-1963 in DGM U.P., Lucknow.
6	Transfer details & date of transfer	Not applicable
7	Status of Environmental clearance	EC will be granted after submission of approved mine plan, Form- 1 & PFR etc. to the SEIAA, U.P., of the project.

SANDEEP KUMAR
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CHAPTER-1

1.0 GENERAL:

A) Name of the Lessee with Complete Address:

M/s Bajrang Road Lines Partner- Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.), No fax & email address facilities is available with lessee.

B) Status of Lessee: Private Individual.

C) Mineral, Occurring In The Area & Which Lessee Intends To Mine:

Granite, Khanda, Gitty, Boulder

D) Period for which the mining lease is granted: The mining lease has been granted for the period of 10 years among which the mining plan for first 5 year is being prepared.

E) Name of R.Q.P. preparing the mining plans:

Mr. Sandeep Kumar

RQP/UPDGM/014/2019

Copy of R.Q.P. registration is enclosed **(Proforma No. 2).**

F) Name of prospecting agency:

The lease area prospected by Partner- Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh, under the guidance of RQP

Reference no & date of consent letter from the State Govt.

The mining lease has been granted for the period of 10 years.

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CHAPTER-2

2.0 LOCATION AND ACCESSIBILITY:

(a) **Details of area (with location map):** The lease hold falls in Village Girwan which is connected to MDR 11B approximately 1.5 km*(E) Location map-Plate No. 1

District and State: Banda, Uttar Pradesh
Taluka/Tehsil: Naraini
Village: Girwan
Arazi No. 1876 (Khand- 03)

Geo-Coordinates

Pillars	Latitude(N)	Longitude(E)
A	25°18'25.54"N	80°22'58.90"E
B	25°18'27.81"N	80°23'0.21"E
C	25°18'26.65"N	80°23'0.21"E
D	25°18'27.81"N	80°23'2.07"E
E	25°18'27.81"N	80°23'2.35"E
F	25°18'25.48"N	80°23'5.07"E
G	25°18'24.06"N	80°23'0.21"E
H	25°18'22.24"N	80°23'0.67"E
I	25°18'21.98"N	80°22'59.69"E

Lease Area (ha): **1.41 ha (3.48 acre)**

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy: The land is owned by State Govt. & State Govt has given their consent for the exploitation of Granite, Khanda, Gitty, Boulder on lease for 10 years. The lease area is free from forest land.

Existence of public road / railway line, if any nearby and approximate distance: Girwan which is connected to MDR 11 B approximately 1.5 km* (E), Nearest Railway Station is Khurhand 12.0 km* (E).

Land use Pattern (Forest agricultural Barren etc.): The existing land use of the area is non-agricultural, non forest, barren, rocky upland. The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	1.3453	-
2	Approach Road	-	-	0.05	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

	Total	-	-	**1.41**	-

b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, it none of these are available the area should shown on an accurate sketch map on a scale of 1:50,000: Location map attached showing lease (**Plate No. 1**)

INFRASTRUCTURAL – FACILITIES

a) **Nearest Village** : Girwan, 0.5 km* (NE)

b) **Nearest Township: Naraini-** 16.0 km* (SE)

c) **Roads:** The lease connected by MDR 11B, at distance approximately 1.55 km*(E)

Water Supply:

Surrounding village has numbers of wells & bores, which provide drinking water to Village Girwan is prominent water body in the region lies at 5 km.

d) **Electrification/Power:**

Girwan and surrounding villages has already receiving electric power. About 90% villages in 5 km. buffer zone are electrified.

e) **Educational – Facilities:**

Education facilities up to high school & intermediate are available in Naraini. For higher education facilities available at Banda.

f) **Health Service:**

The primary health Centre (PHC) is available at Girwan- 0.5 km* (E)

g) **Railway Station:**

The nearest railway station is at Khurhand which is about 12.0 km*(E).

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

TOPOGRAPHY:

The general slope of applied area is from North to South direction. No seasonal & perennial drainage exists within the applied area. The highest and lowest point in the leasehold is 153.10 mRL and 143.10 mRL. The topography of lease area is shown in **Plate No. 03.**

REGIONAL GEOLOGY:

Geologically the area comprises Precambrian Bundelkhand granites unconfirmably overlain by Vindhyan are quaternary alluvium. The main and major drainage of the district are Yamuna, Ken and Baghain which are part of Yamuna river system.

Physiographically the area can be divided into three physiographic units–

(1) Alluvial Plain

(2) Marginal Alluvial

(3) High Land (Hard rock) area..

The Bundelkhand Granite Gitty Complex occupies an area of 26,000 sq. of which 11,000 sq. km. lies in Lalitpur, Banda, Hamirpur and Banda Distt. of U. P. The granite complex in this region is essentially made of grey and pink granite rocks of granodiorite-adamellite composition with minor occurrences of hornblende diorite, gabbro, grey gneisses. These rocks are intruded by a number of quartz reefs mainly trending in NE-SW and basic dykes in NW-SE directions.

The Bundelkhand massif is overlain by rocks of Bijawar and Vindhyan group respectively. The stratigraphic order of superposition is as below:

Deccan – Trap

---------- Unconformity ----------

Vindhayan Super Group

---------- Unconformity ----------

Bijawar Group

---------- Unconformity ----------

Bundelkhand Granite Complex

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Geomorphology:

The district is characterized by alluvial, hard rock as well as marginal alluvium. The district can be broadly classified into three physiographic units.

(i) The alluvial Plain, (ii) Marginal Alluvial, (iii) High Land Area..

Soil:

In Banda district loose sediments as well as black cotton soil is found. Black cotton soil is prominent in the central part. Four major type of soil a) Rakar, b) Mar, c) Kabar and d) Padua are dominant in the district.

GEOLOGY OF LEASE AREA:

The area is dominated by medium to fine grained, granite boulders. It usually occurs as boulder concentration dark grey in colors with porphyritic texture. Vein lets of quartz are also seen with the deposit. The upper layer shows signs of weatherings.

DETAILS OF EXPLORATION:

a) **Carried out in the area:**

One trial pit having dimension of 5m* 5m* 5m were dug within lease area and later on all the trial pits have been converted into mining pits.

b) **Proposed to be carried out:**

The mining activities will be started after the grant of EC for which the mine plan is prepared and will be submitted for EC after the approval.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an influence of 24 m & 21 m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

Basis of estimation of reserve:

- The bulk density of Building stone has been taken 2.8 in view of the past mining experience.
- The geological reserves have been computed through cross sectional area method.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to two classes and shown in **Plate No: 04**

a) **Proved Reserves(UNFC CODE- 111):**

All Quantities of Building stone Sand Stone (Khanda, Gitti, Boulder) occurring 123 mRL below from the ground surface has been considered as under proved category.

b) **Probable Reserve (UNFC CODE- 122):**

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A 10 m. thickness below the proved reserve is considered as Probable mineral reserves.

c) **Feasibility in mineral resources (UNFC CODE- 341):**

The mineral block with statutory barrier with in proved zone has been not considered as 341.

d) **Pre-Feasibility in mineral resources (UNFC CODE- 222):**

Mineral blocked with in statutory barrier in probable zone has been not considered as 222.

The Summary of reserves is as below:

Thus, in the entire category is estimated accordingly up to a block of 30 m thickness

DETAILS CALCULATION OF RESERVES AND RESOURCES

MEASEURED MINERAL RESOURCES (331)

Section line	Area (m^2) (111)	Area (m^2) (211)	Strike In-fluence (m)	Volume (cum)		In situ Reserves (Tonnes)		Total Quantities(m3) (1.5 Swell factor)	
				111	211	111	211	111	211
1-1'	3665	652	24	87960	15648	246288	43814.4	131940	23472
2-2'	3252	643	21	68292	13503	191217.6	37808.4	102438	20254.5
Total				156252	29151	437505.6	81622.8	234378	43726.5

INDICATED MINERAL RESOURCES (332)

Section Line	Area m^2 (122)	Area m^2 (222)	Strike Influence (m)	Volume (cum)		In situ Reserves (Tonnes)		Quantities(m3) (1.5 Swell Factor)	
				122	222	122	222	122	222
1-1'	554	605	24	13296	14520	37228.8	40656	19944	21780
2-2'	469	592	21	9849	12432	27577.2	34809.6	14773.5	18648
Total				23145	26952	64806	75465.6	34717.5	40428

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Category	UNFC Code	Quantity in m3	Grade
Total Mineral Reserve			
Proved Mineral Reserve	111	234378	Granite, Khanda, Gitty, Boulder
Probable mineral Reserve	122	34717.5	-do-
Total Remaining Resources			
Feasibility Mineral Resource	341	43726.5	-do-
Prefeasibility Mineral Resource	222	40428	-do-
Inferred Mineral Resource	333	Nil	
Total Reserves + Resources		**3,53,250**	-do-

MINEABLE RESERVE:

Mineable reserves have been taken considering a bench of height 6 m and width 6 m has been drawn in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by its average bench height to get the volume. Density of Building stone has been taken **2.8** for tonnage factor.

Slice/Bench Level in (mRL)	Volume(cum)	Reserves (Tonnes)
147	28,386	79480.8
Road cutting (141-135)	1,782	4989.6
141-135	63,882	178869.6
Road cutting (135-129)	1,782	4989.6
135-129	44,568	124790.4
Road cutting (129-123)	1,782	4989.6
129-123	28,998	81194.4
Road cutting (123-117)	1,782	4989.6
123-117	17,874	50047.2
Total	**1,90,836**	**5,34,340.8**

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CHAPTER-4

4.0 MINING:

(A) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

I. Existing Method of mining:

It will be an opencast manual mine with adoption of drilling & blasting. Drilling is to be carried out with 32 mm diameter jack hammer drill rids & blasting material is to be used as an explosive. The blasted material broken by manually up to sized 2 ft. & loaded into tippers manually dispatch to crusher plant. Mining is being carried thought the formation of one bench. The height of bench is to be kept 3 m width of benches was kept 3.0 m with face slope 45°.

II) Proposed method of mining:

It shall be an opencast semi-mechanized mine. excavator shall be deployed for removal of big boulders of blasted material from quarry & loading of the excavated mineral in to tractor trolleys. Drilling shall be carried out with 32 mm diameter jack hammers & blasting shall be carried out with slurry explosives. The height & width of bench shall be kept 6 m & 6 m with face slopes 45°. The blasted material shall be loaded by excavator to the tippers. Big boulders will be broken to the required size manually and will be loaded by excavator and will be transported to crusher plant.

YEAR WISE GRANITE, KHANDA, GITTY, BOULDER PRODUCTION (As per LOI)

Proposed mining plan period – 05 years

Year	Overburden (cum)	ROM Granite, Khanda, Gitty, Boulder, (cum)	Saleable Granite, Khanda, Gitty, Boulder, (cum)	Sub grade Granite, Khanda, Gitty, Boulder, (cum)	Granite, Khanda, Gitty, Boulder, (cum)	Granite, Khanda, Gitty, Boulder, (cum) to overburden ratio
First	Nil	14,100	14,100	Nil	Nil	Nil
Second	Nil	14,100	14,100	Nil	Nil	Nil
Third	Nil	14,100	14,100	Nil	Nil	Nil
Fourth	Nil	14,100	14,100	Nil	Nil	Nil
Fifth	Nil	14,100	14,100	Nil	Nil	Nil
Total	-	70,500	70,500	-	-	-

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The year wise development and extraction of mineral for first 05 years is detailed as under-.

1) **Production & development in First year.**

Before start mining 7.50 m barrier along the lease boundary shall be marked as non mining zone. Mining shall be started by slicing from 147 mRL bench from dip towards rise side by removing the minerals in 6 m slice and completed 141 mRL. Mining faces shall be advance in all directions against production target of 14,100 m^3. Tentative percentage of R.O.M from each slice is tabulated as below.

Bench Level (mRL)	Quantities in benches(cum)	Exploitation of Granite, Khanda, Gitty, Boulder in (cum)	Balance quantities in benches (cum)
147	28,386	14,100	14,286
Total	**28,386**	**14,100**	**14,286**

2) **Production & development in Second year.**

Mining shall be carried out in the bench 147 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 14,100 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Quantities in benches(cum)	Exploitation of Granite, Khanda, Gitty, Boulder in (cum)	Balance quantities in benches(cum)
147	14,286	14,100	186
Total	**14,286**	**14,100**	**186**

3) **Production & development in Third year.**

Mining shall be carried out in the bench 147mRL and 141 mRL- 135 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 14,100 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Quantities in benches(cum)	Exploitation of Granite, Khanda, Gitty, Boulder in (cum)	Balance quantities in benches(cum)
147	186	186	0
141-135	63,882	**13,914**	49,968
Total	**64,068**	**14,100**	**49,968**

4) **Production & development in fourth year.**

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Mining shall be carried out in the bench 141 mRL- 135 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 14,100 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Quantities in benches(cum)	Exploitation of Granite, Khanda, Gitty, Boulder in (cum)	Balance quantities in benches(cum)
141-135	49,968	14,100	35,868
Total	**49,968**	**14,100**	**35,868**

5) Production & development in fifth year.

Mining shall be carried out in the bench 141 mRL- 135 mRL. Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 14,100 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Quantities in benches(cum)	Exploitation of Granite, Khanda, Gitty, Boulder in (cum)	Balance quantities in benches(cum)
141-135	35,868	14,100	21,768
Total	**35,868**	**14,100**	**21,768**

The balance quantity of the bench will be extracted in the subsequent years of the project whose MP will be submitted for approval in due course of time.

A) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The entire lease hold is stony having no soil over, and all quantities of soil to be generated shall be used for the purpose of plantation. Therefore no proposal of separate stacking of top soil has been envisaged. All quantities of stone to be exploited shall be used for making aggregates.

B) Indicate rate of production when the mine fully developed & expected life of mine & the fifth year from which effected.

The total mineable reserves of Granite, Khanda, Gitty, Boulder of area is (1.41 ha) with proposed rate of production 14,100 m^3.

C) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.

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CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

(i) Exploration as on date:

The sanctioned Mining Lease Area is a virgin land and the mining for the granted is to be started after the grant of environment clearance. The measurement of the Sanctioned Mining Lease Area is illustrated as under-

Sanctioned Mining Lease Area	Average Length (m)	Average Width (m)	Lithology
1.41 ha	154	91	Granite, Khanda, Gitty, Boulder

(ii) Exploration during plan period:

The lease area is small & Virgin. There is no occurrence of out crops of Building stone, Khanda, Gitti, Boulder. Apart from this there are no. of stone quarries existing adjoining of lease area & depth of quarries has reached 30 m & Building stone, Khanda, Gitti, Boulder exists at the bottom of quarry. Considering of all these facts no future exploration programme has been envisaged during plan period.

(iii) Conceptual Period:

The lease area is small & during plan period of sanctioned mining period of maximum 10 years a volume of minor mineral 14,100 cum/year shall be explored. Remaining reserve will be exploration in next mining plan and lease period.

Conceptual Development:

The sanctioned MLA is a virgin land and the mining for the granted is to be started after the grant of environment clearance.

Anticipated life of mine

The sanctioned mining lease area is leased out for maximum 10 years detailed with the total mineable reserves of Building stone, Khanda, Gitti, Boulder of area are 1.41 ha with proposed rate of production of 14,100 m3 / year.

Waste Management:

No top soil exists within the area therefore no proposal has been given for its managements.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

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	Area broken (ha)	Area backfilling rehabilitation (ha)	Quantities of waste to be used in backfilling (cum)
As on date	Nil	Nil	Nil
End of plan period	Nil	Nil	Nil
End of conceptual period	Nil	Nil	Nil

(iv) Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	Nil	Nil	Nil
b)	Total Area fully mined out	Nil	Nil	Nil
c)	Total Area fully replenished	Nil	Nil	Nil

I Dump area:

There is no top soil was found in the mine. Therefore no proposal of Dump management shall be proposed.

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of conceptual period, mining pit shall reach to ultimate pit limit & depth.

II Others:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under haul road	Nil	0.05	0.05
c)	Area under green belt (ie. plantation along haulage route lease area)	Nil	0.05	0.05

Conceptual Plan & section is shown in **Plate No.06**

Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

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It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to down ward through the formation of benches. The height of benches shall be kept 6 m, width 6 m with face slope 45°. Approach road having width 6 m & gradient 1:16 shall be provided to join the mining faces.

ii) **Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.**

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. Top soil shall be generated during first year period and shall be used for purpose of plantation therefore there shall be no top soil stack.

iii) **Extent of mechanization:**

The requirement of mining equipment for next 05 years is calculated as below:

The annual production planned as per LOI= 14,100 cum/year

Production required considering 260 working days= 14,100/260(WD/Yr) = 54.23 cum/day

Following equipment will be used in the mining activities

Sl. No.	Machinery Name	No. of Required
1	Jack Hammer	2
2	Compressor	1
3	Excavator	1
4	Dumper	2

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CHAPTER-5

5.0 BLASTING:

a) As mentioned earlier the mine will be worked manually in the initial stages and blasting will be limited to jack hammer holes (32 mm diameter) initially 3 m height sub benches shall be developed which shall be converted in 6 m height bench. Jack hammer holes will be drilled as below:

Hole depth	:	3 m.
Spacing	:	1.5 m.
Burden	:	Nil.
Thus one hole will give a quantity of about	:	3 x 1.5= 4.5 Say= 5 cum
Excavation required per day (Considering 260 Working Days/Years)	:	14,100 cum/260days= 54.23 cum
Thus no. of holes required per day	:	53.23/5= 10.846 Holes Say= 11 Holes

Thus, the required number of Jack Hammer-02(Capacity 10 holes/day)

The required number of Compressor – 01 (type Atlas Copco)

Methodology of Blasting –

a) Blasting will carried out under the supervision of qualified & experienced blasters following all the rules and guidelines for extraction of required minerals.

b) The blasting will be undertaken by suitable explosives having comparable density usually two cartridge of 250 gm will be sufficient in one hole of 3 m depth.

c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 250 gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to full over the benches.

d) Powder ratio @ 1:20 i.e., 250 gms of explosive per hole will be required to reach 05 cum per Kg. of powder factor on the basis past experience in the surrounding area & lithology of rock,

e) As per powder ratio of 1:20 for the exploitation of daily production 54.23 cum, the required explosive is 54.23/20= 2.7115 say 10 kg. (12 explosive rod of 250 gm. each)

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Tippers-

Details of the number of tipper required for the transportation according to the daily excavation volume is tabulated as under-

Daily production(cum)	Capacity of tipper	Number of ferry / trip day	Volume ferried by 1 tipper	Number of tipper required
54.23	4 cum	10	40 cum	5

Mining Methodology:

1) The mining activities will be carried out as per guidelines, manuals, laws and acts for the open cast stone mining.
2) The extraction of the mineral will be carried out starting from 147 mRL downwards for the 5 years of the Mining Lease Period.
3) No mining activities carried out in the safe barrier of 7.5 m.
4) The height and width of each bench will be 6 m and 6 m.
5) Mining activities will be carried out in dry season and day time.
6) Drilling and blasting will be carried out as per guidelines and under the supervision of qualified technical person.
7) All the precautions for drilling and blasting will be taken care of as per guidelines.

PRECAUTIONS FOR DRILLING AND BLASTING:

The foremost precaution for blasting is that it should be carried out under the strict supervision of qualified and experience blaster.

1. Drilling- DTH (Down To Hole), V-shaped in two rows with proper spacing in day time.
2. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
3. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
4. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
5. The burden at any point in the charge length should not be less than optimal.
6. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
7. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating if artificially. Many blasting nuisances become less apparent.

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8. Blasting should be done, if feasible, once blasting of larger rounds, infrequently can be better supervised, causing reduction in nuisances, Further the villagers provided less frequently, will itself lead to a reduction in the number of complaints.

9. Pre shooting of the boulders, instead of plaster shooting, should be continued.

10. Before electric firing, the circuit will be tested by an approved tester.

11. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

12. To prevent risk of injury to anybody by flying pieces of Getty after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

13. **All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.**

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CHAPTER- 6

6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 2.5 km aerial distance towards lease area in crusher side. The top level of the well is 135 mRL & water table encountered in the well is about 50 m. deep and the expected depth of water table in the region is about 100 mRL. During summers the water table further goes down about 3.0 m and depth of water table will be about 97 mRL. In winters, the water table goes down about 2.0 m and expected depth of water level is about 98 m RL. During rainy season the water level further rises about 2.0 m. and depth of water level is about 102 mRL.

Working expected to be 60 m above the water table during first to second years, the mine working will be confined up to 141 mRL. Water table will not be intersected by mining operations.

b) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 129 mRL, hence water table will be not be encountered by mining activities during first to fifth years.

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7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

a) Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next First to Second years:

As stated earlier that entire lease area consist of quartzite's s& further persists depth, all the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making Gitti. There is no overburden with in lease area. Mining has been proposed for the exploitation of quartzites, boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

b) Land chosen for disposal of waste with proposed justification.

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

c) Attach a note indicating the manner of disposal, and configuration, sequence of buildup of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during first year's period.

8.0 USE OF MINERAL:

The Extracted mineral will be used for making the Granite, Khanda, Gitty, Boulder, as well as in making aggregates and metal missionary stone. The quartzites of lease area are hard, medium to coarse grained grey in color showing.

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CHAPTER-9

9.0 OTHER:

9a) Site Services

The following site services will be provided:

i) Office

ii) Drinking water shed

iii) Rest shelter

iv) First Aid Centre

v) Store

9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time)	:	1
Mines mate / Blaster	:	1
Skilled:		
Drivers	:	2
Supervisor	:	1
Time Keeper	:	1
Office Assistant/Dispatch Supervisor	:	1
Blasters	:	1
Semiskilled:		
Compressor operator	:	1
Jack hammer operator	:	1
Un-skilled:		
Piece rated workers	:	2
Total		11

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CHAPTER-10

10.0 MINERAL PROCESSING:

a) **If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),**

The entire lease area consists of Building stone terrain therefore, no beneficiation of mineral processing will require for quartzites.

b) **Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)**

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) **A flow sheet or schematic diagram of the processing procedure should be attached.**

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) **Specify quantity and type of chemicals to be used in the processing plant.**

No chemicals will be required.

e) **Specify quantity and type of chemicals to be stored on site / plant.**

No chemical will be stored on the site / plant.

f) **Indicate quantity (cum. per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.**

Total water requirement for the project is 5.16 KLD; its breakup is as under:

Sl. No.	Purpose	Water Requirement (KLD)
1.	Dust Suppression	4.8
2.	Plantation	0.05
3.	Domestic(Drinking)	0.31
Total		**5.16**

However, No water is required for mining and processing hence, no disposal of water and extent for recycling is required.

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CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(i) Land Use:

The existing land use of the area is non-agricultural, non forest, barren, rocky upland.

The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	1.3453	-
2	Approach Road	-	-	0.05	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-
	Total	-	-	**1.41**	-

(ii) Water Regime:

There is no perennial water body in the area. Water table loses its significance in this region due to great depth. The depth of water table is about 50 m. below: general ground level. The shear zone which allows the flow of water in the sub surface is restricted, through when tapped in wells, hand pumps & tube wells provide sufficient water round the year.

(iii) Flora and Fauna:

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalos are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occurs within a radius of 5 km. Low schrubs and bushes grow on barren rocky areas of the applied area. No wild life is found within the applied area.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO_2, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The permissible limit of SPM, SO2, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500µg/m3	220 µg/m3
SO_2	120 µg/m3	30 µg/m3
NOX	120 µg/m3	18 µg/m3

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The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

(v) Climatic Conditions:

a) Temperature:

The average annual rainfall is 902.00 mm. The climate is typical subtropical penetrated by long and intense summers. About 80% of the annual rainfall is received from south-west monsoon.

b) Rainfall:

May is the hottest month with mercury shooting upto 47.0 C. With the advance of monsoon by mid June, temperature starts decreasing. January is usually the coldest month with temperature going upto 5.8 C.

c) Humidity:

The relative humidity is highest in August about 85% and lowest in April

d) Wind Velocity:

The wind velocity is higher during pre-monsoon period as compared to post monsoon observed during the month of June and minimum 1-8 km/hr.

vi) Human Settlement:

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the five castes. The local inhabitants are bundles, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5 Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

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Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg per Acre
Wheat	:	700 Kg per Acre
Gram	:	500 Kg per Acre
Arhar	:	400 Kg per Acre
Soya bean	:	300 Kg per Acre

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next Five years.

(i) Land use:

The sanctioned MLA is a virgin land and the mining for the extraction of granted quantity of minor mineral will be started after the grant of environment clearance.

At present, there is no any type of pit is present in the mining lease area.

However, at the end of the first year period of mining lease granted period the impact on land use will be limited.

Hence, there is no change in the land use of the area in the first 5 years mining plan period of the mining lease of the project.

(ii) Air Quality:

It has already been explained that mining will be in a very small scale with limited drilling and blasting. One of the most possible elements for air pollution is vehicular transport. The following mitigatory measures will be applied for minimizing the air pollution –

- Limited movement of tippers/tractor trolleys under the project.
- Development of green belt along the haulage route.

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- Water sprinkling on haulage-routes in dry months.
- No overloading and transportation under covering.

(iii) Water Quality

There is no proposal for RR under the project. However, the following measures to minimize the possible water pollutants are to be applied-

- The proposed mining lease area is rugged, barren, non-forest, non-vegetated, stony upland where the water table does not have any relevance in this terrain.
- The water table in this area is found about 50 m below the ground level.
- The working during next five years is confined to the extraction of mineral.

(iv) Noise Level:

To minimize the possible noise pollution following measures will be applied-

- The machineries to be used will be properly maintained with proper oiling and greasing.
- No pressure horn and transportation not through the village.
- Mining only day time.
- Besides, it has been explained earlier that proposed mining is of open cast semi-mechanized. Drilling, blasting, excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) Vibration level:

In order to check the possible vibration under the project, the machineries to be used in the mining activities will be properly maintained.

Drilling will be with sharp drill rod in DTH fashion.

The blasting will be closed circuit, V-shaped, non-electrical, delayed techniques and muffle type.

(vi) Water Regime:

The sanctioned mining lease area is small in area. There is no perennial drainage within the area therefore no significant impact will occur on the surface water.

More-over, in first 5 yrs the required mineral thus the change due to excavation will not cause any change in the water regime of the mine site.

(vii) Socio-Economics:

The socio economy effect of the project to the nearby villages and its population will be positive due to –

- Employment to the local workers.

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- Economic activity of the area will be enhanced.
- The physical and economic conditions of the local peoples will be better.

(viii) Historical Monuments etc.:

No historical monuments exist in & around the proposed mining lease area.

(c) Attach an Environmental Management Plant supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added) and shown in Plate No.07

Temporary storage and utilization top soil:

Mining shall be under taken in rocky terrain having no soil cover. Thus, generation of top soil shall be nil & does not required any proposal for stacking of soil.

II. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next fifth year's period:

In the first five years the extraction of mineral will be carried out from lease area with total ROM saleable without generating any waste or causing any pit formation and any type of land degradation.

- **Program of afforestation year wise for the initial Five year indicating number of plants with name of species, afforested under different areas in ha.**

Programme of Afforestation:

- Since the mining area is mainly rocky, hence plantation on the mining area & its periphery is very difficult.
- For that, the plantation will be carried out along the haulage-route.
- All possible care will be taken for the survival of the planted green cover.
- Plantation will be carried out with plants of local early growing species.
- Proper watering of the plants and tree guards will be taken care of.
- The tree species recommended are Ficus religosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactone grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting.
- The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

i) The samplings will be undertaken for survival of plants.

ii) Plants will be taken care by applying fertilizers and proper weeding etc.

iii) Healthy tree species will be recommends for plantation.

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iv) Fatal saplings will be replaced with new healthy saplings.

v) Every sampling will be covered by tree guard to avoid damage through cattle grazing.

vi) A Gardner or majdoor should be employed for care.

vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Stabilization and vegetation of dumps along with interburden dumps management year wise for initial three years:

The entire lease area is quartzites having no waste, therefore generation of waste during next fifth years shall be nil & no proposal has been envisaged for its separate.

5. Measures to Control erosion/sedimentation of water courses:

No drainage of water course will be disturbed due to mining. The lease area consists of quartzites out crops & rain water will accumulate in the mining pits which shall be dumped out. As quartzites are hard rock therefore erosion/sedimentation along water courses will not arise.

6. Treatment and disposal of water from mine:

It has already been mentioned that water table does not have any relevance in this plateau due to its great depth therefore treatment and disposal will not be concern in the mine.

7. Measures for minimizing adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. Protective measures for ground vibration/air blast caused by blasting:

As the proposed method of mining is manual open cast with limited amount of drilling and blasting. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

Neither any historical monuments exist within the lease area nor is any RR proposed under the project.

10. Socioeconomic beneficiate out of mining:

The proposed project will provide a source of direct and indirect employment to the people of nearby villages which will movelize the economic activities of the area and the economic condition of the local people will be affected positively.

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PROGRESSIVE MINE CLOSURE PLAN

Since, the Sanctioned Mining Lease period of the proposed project of Granite, Khanda, Gitti, Boulder is for maximum 10 years and the Mining Plan of the project being submitted is prepared for the first 05 years tenure.

Hence, Mining plan for subsequent period / tenure will be submitted for approval in coming times accordingly. Therefore the required Progressive Mine Closure Plan will be prepared and will be submitted with the Mining Plan of the final tenure of the mining project.

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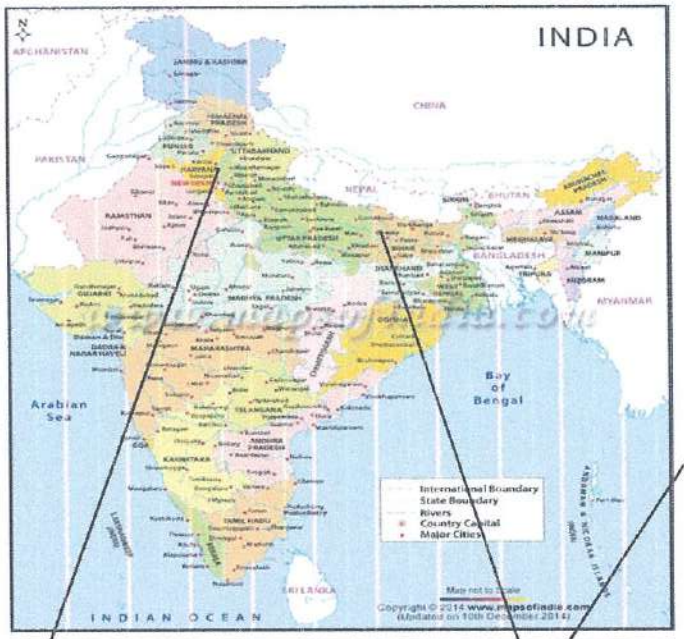
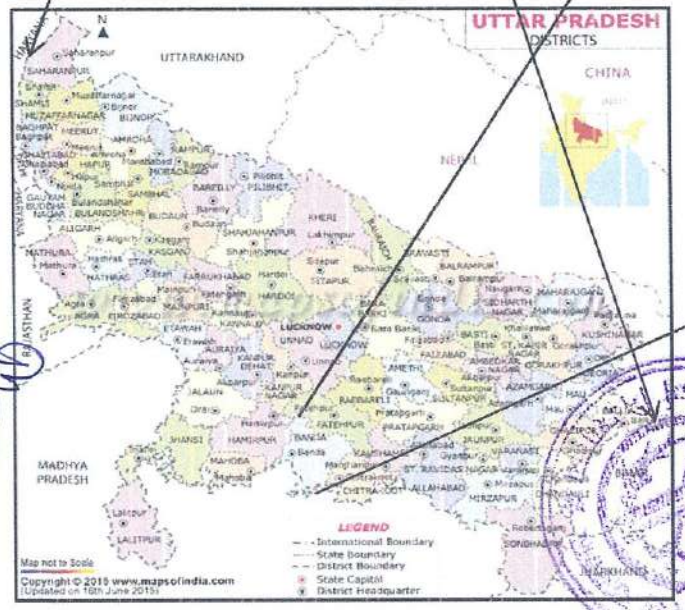
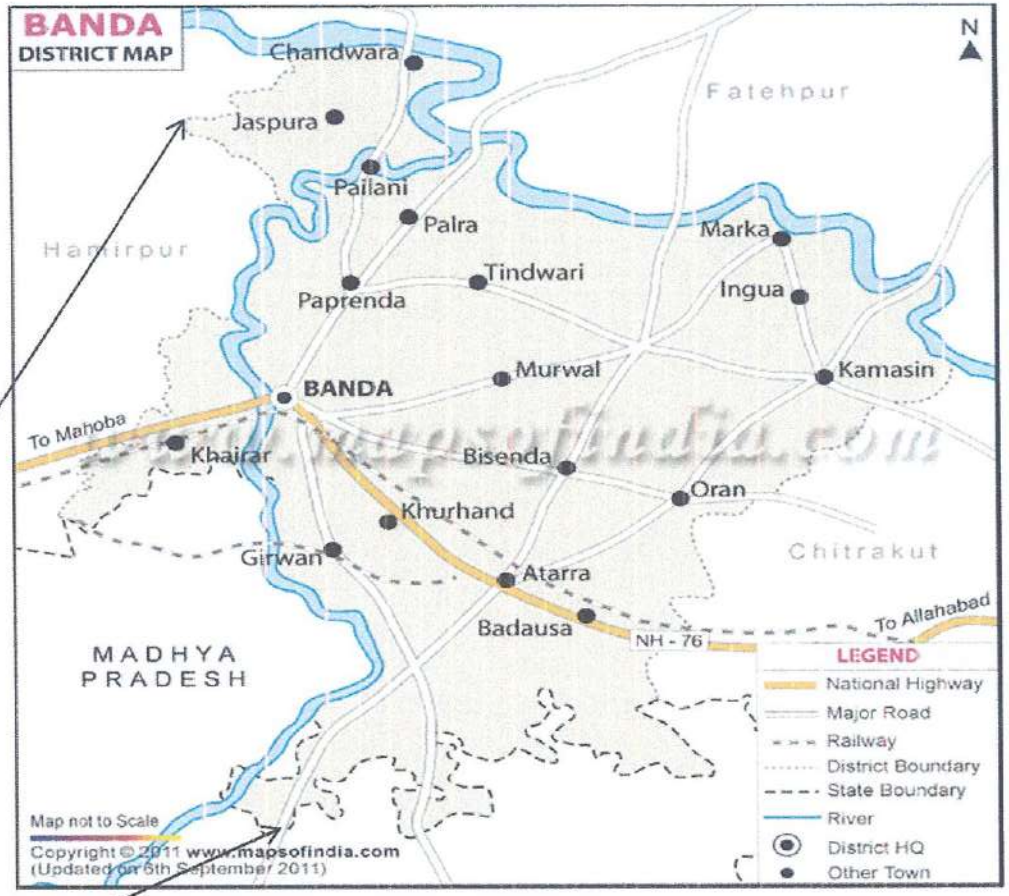
LOCATION MAP







LOCATION MAP **PLATE NO-01**

M/S BAJRANG ROAD LINES PARTNER
SHRI SURESH PRATAP SINGH
S/O SHRI TEJ PRATAP SINGH R/O VILLAGE AND POST- MAU, 584,KATRA LALGANJ,
TEHSIL- GAURIGANJ, DISTRICT- AMETHI,

GATA NO. 1876 (KHAND- 03)
AREA - 1.41ha.
VILLAGE- GIRWAN, TEHSIL- NARAINI, DISTRICT- BANDA (U.P.)

SANDEEP KUMAR
RQP/UPDCMN/No.01/Year 2016

GOOGLE MAP

GOOGLE MAP

M/S BAJRANG ROAD LINES PARTNER
SHRI SURESH PRATAP SINGH
S/O SHRI TEJ PRATAP SINGH
R/O VILLAGE AND POST- MAU, 584,KATRA LALGANJ,
TEHSIL- GAURIGANJ, DISTRICT- AMETHI,

GATA NO. 1876 (KHAND- 03)
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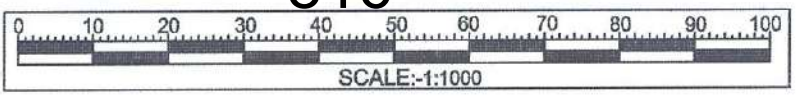
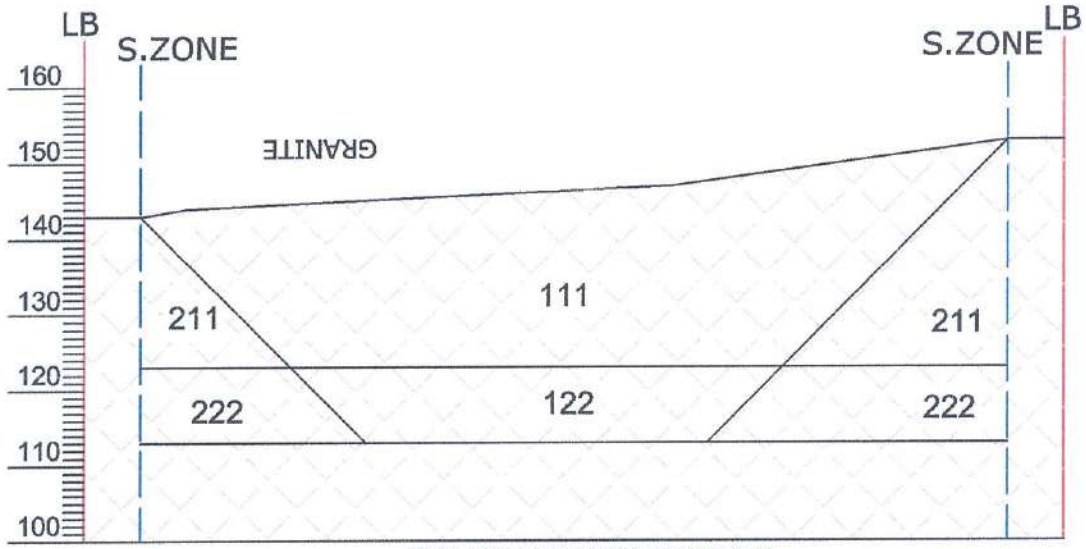
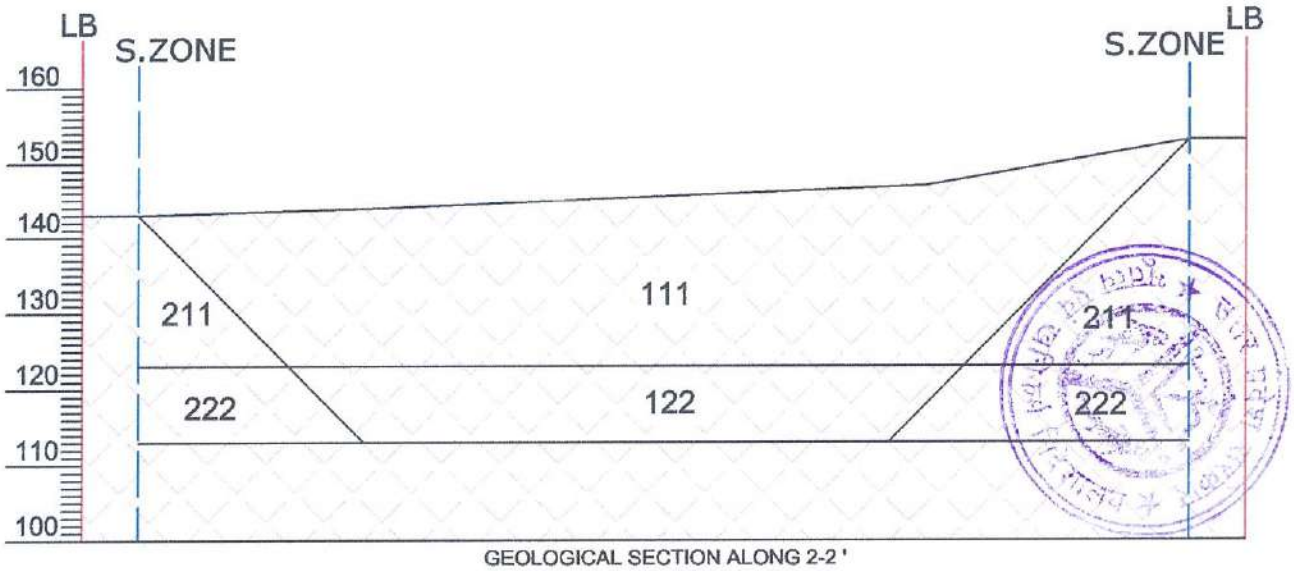
SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019





GEOLOGICAL SECTION ALONG 1-1 '



GEOLOGICAL SECTION ALONG 2-2 '

LEGEND

1		LEASE BOUNDRAY
2		SAFETY ZONE
3	111	PROVED CATEGORY
4	122	PROBABLE CATEGORY
5	211/222	PRE-FEASIBILITY RESOURCES

GEOLOGICAL INDEX

01		GITTI/BOULDER

PLATE NO-04

GEOLOGICAL SECTION

GRANITE STONE, KHANDA, GITTY, BOULDER STONE MINE

M/S BAJRANG ROAD LINES PARTNER
SHRI SURESH PRATAP SINGH
S/O SHRI TEJ PRATAP SINGH
R/O VILLAGE AND POST- MAU, 584, KATRA LALGANJ,
TEHSIL- GAURIGANJ, DISTRICT- AMETHI,

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GATA NO. 1876 (KHAND- 03)
AREA - 1.41ha.
VILLAGE- GIRWAN, TEHSIL- NARAINI,
DISTRICT- BANDA (U.P.)

LIST OF ANNEXURES

ANNEXURE-I	Letter of Intent issued by District Magistrate.
ANNEXURE-II	khasra Map.
ANNEXURE-III	Google map of 500 m buffer zone indicating project site.

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ANNEXURE – I

(Letter of Intent issued by District Magistrate)

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व्हाट्सप/ई–मेल/पंजीकृत

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 2337 /खनिज–30, बाँदा दिनांक : अगस्त सितम्बर 26,2020

सहमति–पत्र (लेटर ऑफ इन्टेंट)

श्री बजरंग रोड लाइन्स
पता–करनपुर, नियर कुण्डनगंज,
रेलवे स्टेशन, जिला रायबरेली।
पिनकोड–229001
पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह
निवासी–ग्राम व पो0 मऊ, 584, कटरा लालगंज, तहसील गौरीगंज,
जिला अमेठी। पिनकोड–227409

भूतत्व एवं खनिकर्म विभाग, उ0प्र0, शासन लखनऊ के शासनादेश संख्या–3236/86–2017/57(सा)/2017 दिनांक 12.12.2017 एवं शासनादेश संख्या–2169/86–2019–57(सा0)/2017 टी0सी0–1 दिनांक 09.10.2019 में दिये गये निर्देशानुसार ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से उ0प्र0 उपखनिज (परिहार) नियमावली–1963 के अध्याय–4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं0–69/खनिज–30, बांदा दिनांक 27.01.2020 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बांदा की तहसील नरैनी स्थित ग्राम–गिरवां के गाटा सं0–1876 (खण्ड सं0–3) रकबा 1.41 हे0 में मात्रा 14,100 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्डर हेतु मु0 281.00 रू0 प्रति घनमीटर की दर से ई–निविदा सह ई–नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 20.06.2020 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है।

शासनादेश दिनांक 09.10.2019 के बिन्दु सं0–10(2) के अनुसार **"लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री–बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रू0 39,62,100.00 (14100 x 281) का 50 प्रतिशत के समतुल्य धनराशि रू0 19,81,050.00 (25 प्रतिशत प्रतिभूति एवं 25 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नही होगा।"**

शासनादेश दिनांक 09.10.2019 में दी गयी शर्ते :–

(1) प्रथम वर्ष के लिए देय नीलामी/पट्टा धनराशि की गणना पट्टा क्षेत्र के लिये विज्ञप्ति में निर्धारित मात्रा घन मी0 को ई–निविदा/ई–नीलामी की दर रूपया प्रति घन मी0 से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षो में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तद्नुसार अनुवर्ती वर्षो की नीलामी धनराशि में वृद्धि होगी, तद्नुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली–1963 के चतुर्थ अनुसूची के अनुसार त्रैमासिक किश्त अग्रिम रूप से जमा की जायेगी।

(2) प्रस्तावक को नियम–17 के प्रावधानों के अनुसार रू0 8,000.00 जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो–कॉर्डिनेट्स भी इंगित किया जायेगा तथा नियम–35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।

(3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण–पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

–2–

Scanned with CamScanner

(4) पर्यावरण अनापत्ति प्रमाण–पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन संक्रियायें प्रारम्भ की जानी है।

(5) प्रस्तावक द्वारा नियम–34 के अनुसार क्षेत्र के भूमि–उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि रू0 2,00,000.00 की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बांदा के पक्ष में 10 वर्ष के लिये बंधक हो, को जमा करेगा।

(6) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानो के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजो के खनन एवं परिवहन की अनुमति होगी।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 50 प्रतिशत के समतुल्य धनराशि रु0 19,81,050.00 (उन्नीस लाख इक्यासी हजार पचास रूपये मात्र) में जमा अर्नेस्ट मनी रु0 5,64,000.00 को समायोजित करते हुये अवशेष **धनराशि रु0 14,17,050.00 (चौदह लाख सत्रह हजार पचास रूपये मात्र)** को जनपद के निर्धारित लेखा शीर्षक "0853–अलौह–खनन तथा धातुकर्म उद्योग–102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क–01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बांदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये उत्तरदायी आप स्वयं होंगे।

06.10.2020

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि0/रा0)/
कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।

अपर जिलाधिकारी (वि0/रा0)/
कृते जिलाधिकारी, बाँदा।

Scanned with CamScanner

ANNEXURE – II
(CERTIFIED KHASRA MAP)

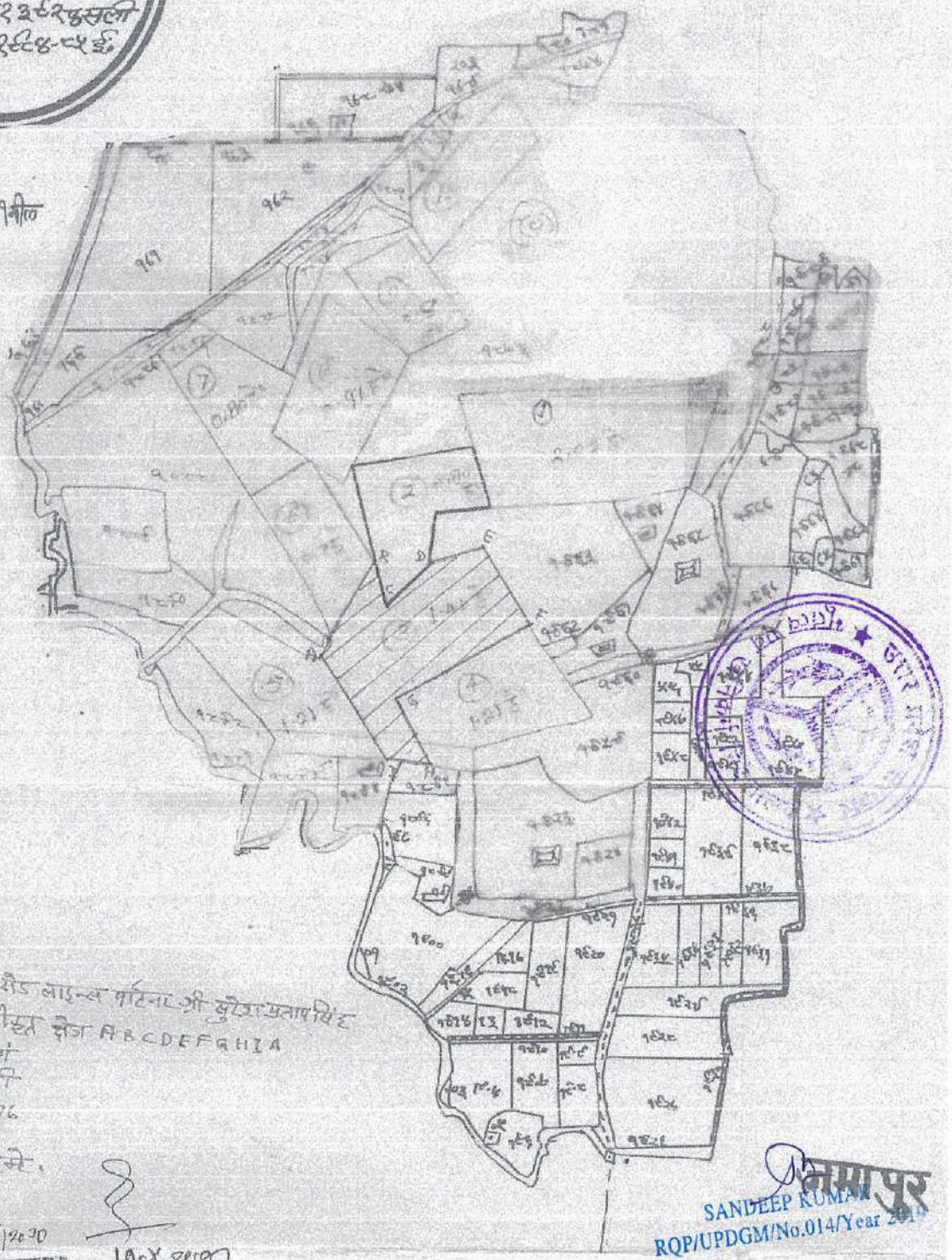
SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

भू-चित्र
ग्राम- गिरवाँ
परगना व तहसील- नरैनी
जिला- बाँदा
चकबन्दी वर्ष १३९२ फसली
तदानुसार सन् १९९४-९५ ई.

उ.

द.

पैमाना: १६ इंच = १ मील



श्री नवरंग सैड लाइन्स पर्टना. श्री बुद्धराम प्रताप सिंह के पक्ष में स्वीकृत क्षेत्र ABCDEFGHIA
ग्राम- गिरवाँ
तहसील- नरैनी
गाटा सं. 1876
रकबा सं. 3
रकबा 1.48 हेक्टेयर.

19/10/2020
राजनाथ
अधिकारी सर्वेक्षण
खनिज विभाग
बाँदा

19.X.2020
खान अधिकारी
बाँदा

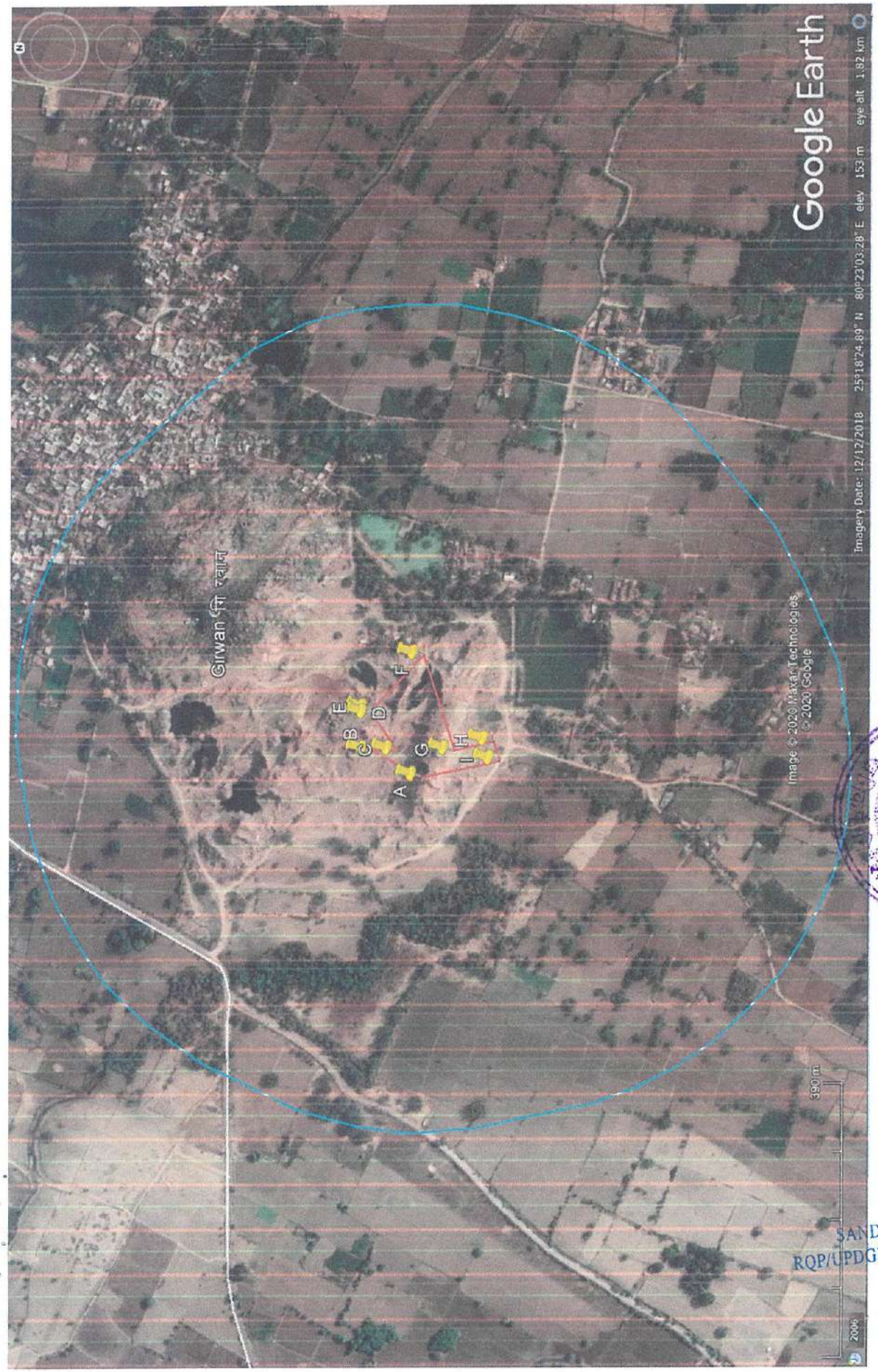
SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

ANNEXURE –III

(Google map of 500 m)

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

ANNEXURE III- Google map of 500 m radius buffer zone



SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

PROFORMA-01

AUTHORISATION LETTER BY THE LESSEE

I, Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh, here by authorize Mr. Sandeep Kumar, RQP/UPDGM/014/2019 to prepare the Mining Plan of our Building Stone or Building Stone, Khanda, Gitty, Boulder Mining Gata No. 1876 (Khand- 03), over an area of 1.41 ha. (3.48 acre) located at Village- Girwan, Tehsil- Naraini, District- Banda, (U.P.) Under Rule 34(4) of Uttar Pradesh Miner Mineral Concession Rule 1963.

It is therefore requested to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

Name of RQP : - Mr. Sandeep Kumar
RQP/UPDGM/014/2019

Place: Banda
Date:

Lessee
(Suresh Pratap Singh)

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

PROFORMA-02

CERTIFICATE

I, Mr Sandeep Kumar hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the project proponent will approach the Director General of Mines Safety (DGMS).

2. It is further certified that the aforesaid Mining Plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with project proponent his representative.

3. It is also certified that the information furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place: Lucknow

Date:

Prepared by

Name of RQP- Mr. Sandeep Kumar
RQP/UPDGM/014/2019

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

PROFORMA-03

DECLARATION

Mining Plan with Mine Closure Plan in respect of Building Stone or Building Stone, Khanda, Gitty, Boulder Mining over an area 1.41 ha (3.48 acre) situated at Village- Girwan, Tehsil- Naraini, District- Banda (U.P.) of Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.), has been prepared in full consultation with me and I understand its contents and agree to implement the same in accordance with law and in case of default the approval would be withdrawn.

Place: Banda

Date:

Lessee

(Suresh Pratap Singh)

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

Form-B

DIRECTORATE OF GEOLOGY AND MINING, UP

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

SHRI SANDEEP KUMAR S/o **SHRI MAHIPAAL SINGH.**

R/o H.No.-500/14, Shakuntalam Awaas Vikas Colony, Circular Road, Muzaffar Nagar.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by RECOGNISED as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is RQP/UPDGM/No. 014 /Year 2019
2. This recognition is valid for a period of 05 years from **05-03-2019 to 04-03-2024.**
3. His office address is H.No.-500/14, Shakuntalam Awaas Vikas Colony, Circular Road, Muzaffar Nagar.
4. His mail ID-sjawla733@gmail.com.
5. Contact No.-8126253120.
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.

Specimen Signature of RQP

Place: Lucknow
Date: 05. 03. 2019

(Dr. Roshan Jacob)
Director

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
बॉदा।

संख्याः– 1419 /मा0 प्लान/2017 दिनांक 27/11/ 2020

विषयः– पट्टाधारक श्री बजरंग रोड लाइन्स पार्ट0 श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह के पक्ष में स्वीकृत जनपद बॉदा में तहसील नरैनी ग्राम–गिरवॉ गाटा सं0–1876 (खण्ड संख्या–4), क्षेत्रफल 1.21 हे0 में उपखनिज ईमारती पत्थर (ख0बो0/गि0बो0) के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री बजरंग रोड लाइन्स पार्ट0 श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप–खनिज (परिहार) नियमावली, 1963 के नियम–34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 27.11.2020 को कर दिया गया है।

1– "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया हैः–

(अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनॉक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 12100 घन मी0 प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते है, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द) अनुमोदित खनन योजना की एक–एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च) अनुमोदित खनन योजना में विनिहित प्रकिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरूद्व पट्टे की शर्त का उल्लंघन माना जायेगा और तद्नुसार कार्यवाही की जायेगी।

(छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तो के साथ अनुमोदित किया जाता हैः–

1. बेंच की ऊँचाई अधिकतम 06 मी0 एवं बेंच की चौडाई उँचाई से कम से कम दो गुनी होनी चाहिए।
2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।

5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
6. खनन कार्य के फलस्वरूप बने गडढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।
8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवष्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय–समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2– अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें ।

संलग्नकः यथोपरि ।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्याः / (1)/मा0 प्लान/2017 तद् दिनांक ।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद–बॉदा।
2– पट्टाधारक श्री बजरंग रोड लाइन्स पार्ट0 श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह नि0 ग्राम व पो0 मऊ, 584 कटरा लालगंज तहसील गौरीगंज जिला अमेठी।
3– खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

MP-letter-Pathar

Mining Plan

along

COPY FOR LESSEE

Progressive Mine Closure Plan

for

Granite, Khanda, Gitty, Boulder

MINING PROJECT

Directorate of Geology and Mining, U P
APPROVED
with / condition vide letter
dated 27/11/2020
14/9 /MP/
DIRECTOR

Located at

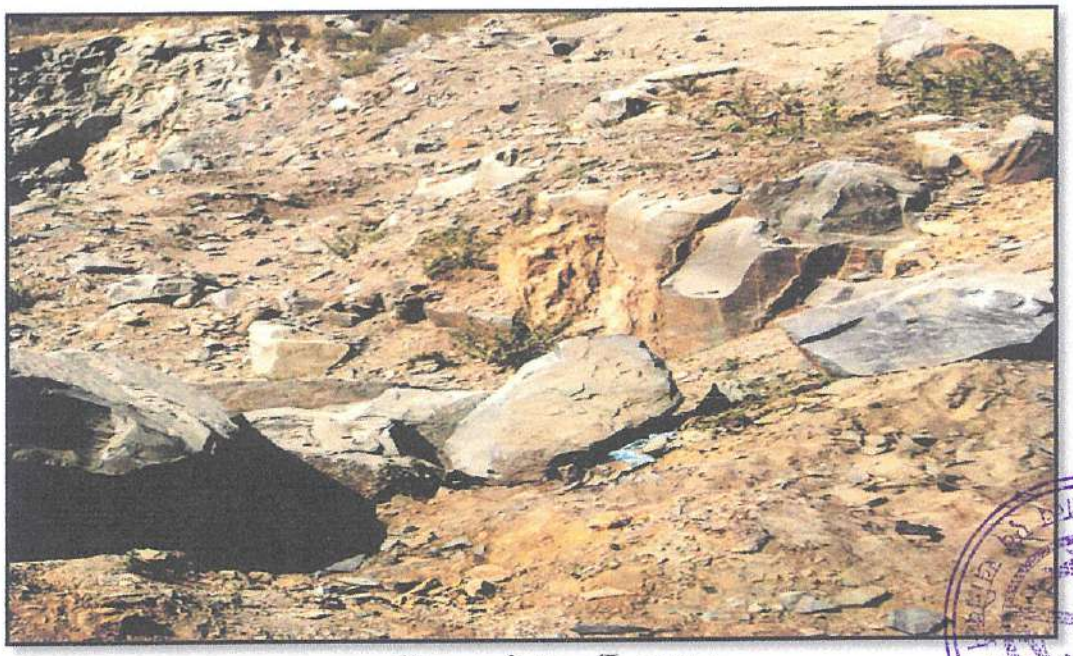
Gata No. 1876 (Khand 04),

Village- Girwan, Tehsil- Naraini, District- Banda, Uttar Pradesh.

Sanctioned Mining Lease Area: 1.21 ha

Period of Mining Plan- 5 years;

Proposed Annual Excavation Volume as per LOI: 12,100 cum/year



Proprietor/Lessee

M/s Shri Bajrang Road Lines

Partner- Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh

R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.)

(अनिल कुमार वर्मा)
मुख्य खान अधिकारी
भूतत्व एवं खनिकर्म निदेशालय
उ०प्र० लखनऊ

Prepared By
Sandeep Kumar
RQP/UPDGM/No.014/2019

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

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PROGRESSIVE MINE CLOSURE PLAN

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SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

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SANDEEP KUMAR
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LIST OF ANNEXURE

S.No.	TITLE	ANNEXURE NO.
1.0	COPY OF LOI	1
2.0	KHASRA MAP	2
3.0	GOOGLE MAP OF 500m RADIUS	3

LIST OF CERTIFICATES

S.No.	TITLE	PROFORMA NO.
1	AUTHORISATION LETTER BY THE LESSEE	1
2	COPY OF RQP CERTIFICATE	2
3	DECLARATION FROM THE LESSEE	3

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INTRODUCTION

The Mining lease for 10 years over an area of 1.21 ha (2.98 acre) is granted to **M/s Shri Bajrang Road Lines Partner- Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.)** under Minor Mineral (Concession) Rule 1963 for the extraction of Granite, Khanda, Gitty, Boulder in Village- Girwan, Tehsil- Naraini, District- Banda (U.P.) at Gata No. 1876 (Khand- 04). The Mining Plan is being submitted Under Rule 34(4) of Uttar Pradesh Minor Mineral Concession Rule 1963.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1	Letter No./date of lease execution & lease period	**As per LOI letter No. 2338/ Khanij- 30, Banda, Dated 06/10/2020, Mining Lease area granted for 10 years (Annexure No.1)**
2	Date of first opening	It is a new mine and mining activities will start after the mining lease deed.
3	Letter No/date of first mining proposal & lapse period	As above under point No. 01
4	If lease expired date of renewal application/renewal status	Granted mining lease period 10 years
5	Present documents its proposal period & lapse period.	Mining plan prepared by RQP is being submitted for approval Under Rule 34(4) of U.P MMCR-1963 in DGM U.P., Lucknow.
6	Transfer details & date of transfer	Not applicable
7	Status of Environmental clearance	EC will be granted after submission of approved mine plan, Form- 1 & PFR etc. to the SEIAA, U.P. of the project.

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CHAPTER-1

1.0 GENERAL:

A) Name of the Lessee with Complete Address:

M/s Shri Bajrang Road Lines Partner- Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.), No fax & email address facilities is available with lessee.

B) Status of Lessee: Private Individual.

C) Mineral, Occurring In The Area & Which Lessee Intends To Mine:

Granite, Khanda, Gitty, Boulder

D) Period for which the mining lease is granted: The mining lease has been granted for the period of 10 years among which the mining plan for first 5 year is being prepared.

E) Name of R.Q.P. preparing the mining plans:

Mr. Sandeep Kumar

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Copy of R.Q.P. registration is enclosed **(Proforma No. 2).**

F) Name of prospecting agency:

The lease area prospected by Partner- Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh, under the guidance of RQP

Reference no & date of consent letter from the State Govt.

The mining lease has been granted for the period of 10 years.

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CHAPTER-2

2.0 LOCATION AND ACCESSIBILITY:

(a) **Details of area (with location map):** The lease hold falls in Village Girwan which is connected to MDR 11B approximately 1.4 km*(E) Location map-Plate No. 1

District and State: Banda, Uttar Pradesh
Taluka/Tehsil: Naraini
Village: Girwan
Arazi No. 1876 (Khand- 04)

Geo-Coordinates

Pillars	Latitude(N)	Longitude(E)
A	25°18'24.06"N	80°23'0.21"E
B	25°18'25.48"N	80°23'5.07"E
C	25°18'22.37"N	80°23'6.04"E
D	25°18'22.37"N	80°23'2.64"E
E	25°18'21.52"N	80°23'2.35"E
F	25°18'22.24"N	80°23'0.67"E

Lease Area (ha): **1.21 ha (2.98 acre)**

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy: The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Granite, Khanda, Gitty, Boulder on lease for 10 years. The lease area is free from forest land.

Existence of public road / railway line, if any nearby and approximate distance: Girwan which is connected to MDR 11 B approximately 1.4 km* (E). Neatest Railway Station is Khurhand 11.5 km* (E).

Land use Pattern (Forest agricultural Barren etc.): The existing land use of the area is non-agricultural, non forest, barren, rocky upland. The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	1.1353	-
2	Approach Road	-	-	0.06	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-
	Total	-	-	**1.21**	-

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b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, it none of these are available the area should shown on an accurate sketch map on a scale of 1:50,000: Location map attached showing lease (**Plate No. 1**)

INFRASTRUCTURAL – FACILITIES

a) **Nearest Village** : Girwan, 0.5 km* (NE)

b) **Nearest Township: Naraini-** 16.0 km* (SE)

c) **Roads:** The lease connected by MDR 11B, at distance approximately 1.4 km*(E)

Water Supply:

Surrounding village has numbers of wells & bores, which provide drinking water to Village Girwan is prominent water body in the region lies at 5 km.

d) **Electrification/Power:**

Girwan and surrounding villages has already receiving electric power. About 90% villages in 5 km. buffer zone are electrified.

e) **Educational – Facilities:**

Education facilities up to high school & intermediate are available in Naraini. For higher education facilities available at Banda.

f) **Health Service:**

The primary health Centre (PHC) is available at Girwan- 0.5 km* (E)

g) **Railway Station:**

The nearest railway station is at Khurhand which is about 11.5 km*(E).

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CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

TOPOGRAPHY:

The general slope of applied area is from North to South direction. No seasonal & perennial drainage exists within the applied area. The highest and lowest point in the leasehold is 152.10 mRL and 142.20 mRL. The topography of lease area is shown in **Plate No. 03.**

REGIONAL GEOLOGY:

Geologically the area comprises Precambrian Bundelkhand granites unconfirmably overlain by Vindhyan are quaternary alluvium. The main and major drainage of the district are Yamuna, Ken and Baghain which are part of Yamuna river system.

Physiographically the area can be divided into three physiographic units–

(1) Alluvial Plain

(2) Marginal Alluvial

(3) High Land (Hard rock) area..

The Bundelkhand Granite Gitty Complex occupies an area of 26,000 sq. of which 11,000 sq. km. lies in Lalitpur, Banda, Hamirpur and Banda Distt. of U. P. The granite complex in this region is essentially made of grey and pink granite rocks of granodiorite-adamellite composition with minor occurrences of hornblende diorite, gabbro, grey gneisses. These rocks are intruded by a number of quartz reefs mainly trending in NE-SW and basic dykes in NW-SE directions.

The Bundelkhand massif is overlain by rocks of Bijawar and Vindhyan group respectively. The stratigraphic order of superposition is as below:

Deccan – Trap

---------- Unconformity ----------

Vindhayan Super Group

---------- Unconformity ----------

Bijawar Group

---------- Unconformity ----------

Bundelkhand Granite Complex

Geomorphology:

The district is characterized by alluvial, hard rock as well as marginal alluvium. The district can be broadly classified into three physiographic units.

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(i) The alluvial Plain, (ii) Marginal Alluvial, (iii) High Land Area..

Soil:

In Banda district loose sediments as well as black cotton soil is found. Black cotton soil is prominent in the central part. Four major type of soil a) Rakar, b) Mar, c) Kabar and d) Padua are dominant in the district.

GEOLOGY OF LEASE AREA:

The area is dominated by medium to fine grained, granite boulders. It usually occurs as boulder concentration dark grey in colors with porphyritic texture. Vein lets of quartz are also seen with the deposit. The upper layer shows signs of weathering.

DETAILS OF EXPLORATION:

a) Carried out in the area:

The proposed sanction mining lease area for the excavation of the mineral is for 10 years. The area is virgin land and the mine plan is prepared for the first 5 years tenure. The mining activities will be carried out after the grant EC. Hence, at present there is no pit in the mining lease area.

b) Proposed to be carried out:

The mining activities will be started after the grant of EC for which the mine plan is prepared and will be submitted for EC after the approval.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an influence of 42 m & 36 m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

Basis of estimation of reserve:

- The bulk density of Building stone has been taken 2.8 in view of the past mining experience.
- The geological reserves have been computed through cross sectional area method.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to two classes and shown in **Plate No: 04**

a) Proved Reserves(UNFC CODE- 111):

There is no exposed rock (outcrop) in the form of Building stone, Khanda, Gitti, Boulder therefore there is no outcrop to be considered as under proved category 111 along with the measured / estimated depth of 24 m below the surface level. Thus, in the entire category (111) is estimated accordingly up to a block of 34 m thickness.

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b) Probable Reserve (UNFC CODE- 122):

(i) The alluvial Plain, (ii) Marginal Alluvial, (iii) High Land Area..

Soil:

In Banda district loose sediments as well as black cotton soil is found. Black cotton soil is prominent in the central part. Four major type of soil a) Rakar, b) Mar, c) Kabar and d) Padua are dominant in the district.

GEOLOGY OF LEASE AREA:

The area is dominated by medium to fine grained, granite boulders. It usually occurs as boulder concentration dark grey in colors with porphyritic texture. Vein lets of quartz are also seen with the deposit. The upper layer shows signs of weathering.

DETAILS OF EXPLORATION:

a) **Carried out in the area:**

One trial pit having dimension of 5m* 5m* 5m were dug within lease area and later on all the trial pits have been converted into mining pits.

b) **Proposed to be carried out:**

The mining activities will be started after the grant of EC for which the mine plan is prepared and will be submitted for EC after the approval.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an influence of 42 m & 36 m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

Basis of estimation of reserve:

- The bulk density of Building stone has been taken 2.8 in view of the past mining experience.
- The geological reserves have been computed through cross sectional area method.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to two classes and shown in **Plate No: 04**

a) **Proved Reserves(UNFC CODE- 111):**

All Quantities of Building stone Sand Stone (Khanda, Gitti, Boulder) occurring 122 mRL below from the ground surface has been considered as under proved category.

b) **Probable Reserve (UNFC CODE- 122):**

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A 10 m. thickness below the proved reserve is considered as Probable mineral reserves.

c) **Feasibility in mineral resources (UNFC CODE- 341):**

The mineral block with statutory barrier with in proved zone has been not considered as 341.

d) **Pre-Feasibility in mineral resources (UNFC CODE- 222):**

Mineral blocked with in statutory barrier in probable zone has been not considered as 222.

The Summary of reserves is as below:

Thus, in the entire category is estimated accordingly up to a block of 34 m thickness

DETAILS CALCULATION OF RESERVES AND RESOURCES

MEASEURED MINERAL RESOURCES (331)

Section line	Area (m^2) (111)	Area (m^2) (211)	Strike In-fluence (m)	Volume (cum)		In situ Reserves (Tonnes)		Total Quantities(m3) (1.5 Swell factor)	
				111	211	111	211	111	211
1-1'	2694	650	42	113148	27300	316814.4	76440	169722	40950
2-2'	2442	592	36	87912	21312	246153.6	59673.6	131868	31968
Total				201060	48612	562968	136113.6	301590	72918

INDICATED MINERAL RESOURCES (332)

Section Line	Area m^2 (122)	Area m^2 (222)	Strike Influence (m)	Volume (cum)		In situ Reserves (Tonnes)		Quantities(m3) (1.5 Swell Factor)	
				122	222	122	222	122	222
1-1'	706	600	42	29652	25200	83025.6	70560	44478	37800
2-2'	744	580	36	26784	20880	74995.2	58464	40176	31320
Total				56436	46080	158020.8	129024	84654	69120

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CHAPTER-4

4.0 MINING:

(A) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

I. Existing Method of mining:

It will be an opencast manual mine with adoption of drilling & blasting. Drilling is to be carried out with 32 mm diameter jack hammer drill rids & blasting material is to be used as an explosive. The blasted material broken by manually up to sized 2 ft. & loaded into tippers manually dispatch to crusher plant. Mining is being carried thought the formation of one bench. The height of bench is to be kept 3 m width of benches was kept 3.0 m with face slope 45°.

II) Proposed method of mining:

It shall be an opencast semi-mechanized mine. excavator shall be deployed for removal of big boulders of blasted material from quarry & loading of the excavated mineral in to tractor trolleys. Drilling shall be carried out with 32 mm diameter jack hammers & blasting shall be carried out with slurry explosives. The height & width of bench shall be kept 6 m & 6 m with face slopes 45°. The blasted material shall be loaded by excavator to the tippers. Big boulders will be broken to the required size manually and will be loaded by excavator and will be transported to crusher plant.

YEAR WISE GRANITE, KHANDA, GITTY, BOULDER PRODUCTION (As per LOI)

Proposed mining plan period – 05 years

Year	Overburden (cum)	ROM Granite, Khanda, Gitty, Boulder, (cum)	Saleable Granite, Khanda, Gitty, Boulder, (cum)	Sub grade Granite, Khanda, Gitty, Boulder, (cum)	Granite, Khanda, Gitty, Boulder, (cum)	Granite, Khanda, Gitty, Boulder, (cum) to overburden ratio
First	Nil	12,100	12,100	Nil	Nil	Nil
Second	Nil	12,100	12,100	Nil	Nil	Nil
Third	Nil	12,100	12,100	Nil	Nil	Nil
Fourth	Nil	12,100	12,100	Nil	Nil	Nil
Fifth	Nil	12,100	12,100	Nil	Nil	Nil
Total	-	60,500	60,500	-	-	-

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The year wise development and extraction of mineral for first 05 years is detailed as under-.

1) Production & development in First year.

Before start mining 7.50 m barrier along the lease boundary shall be marked as non mining zone. Mining shall be started by slicing from 146 mRL bench from dip towards rise side by removing the minerals in 6 m slice and completed 140 mRL. Mining faces shall be advance in all directions against production target of 12,100 m^3. Tentative percentage of R.O.M from each slice is tabulated as below.

Bench Level (mRL)	Quantities in benches(cum)	Exploitation of Granite, Khanda, Gitty, Boulder in (cum)	Balance quantities in benches (cum)
146	32400	12,100	20,300
Total	**32400**	**12,100**	**20,300**

2) Production & development in Second year.

Mining shall be carried out in the bench 146 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 12,100 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Quantities in benches(cum)	Exploitation of Granite, Khanda, Gitty, Boulder in (cum)	Balance quantities in benches(cum)
146	20,300	12,100	8,200
Total	**20,300**	**12,100**	**8,200**

3) Production & development in Third year.

Mining shall be carried out in the bench 146mRL and 140 mRL- 134 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 12,100 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Quantities in benches(cum)	Exploitation of Granite, Khanda, Gitty, Boulder in (cum)	Balance quantities in benches(cum)
146	8,200	8,200	0
140-134	58638	**3,900**	54,738
Total	**64,068**	**12,100**	**54,738**

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4) Production & development in fourth year.

Mining shall be carried out in the bench 140 mRL- 134 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 12,100 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Quantities in benches(cum)	Exploitation of Granite, Khanda, Gitty, Boulder in (cum)	Balance quantities in benches(cum)
140-134	54,738	12,100	42,638
Total	**54,738**	**12,100**	**42,638**

5) Production & development in fifth year.

Mining shall be carried out in the bench 140 mRL- 134 mRL. Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 12,100 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Quantities in benches(cum)	Exploitation of Granite, Khanda, Gitty, Boulder in (cum)	Balance quantities in benches(cum)
140-134	42,638	12,100	30,538
Total	**42,638**	**12,100**	**30,538**

The balance quantity of the bench will be extracted in the subsequent years of the project whose MP will be submitted for approval in due course of time.

A) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The entire lease hold is stony having no soil over, and all quantities of soil to be generated shall be used for the purpose of plantation. Therefore no proposal of separate stacking of top soil has been envisaged. All quantities of stone to be exploited shall be used for making aggregates.

B) Indicate rate of production when the mine fully developed & expected life of mine & the fifth year from which effected.

The total mineable reserves of Granite, Khanda, Gitty, Boulder of area is (1.21 ha) with proposed rate of production 12,100 m^3.

C) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.

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CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

(i) Exploration as on date:

The sanctioned Mining Lease Area is a virgin land and the mining for the granted is to be started after the grant of environment clearance. The measurement of the Sanctioned Mining Lease Area is illustrated as under-

Sanctioned Mining Lease Area	Average Length (m)	Average Width (m)	Lithology
1.21 ha	157	77	Granite, Khanda, Gitty, Boulder

(ii) Exploration during plan period:

The lease area is small & Virgin. There is no occurrence of out crops of Building stone, Khanda, Gitti, Boulder. Apart from this there are no. of stone quarries existing adjoining of lease area & depth of quarries has reached 34 m & Building stone, Khanda, Gitti, Boulder exists at the bottom of quarry. Considering of all these facts no future exploration programme has been envisaged during plan period

(iii) Conceptual Period:

The lease area is small & during plan period of sanctioned mining period of maximum 10 years a volume of minor mineral 12,100 cum/year shall be explored. Remaining reserve will be exploration in next mining plan and lease period.

Conceptual Development:

The sanctioned MLA is a virgin land and the mining for the granted is to be started after the grant of environment clearance.

Anticipated life of mine

The sanctioned mining lease area is leased out for maximum 10 years detailed with the total mineable reserves of Building stone, Khanda, Gitti, Boulder of area are 1.21 ha with proposed rate of production of 12,100 m3 / year.

Waste Management:

No top soil exists within the area therefore no proposal has been given for its managements.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

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	Area broken (ha)	Area backfilling rehabilitation (ha)	Quantities of waste to be used in backfilling (cum)
As on date	Nil	Nil	Nil
End of plan period	Nil	Nil	Nil
End of conceptual period	Nil	Nil	Nil

(iv) Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	Nil	Nil	Nil
b)	Total Area fully mined out	Nil	Nil	Nil
c)	Total Area fully replenished	Nil	Nil	Nil

I Dump area:

There is no top soil was found in the mine. Therefore no proposal of Dump management shall be proposed.

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of conceptual period, mining pit shall reach to ultimate pit limit & depth.

II Others:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under haul road	Nil	0.06	0.06
c)	Area under green belt (ie. plantation along haulage route lease area)	Nil	0.06	0.06

Conceptual Plan & section is shown in **Plate No.06**

Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

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It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to down ward through the formation of benches. The height of benches shall be kept 6 m, width 6 m with face slope 45°. Approach road having width 6 m & gradient 1:16 shall be provided to join the mining faces.

ii) **Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.**

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. Top soil shall be generated during first year period and shall be used for purpose of plantation therefore there shall be no top soil stack.

iii) **Extent of mechanization:**

The requirement of mining equipment for next 05 years is calculated as below:

The annual production planned as per LOI= 12,100 cum/year

Production required considering 260 working days= 12,100/260(WD/Yr) = 46.53 cum/day

Following equipment will be used in the mining activities

Sl. No.	Machinery Name	No. of Required
1	Jack Hammer	1
2	Compressor	1
3	Excavator	1
4	Dumper	2

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CHAPTER-5

5.0 BLASTING:

a) As mentioned earlier the mine will be worked manually in the initial stages and blasting will be limited to jack hammer holes (32 mm diameter) initially 3 m height sub benches shall be developed which shall be converted in 6 m height bench. Jack hammer holes will be drilled as below:

Hole depth	:	3 m.
Spacing	:	1.5 m.
Burden	:	Nil.
Thus one hole will give a quantity of about	:	3 x 1.5= 4.5 Say= 5 cum
Excavation required per day (Considering 260 Working Days/Years)	:	12,100 cum/260days= 46.53 cum
Thus no. of holes required per day	:	46.53/5= 9.306 Holes Say= 10 Holes

Thus, the required number of Jack Hammer-01(Capacity 10 holes/day)

The required number of Compressor – 01 (type Atlas Copco)

Methodology of Blasting –

a) Blasting will carried out under the supervision of qualified & experienced blasters following all the rules and guidelines for extraction of required minerals.

b) The blasting will be undertaken by suitable explosives having comparable density, usually two cartridge of 250 gm will be sufficient in one hole of 3 m depth.

c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 250 gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to full over the benches.

d) Powder ratio @ 1:20 i.e., 250 gms of explosive per hole will be required to reach 05 cum per Kg. of powder factor on the basis past experience in the surrounding area & lithology of rock,

e) As per powder ratio of 1:20 for the exploitation of daily production 46.53 cum, the required explosive is 46.53/20= 2.3265 say 10 kg. (10 explosive rod of 250 gm. each)

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Tippers-

Details of the number of tipper required for the transportation according to the daily excavation volume is tabulated as under-

Daily production(cum)	Capacity of tipper	Number of ferry / trip day	Volume ferried by 1 tipper	Number of tipper required
46.53	4 cum	10	40 cum	2

Mining Methodology:

1) The mining activities will be carried out as per guidelines, manuals, laws and acts for the open cast stone mining.
2) The extraction of the mineral will be carried out starting from 146 mRL downwards for the 5 years of the Mining Lease Period.
3) No mining activities carried out in the safe barrier of 7.5 m.
4) The height and width of each bench will [illegible] m and 6 m.
5) Mining activities will be carried out in dry season and day time.
6) Drilling and blasting will be carried out as per guidelines and under the supervision of qualified technical person.
7) All the precautions for drilling and blasting will be taken care of as per guidelines.

PRECAUTIONS FOR DRILLING AND BLASTING:

The foremost precaution for blasting is that it should be carried out under the strict supervision of qualified and experience blaster.

1. Drilling- DTH (Down To Hole), V-shaped in two rows with proper spacing in day time.
2. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
3. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
4. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
5. The burden at any point in the charge length should not be less than optimal.
6. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
7. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating if artificially. Many blasting nuisances become less apparent.

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8. Blasting should be done, if feasible, once blasting of larger rounds, infrequently can be better supervised, causing reduction in nuisances, Further the villagers provided less frequently, will itself lead to a reduction in the number of complaints.

9. Pre shooting of the boulders, instead of plaster shooting, should be continued.

10. Before electric firing, the circuit will be tested by an approved tester.

11. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

12. To prevent risk of injury to anybody by flying pieces of Getty after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

13. **All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.**

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CHAPTER- 6

6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 2.5 km aerial distance towards lease area in crusher side. The top level of the well is 105 mRL & water table encountered in the well is about 50 m. deep and the expected depth of water table in the region is about 60 mRL. During summers the water table further goes down about 3.0 m and depth of water table will be about 57 mRL. In winters, the water table goes down about 2.0 m and expected depth of water level is about 68 m RL. During rainy season the water level further rises about 2.0 m. and depth of water level is about 62 mRL.

Working expected to be 60 m above the water table during first to second years, the mine working will be confined up to 134 mRL. Water table will not be intersected by mining operations.

b) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 128 mRL, hence water table will be not be encountered by mining activities during first to fifth years.

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CHAPTER-7 & 8

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

a) Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next First to Second years:

As stated earlier that entire lease area consist of quartzite's s& further persists depth, all the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making Gitti. There is no overburden with in lease area. Mining has been proposed for the exploitation of quartzites, boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

b) Land chosen for disposal of waste with proposed justification.

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

c) Attach a note indicating the manner of disposal, and configuration, sequence of buildup of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during first year's period.

8.0 USE OF MINERAL:

The Extracted mineral will be used for making the Granite, Khanda, Gitty, Boulder, as well as in making aggregates and metal missionary stone. The quartzites of lease area are hard, medium to coarse grained grey in color showing.

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CHAPTER-9

9.0 OTHER:

9a) Site Services

The following site services will be provided:

i) Office

ii) Drinking water shed

iii) Rest shelter

iv) First Aid Centre

v) Store

9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time)	:	1
Mines mate / Blaster	:	1
Skilled:		
Drivers	:	2
Supervisor	:	1
Time Keeper	:	1
Office Assistant/Dispatch Supervisor	:	1
Blasters	:	1
Semiskilled:		
Compressor operator	:	1
Jack hammer operator	:	1
Un-skilled:		
Piece rated workers	:	20
Total		**30**

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CHAPTER-10

10.0 MINERAL PROCESSING:

a) **If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),**

The entire lease area consists of Building stone terrain therefore, no beneficiation of mineral processing will require for quartzites.

b) **Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)**

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) **A flow sheet or schematic diagram of the processing procedure should be attached.**

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) **Specify quantity and type of chemicals to be used in the processing plant.**

No chemicals will be required.

e) **Specify quantity and type of chemicals to be stored on site / plant.**

No chemical will be stored on the site / plant.

f) **Indicate quantity (cum. per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.**

Total water requirement for the project is 7.7 KLD; its breakup is as under:

Sl. No.	Purpose	Water Requirement (KLD)
1.	Dust Suppression	7.2
2.	Plantation	0.2
3.	Domestic(Drinking)	0.30
Total		**7.7**

However, No water is required for mining and processing hence, no disposal of water and extent for recycling is required.

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CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(i) Land Use:

The existing land use of the area is non-agricultural, non forest, barren, rocky upland.

The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	1.1353	-
2	Approach Road	-	-	0.06	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-
	Total	-	-	**1.21**	-

(ii) Water Regime:

There is no perennial water body in the area. Water table loses its significance in this region due to great depth. The depth of water table is about 50 m. below: general ground level. The shear zone which allows the flow of water in the sub surface is restricted, through when tapped in wells, hand pumps & tube wells provide sufficient water round the year.

(iii) Flora and Fauna:

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalos are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occurs within a radius of 5 km. Low schrubs and bushes grow on barren rocky areas of the applied area. No wild life is found within the applied area.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO_2, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The permissible limit of SPM, SO2, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500µg/m3	220 µg/m3
SO_2	120 µg/m3	30 µg/m3
NOX	120 µg/m3	18 µg/m3

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The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

(v) Climatic Conditions:

a) Temperature:

The average annual rainfall is 902.00 mm. The climate is typical subtropical penetrated by long and intense summers. About 80% of the annual rainfall is received from south-west monsoon.

b) Rainfall:

May is the hottest month with mercury shooting upto 47.0 C. With the advance of monsoon by mid June, temperature starts decreasing. January is usually the coldest month with temperature going upto 5.8 C.

c) Humidity:

The relative humidity is highest in August about 85% and lowest in April

d) Wind Velocity:

The wind velocity is higher during pre-monsoon period as compared to post monsoon observed during the month of June and minimum 1-8 km/hr.

vi) Human Settlement:

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the five castes. The local inhabitants are bundles, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5 Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg per Acre
Wheat	:	700 Kg per Acre

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Gram	:	500 Kg per Acre
Arhar	:	400 Kg per Acre
Soya bean	:	300 Kg per Acre

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next Five years.

(i) Land use:

The sanctioned MLA is a virgin land and the mining for the extraction of granted quantity of minor mineral will be started after the grant of environment clearance.

At present, there is no any type of pit is present in the mining lease area.

However, at the end of the first year period of mining lease granted period the impact on land use will be limited.

Hence, there is no change in the land use of the area in the first 5 years mining plan period of the mining lease of the project.

(ii) Air Quality:

It has already been explained that mining will be in a very small scale with limited drilling and blasting. One of the most possible elements for air pollution is vehicular transport. The following mitigatory measures will be applied for minimizing the air pollution –

- Limited movement of tippers/tractor trolleys under the project.
- Development of green belt along the haulage route.
- Water sprinkling on haulage-routes in dry months.
- No overloading and transportation under covering.

(iii) Water Quality

There is no proposal for RR under the project. However, the following measures to minimize the possible water pollutants are to be applied-

- The proposed mining lease area is rugged, barren, non-forest, non-vegetated, stony upland where the water table does not have any relevance in this terrain.
- The water table in this area is found about 50 m below the ground level.
- The working during next five years is confined to the extraction of mineral.

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(iv) Noise Level:

To minimize the possible noise pollution following measures will be applied-

- The machineries to be used will be properly maintained with proper oiling and greasing.
- No pressure horn and transportation not through the village.
- Mining only day time.
- Besides, it has been explained earlier that proposed mining is of open cast semi-mechanized. Drilling, blasting, excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) Vibration level:

In order to check the possible vibration under the project, the machineries to be used in the mining activities will be properly maintained.

Drilling will be with sharp drill rod in DTH fashion.

The blasting will be closed circuit, V-shaped, non-electrical, delayed techniques and muffle type.

(vi) Water Regime:

The sanctioned mining lease area is small in area. There is no perennial drainage within the area therefore no significant impact will occur on the surface water.

More-over, in first 5 yrs the required mineral thus the change due to excavation will not cause any change in the water regime of the mine site.

(vii) Socio-Economics:

The socio economy effect of the project to the nearby villages and its population will be positive due to –

- Employment to the local workers.
- Economic activity of the area will be enhanced.
- The physical and economic conditions of the local peoples will be better.

(viii) Historical Monuments etc.:

No historical monuments exist in & around the proposed mining lease area.

(c) Attach an Environmental Management Plant supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added) and shown in Plate No.07

Temporary storage and utilization top soil:

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Mining shall be under taken in rocky terrain having no soil cover. Thus, generation of top soil shall be nil & does not required any proposal for stacking of soil.

II. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next fifth year's period:

In the first five years the extraction of mineral will be carried out from lease area with total ROM saleable without generating any waste or causing any pit formation and any type of land degradation.

- **Program of afforestation year wise for the initial Five year indicating number of plants with name of species, afforested under different areas in ha.**

Programme of Afforestation:

- Since the mining area is mainly rocky, hence plantation on the mining area & its periphery is very difficult.
- For that, the plantation will be carried out along the haulage-route.
- All possible care will be taken for the survival of the planted green cover.
- Plantation will be carried out with plants of local early growing species.
- Proper watering of the plants and tree guards will be taken care of.
- The tree species recommended are Ficus religosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactone grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting.
- The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

i) The samplings will be undertaken for survival of plants.

ii) Plants will be taken care by applying fertilizers and proper weeding etc.

iii) Healthy tree species will be recommends for plantation.

iv) Fatal saplings will be replaced with new healthy saplings.

v) Every sampling will be covered by tree guard to avoid damage through cattle grazing.

vi) A Gardner or majdoor should be employed for care.

vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Stabilization and vegetation of dumps along with interburden dumps management year wise for initial three years:

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The entire lease area is quartzite's having no waste, therefore generation of waste during next fifth years shall be nil & no proposal has been envisaged for its separate.

5. **Measures to Control erosion/sedimentation of water courses:**

No drainage of water course will be disturbed due to mining. The lease area consists of quartzites out crops & rain water will accumulate in the mining pits which shall be dumped out. As quartzites are hard rock therefore erosion/sedimentation along water courses will not arise.

6. **Treatment and disposal of water from mine:**

It has already been mentioned that water table does not have any relevance in this plateau due to its great depth therefore treatment and disposal will not be concern in the mine.

7. **Measures for minimizing adverse effects on water regime:**

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. **Protective measures for ground vibration/air blast caused by blasting:**

As the proposed method of mining is manual open cast with limited amount of drilling and blasting. The impact on this aspect is negligible.

9. **Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:**

Neither any historical monuments exist within the lease area nor is any RR proposed under the project.

10. **Socioeconomic beneficiate out of mining:**

The proposed project will provide a source of direct and indirect employment to the people of nearby villages which will movelize the economic activities of the area and the economic condition of the local people will be affected positively.

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PROGRESSIVE MINE CLOSURE PLAN

Since, the Sanctioned Mining Lease period of the proposed project of Granite, Khanda, Gitti, Boulder is for maximum 10 years and the Mining Plan of the project being submitted is prepared for the first 05 years tenure.

Hence, Mining plan for subsequent period / tenure will be submitted for approval in coming times accordingly. Therefore the required Progressive Mine Closure Plan will be prepared and will be submitted with the Mining Plan of the final tenure of the mining project.

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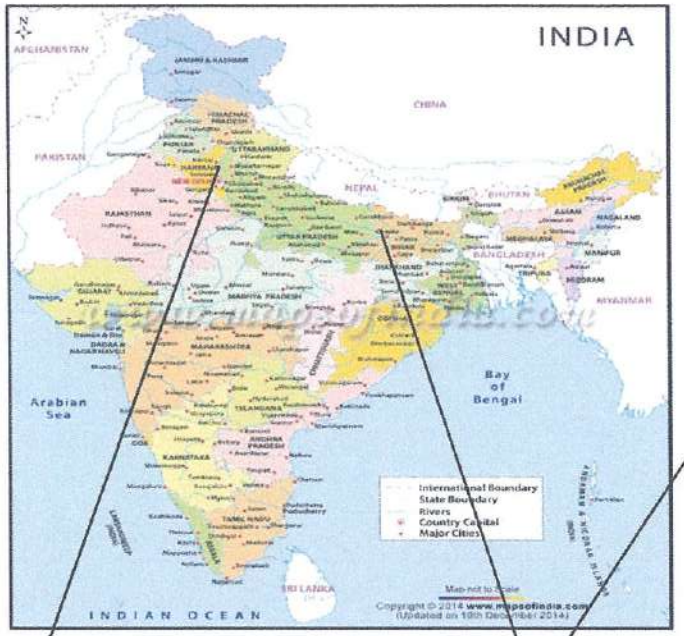
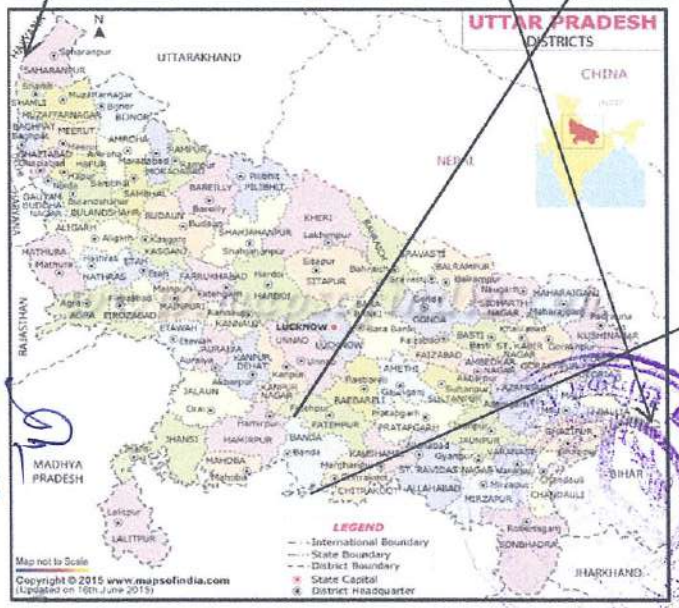
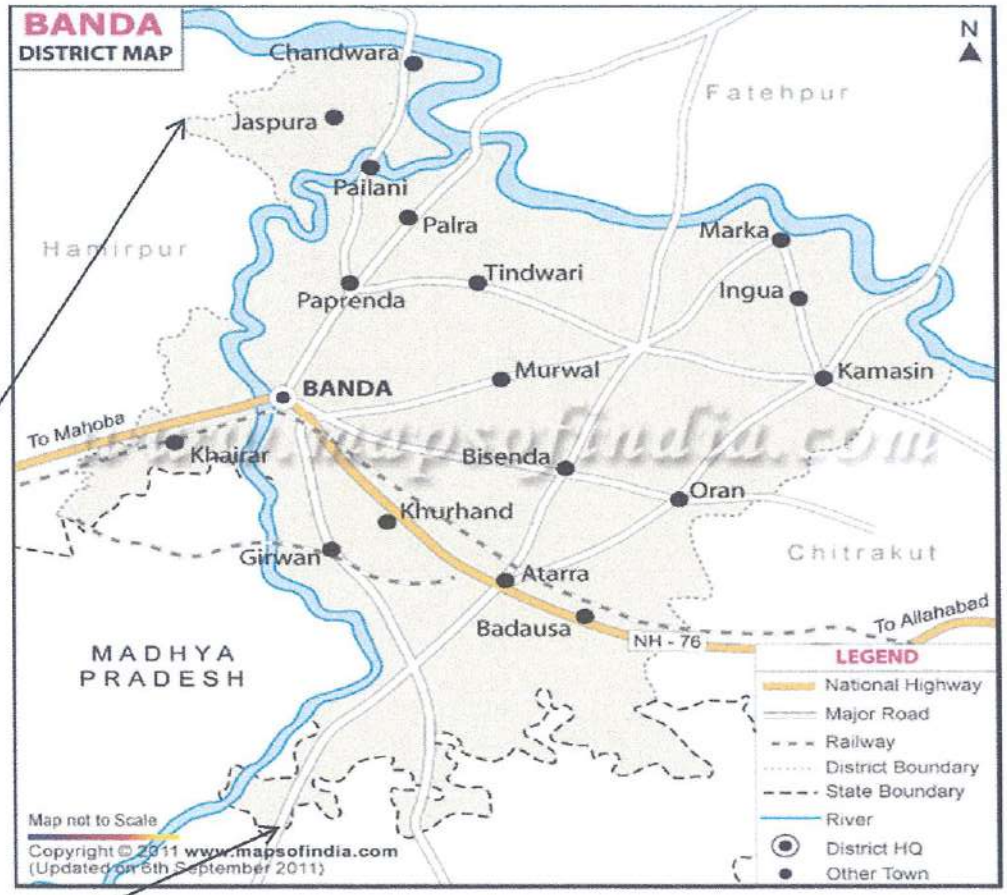
LOCATION MAP







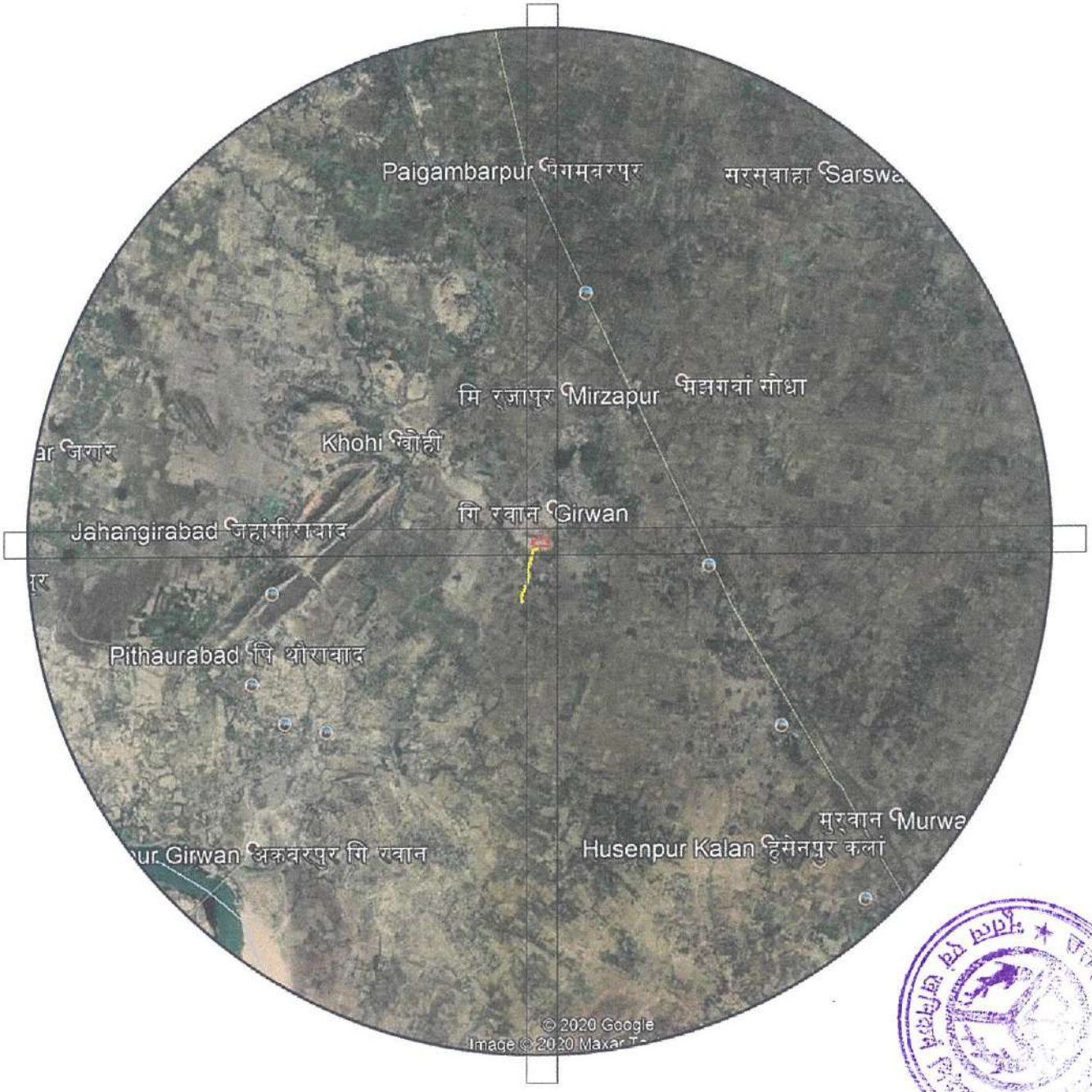
LOCATION MAP **PLATE NO-01**

M/S BAJRANG ROAD LINES PARTNER
SHRI SURESH PRATAP SINGH
S/O SHRI TEJ PRATAP SINGH R/O VILLAGE AND POST- MAU, 584,KATRA LALGANJ,
TEHSIL- GAURIGANJ, DISTRICT- AMETHI,

GATA NO. 1876 (KHAND- 04)
AREA - 1.21ha.
VILLAGE- GIRWAN, TEHSIL- NARAINI, DISTRICT- BANDA (U.P.)

SANDEEP KUMAR
KQ/UPDGM/No.014/Year 2019

GOOGLE MAP



GOOGLE MAP

M/S BAJRANG ROAD LINES PARTNER
SHRI SURESH PRATAP SINGH
S/O SHRI TEJ PRATAP SINGH
R/O VILLAGE AND POST- MAU, 584,KATRA LALGANJ,
TEHSIL- GAURIGANJ, DISTRICT- AMETHI,

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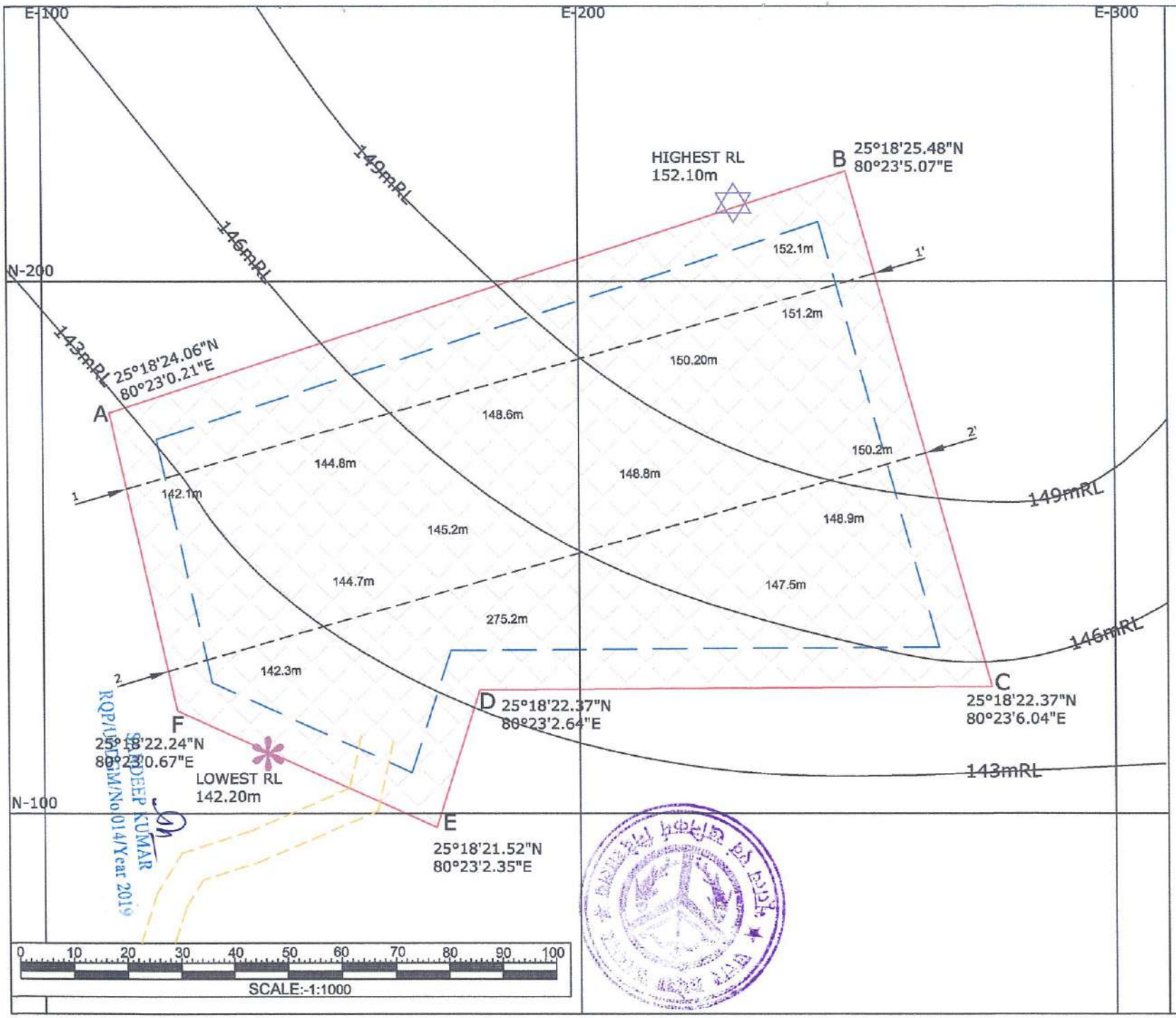

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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	149 146	CONTOUR LINES
06	25°18'24.06"N 80°23'0.21"E	COORDINATES
07		APPROACH ROAD

GEOLOGICAL INDEX

01		GITTI/BOULDER (GRANITE)

PLATE NO-03

SURFACE/GEOLOGICAL PLAN

GRANITE STONE, KHANDA, GITTY, BOULDER STONE MINE

M/S BAJRANG ROAD LINES PARTNER
SHRI SURESH PRATAP SINGH
S/O SHRI TEJ PRATAP SINGH
R/O VILLAGE AND POST- MAU, 584,
KATRA LALGANJ,
TEHSIL- GAURIGANJ, DISTRICT- AMETHI,

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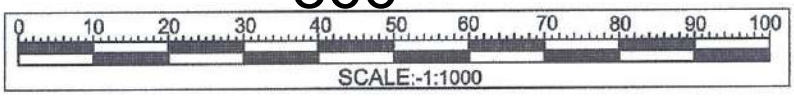
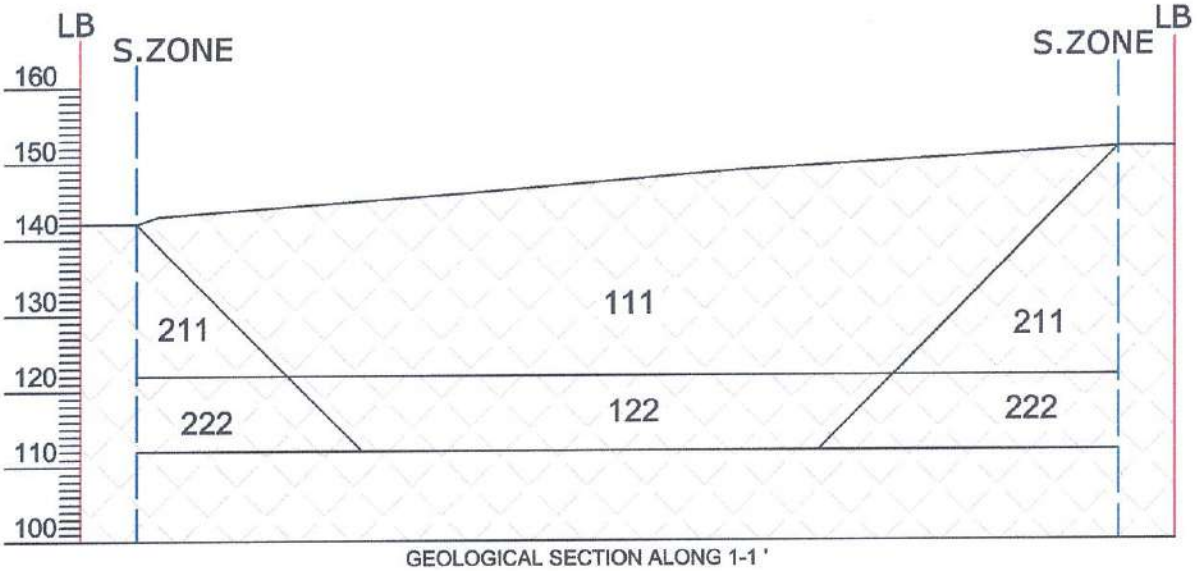
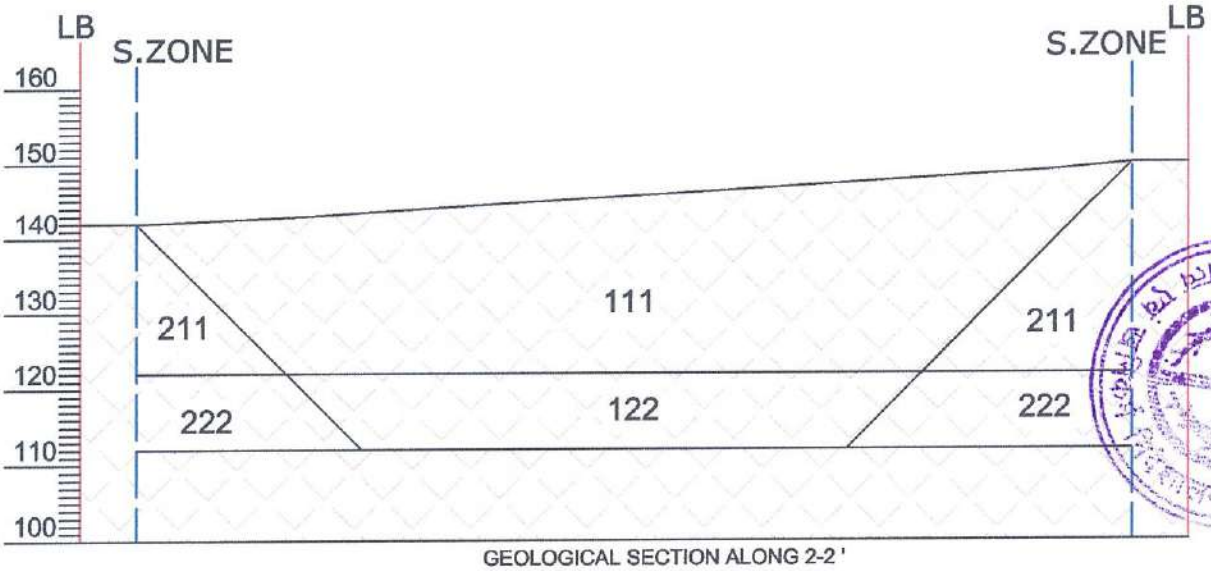




GEOLOGICAL SECTION ALONG 1-1 '



GEOLOGICAL SECTION ALONG 2-2 '

LEGEND

1		LEASE BOUNDRAY
2		SAFETY ZONE
3	111	PROVED CATEGORY
4	122	PROBABLE CATEGORY
5	211/222	PRE-FEASIBILITY RESOURCES

GEOLOGICAL INDEX

01		GITTI/BOULDER (GRANITE)

PLATE NO-04

GEOLOGICAL SECTION

GRANITE STONE, KHANDA, GITTY, BOULDER STONE MINE

M/S BAJRANG ROAD LINES PARTNER
SHRI SURESH PRATAP SINGH
S/O SHRI TEJ PRATAP SINGH
R/O VILLAGE AND POST- MAU, 584,
KATRA LALGANJ,
TEHSIL- GAURIGANJ, DISTRICT- AMETHI,

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GATA NO. 1876 (KHAND- 04)
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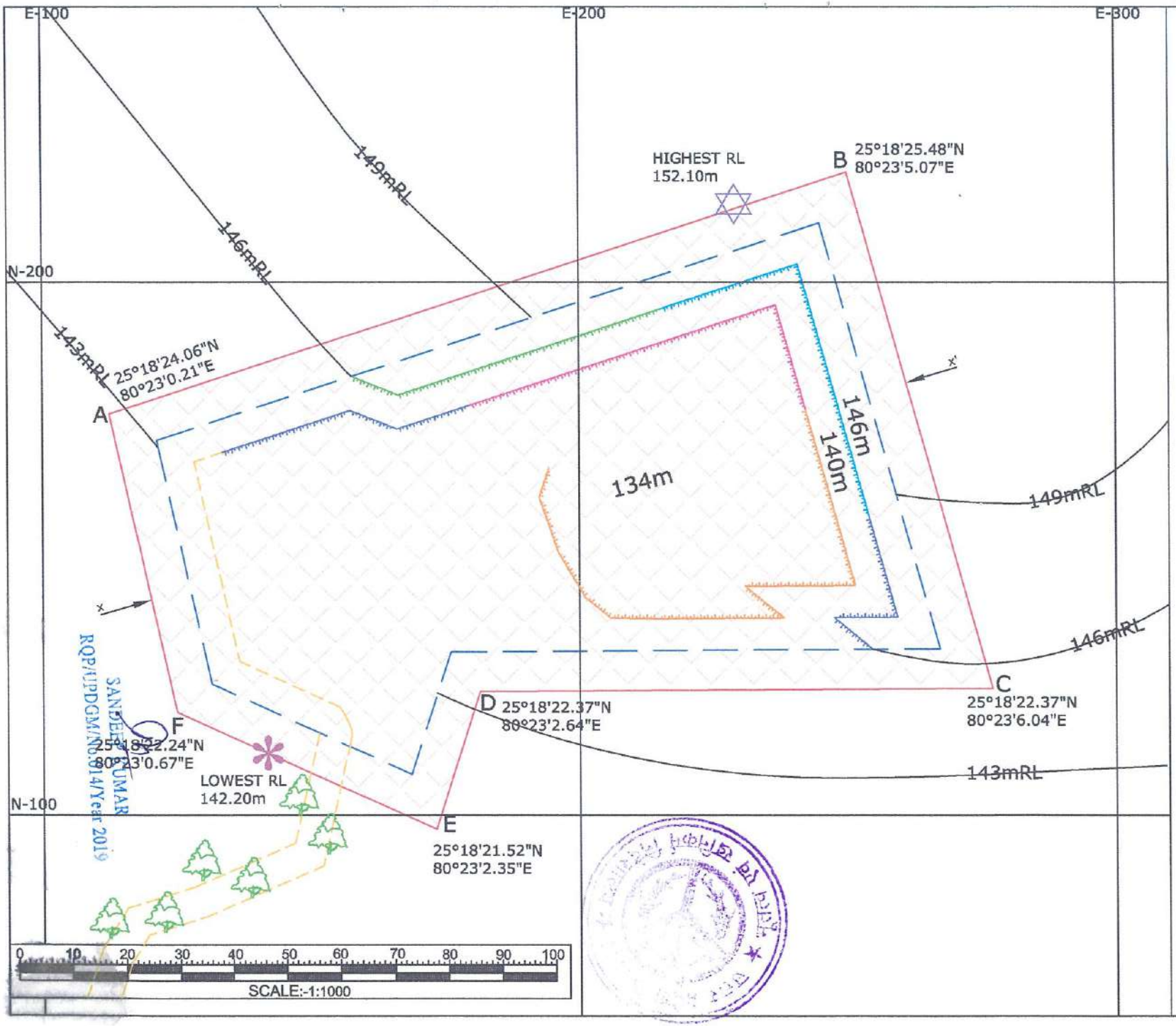

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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	149 / 148	CONTOUR LINES
06	25°18'24.06"N 80°23'0.21"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR 2ND YEAR 3RD YEAR 4TH YEAR 5TH YEAR

PLANTATION

1st YEAR TO 5th YEAR

GEOLOGICAL INDEX

01		GITTI/BOULDER (GRANITE)

PLATE NO-05

YEAR WISE DEVELOPMENT PLAN

GRANITE STONE, KHANDA, GITTY, BOULDER STONE MINE

M/S BAJRANG ROAD LINES PARTNER
SHRI SURESH PRATAP SINGH
S/O SHRI TEJ PRATAP SINGH
R/O VILLAGE AND POST- MAU, 584,
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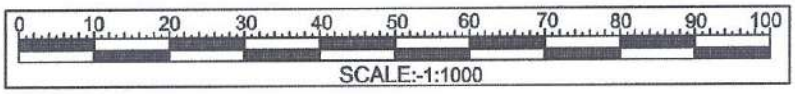
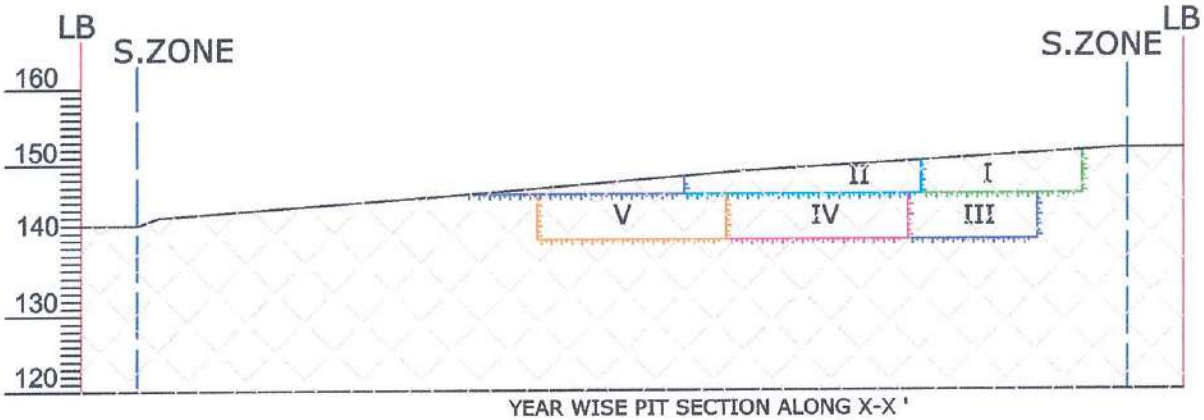
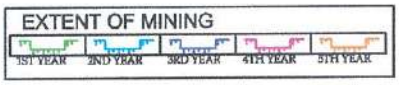
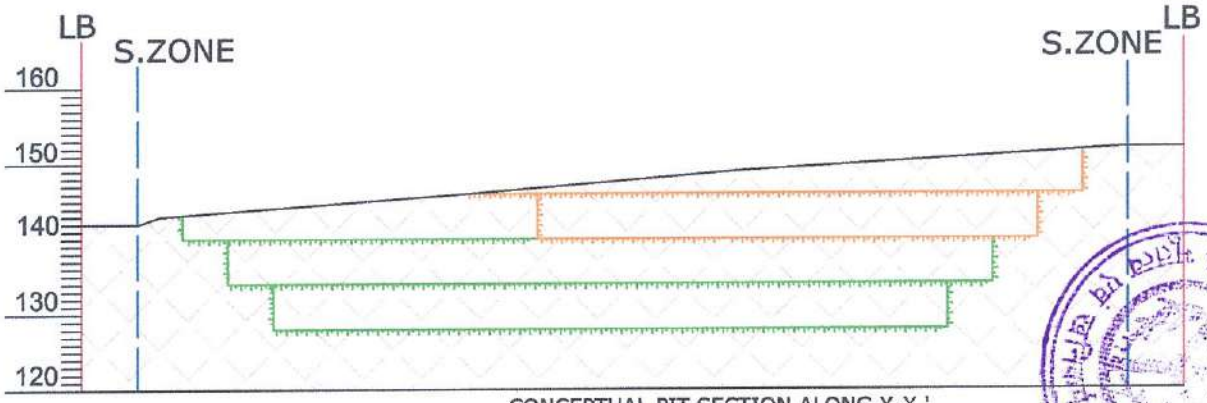




YEAR WISE PIT SECTION ALONG X-X '





CONCEPTUAL PIT SECTION ALONG X-X '

EXTENT OF MINING

01		PLAN PERIOD
02		CONCEPTUAL PERIOD

LEGEND

1		LEASE BOUNDRAY
2		SAFETY ZONE

GEOLOGICAL INDEX

01		GITTI/BOULDER (GRANITE)

PLATE NO-5(A)

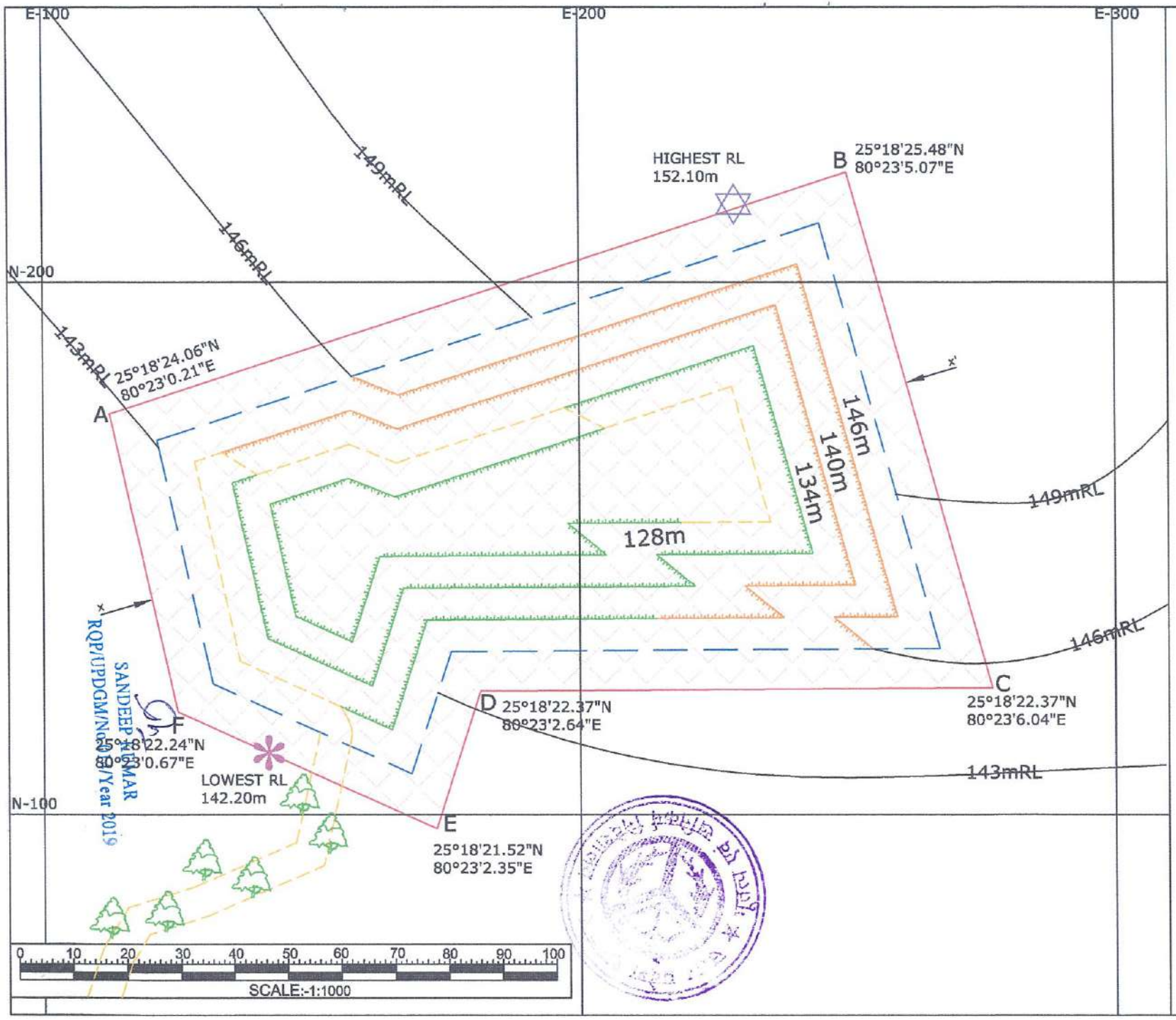
PIT SECTION

GRANITE STONE, KHANDA, GITTY, BOULDER STONE MINE

M/S BAJRANG ROAD LINES PARTNER
SHRI SURESH PRATAP SINGH
S/O SHRI TEJ PRATAP SINGH
R/O VILLAGE AND POST- MAU, 584,
KATRA LALGANJ,
TEHSIL- GAURIGANJ, DISTRICT- AMETHI,

GATA NO. 1876 (KHAND- 04)
AREA - 1.21ha.
VILLAGE- GIRWAN, TEHSIL- NARAINI,
DISTRICT- BANDA (U.P.)

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 201



N
W E
S

TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	149 / 146	CONTOUR LINES
06	25°18'24.06"N 80°23'0.21"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

01		PLAN PERIOD
02		CONCEPTUAL PERIOD

PLANTATION

GEOLOGICAL INDEX

01		GITTI/BOULDER (GRANITE)

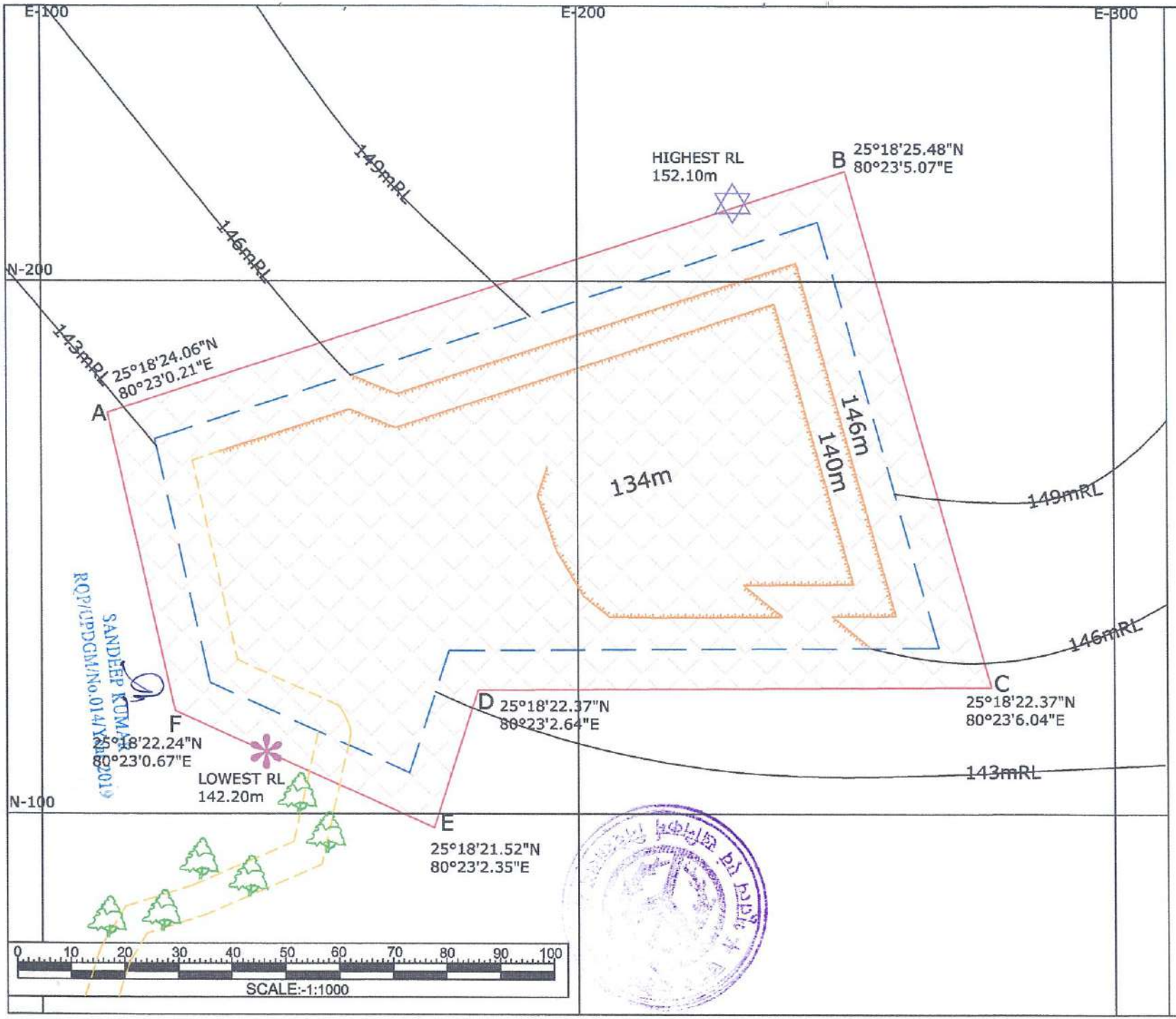
PLATE NO-06

CONCEPTUAL PLAN

GRANITE STONE, KHANDA, GITTY, BOULDER STONE MINE

M/S BAJRANG ROAD LINES PARTNER
SHRI SURESH PRATAP SINGH
S/O SHRI TEJ PRATAP SINGH
R/O VILLAGE AND POST- MAU, 584,
KATRA LALGANJ,
TEHSIL- GAURIGANJ, DISTRICT- AMETHI,

GATA NO. 1876 (KHAND- 04)
AREA - 1.21ha.
VILLAGE- GIRWAN, TEHSIL- NARAINI,
DISTRICT- BANDA (U.P.)



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	149 146	CONTOUR LINES
06	25°18'24.06"N 80°23'0.21"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

5TH YEAR

PLANTATION

5th YEAR

GEOLOGICAL INDEX

01		GITTI/BOULDER (GRANITE)

PLATE NO-07

PROGRESSIVE MINE CLOUSRE PLAN

GRANITE STONE, KHANDA, GITTY, BOULDER STONE MINE

M/S BAJRANG ROAD LINES PARTNER
SHRI SURESH PRATAP SINGH
S/O SHRI TEJ PRATAP SINGH
R/O VILLAGE AND POST- MAU, 584,
KATRA LALGANJ,
TEHSIL- GAURIGANJ, DISTRICT- AMETHI,

GATA NO. 1876 (KHAND- 04)
AREA - 1.21ha.
VILLAGE- GIRWAN, TEHSIL- NARAINI,
DISTRICT- BANDA (U.P.)

LIST OF ANNEXURES

ANNEXURE-I	Letter of Intent issued by District Magistrate.
ANNEXURE-II	khasra Map.
ANNEXURE-III	Google map of 500 m buffer zone indicating project site.

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

ANNEXURE – I

(Letter of Intent issued by District Magistrate)

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

व्हाट्सप/ई–मेल/पंजीकृत

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 2330 /खनिज–30, बाँदा दिनांक : ~~सितम्बर~~ अक्टूबर 06 ,2020

सहमति–पत्र (लेटर ऑफ इन्टेंट)

श्री बजरंग रोड लाइन्स
पता–करनपुर, नियर कुण्डनगंज,
रेलवे स्टेशन, जिला रायबरेली।
पिनकोड–229001
पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह
निवासी–ग्राम व पो0 मऊ, 584, कटरा लालगंज, तहसील गौरीगंज,
जिला अमेठी। पिनकोड–227409

भूतत्व एवं खनिकर्म विभाग, उ0प्र0, शासन लखनऊ के शासनादेश संख्या–3236/86–2017/57(सा)/2017 दिनांक 12.12.2017 एवं शासनादेश संख्या–2169/86–2019–57(सा0)/2017 टी0सी0–1 दिनांक 09.10.2019 में दिये गये निर्देशानुसार ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से उ0प्र0 उपखनिज (परिहार) नियमावली–1963 के अध्याय–4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं0–69/खनिज–30, बांदा दिनांक 27.01.2020 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बांदा की तहसील नरैनी स्थित ग्राम–गिरवां के गाटा सं0–1876 (खण्ड सं0–4) रकबा 1.21 हे0 में मात्रा 12,100 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्डर हेतु मू0 331.00 रू0 प्रति घनमीटर की दर से ई–निविदा सह ई–नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 20.06.2020 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है।

शासनादेश दिनांक 09.10.2019 के बिन्दु सं0–10(2) के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री–बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रू0 40,05,100.00 (12100 x 331) का 50 प्रतिशत के समतुल्य धनराशि रू0 20,02,550.00 (25 प्रतिशत प्रतिभूति एवं 25 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नही होगा।"

शासनादेश दिनांक 09.10.2019 में दी गयी शर्ते :–

(1) प्रथम वर्ष के लिए देय नीलामी/पट्टा धनराशि की गणना पट्टा क्षेत्र के लिये विज्ञप्ति में निर्धारित मात्रा घन मी0 को ई–निविदा/ई–नीलामी की दर रूपया प्रति घन मी0 से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षो में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तद्नुसार अनुवर्ती वर्षो की नीलामी धनराशि में वृद्धि होगी, तद्नुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली–1963 के चतुर्थ अनुसूची के अनुसार त्रैमासिक किश्त अग्रिम रूप से जमा की जायेगी।

(2) प्रस्तावक को नियम–17 के प्रावधानों के अनुसार रू0 8,000.00 जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो–कॉर्डिनेट्स भी इंगित किया जायेगा तथा नियम–35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।

(3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण–पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

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(4) पर्यावरण अनापत्ति प्रमाण–पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन संक्रियायें प्रारम्भ की जानी है।

(5) प्रस्तावक द्वारा नियम–34 के अनुसार क्षेत्र के भूमि–उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि रू0 2,00,000.00 की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बांदा के पक्ष में 10 वर्ष के लिये बंधक हो, को जमा करेगा।

(6) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानो के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजो के खनन एवं परिवहन की अनुमति होगी।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 50 प्रतिशत के समतुल्य धनराशि रु0 20,02,550.00 (बीस लाख दो हजार पांच सौ पचास रूपये मात्र) में जमा अर्नेस्ट मनी रु0 4,84,000.00 को समायोजित करते हुये अवशेष **धनराशि रु0 15,18,550.00 (पंद्रह लाख अठ्ठारह हजार पांच सौ पचास रूपये मात्र)** को जनपद के निर्धारित लेखा शीर्षक "0853–अलौह–खनन तथा धातुकर्म उद्योग–102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क–01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बांदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये उत्तरदायी आप स्वयं होंगे।

06.X.2020

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि0/रा0)/
कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।

अपर जिलाधिकारी (वि0/रा0)/
कृते जिलाधिकारी, बाँदा।

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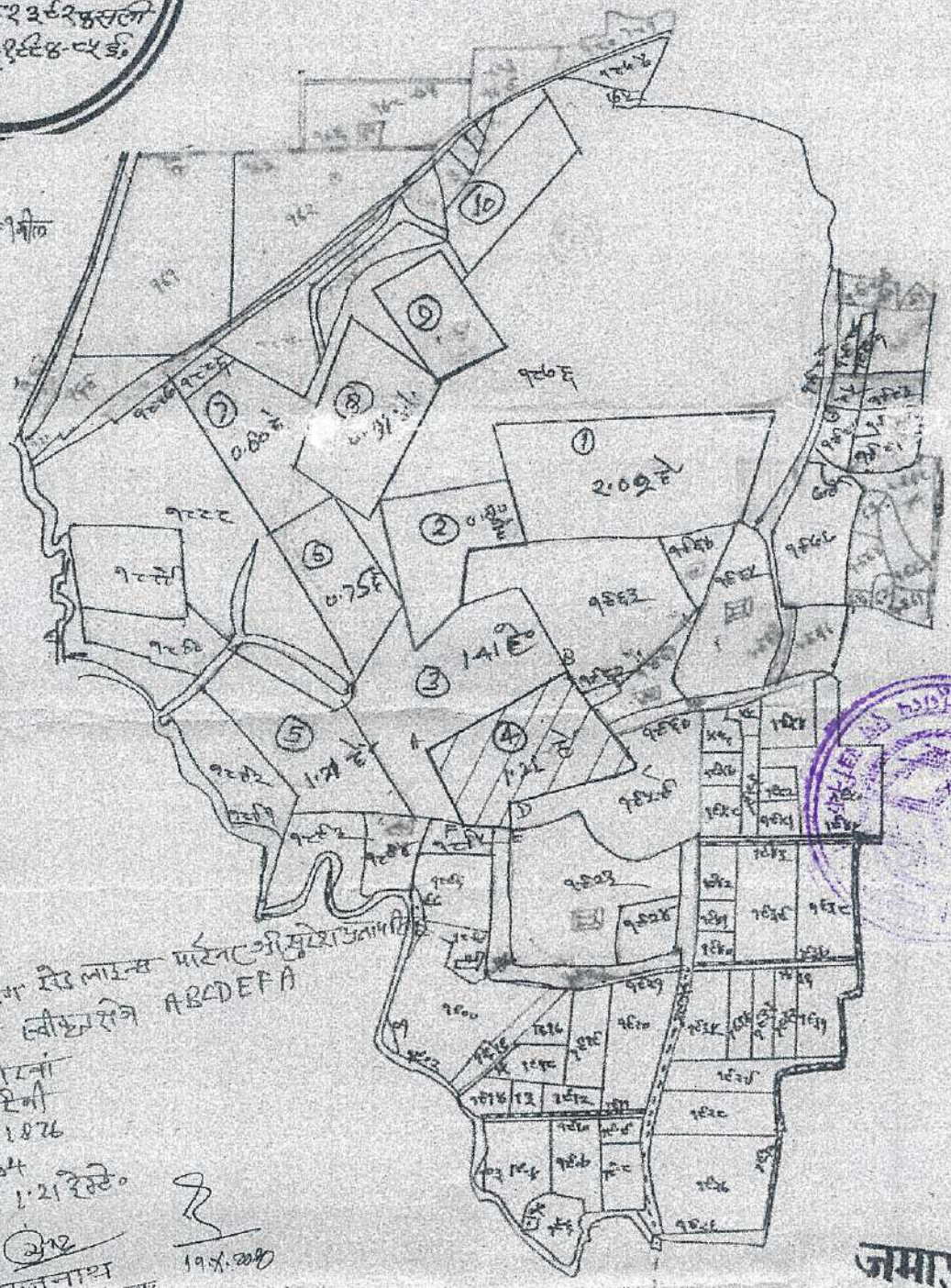
ANNEXURE – II
(CERTIFIED KHASRA MAP)

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

मानचित्र
ग्राम- गिरवाँ
परगना व तहसील- नरैनी
जिला- बाँदा
चक बन्दी वर्ष १३९२ फसली
तदानुसार सन् १९९४-९५ ई.


पैमाना:- १६ इंच = १ मील
2.09 हे
0.75 हे
1.41 हे
1.71 हे
1.21 हे
श्री नटराज रेड लाइन्स प्राइवेट श्री सुरेश पुत्र
ने पक्ष में स्वीकृत क्षेत्र ABCDEFA
ग्राम - गिरवाँ
तह. नरैनी
गाटा सं. 1876
खण्ड सं. 04
रकबा 1.21 हेक्टे.
राजनाथ
अधिकारी सर्वेक्षक
खनिज विभाग
बाँदा
19.8.2010
खान अधिकारी
बाँदा
जमापुर
SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

ANNEXURE –III

(Google map of 500 m)

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

ANNEXURE III- Google map of 500 m radius buffer zone

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

PROFORMA-01

AUTHORISATION LETTER BY THE LESSEE

I, Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh, here by authorize Mr. Sandeep Kumar, RQP/UPDGM/014/2019 to prepare the Mining Plan of our Granite, Khanda, Gitty, Boulder Mining Gata No. 1876 (Khand- 04), over an area of 1.21 ha. (2.98 acre) located at Village- Girwan, Tehsil- Naraini, District- Banda, (U.P.) Under Rule 34(4) of Uttar Pradesh Miner Mineral Concession Rule 1963.

It is therefore requested to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

Name of RQP : - Mr. Sandeep Kumar
RQP/UPDGM/014/2019

Place: Banda
Date:

Lessee
(Suresh Pratap Singh)

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

PROFORMA-02

CERTIFICATE

I, Mr Sandeep Kumar hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the project proponent will approach the Director General of Mines Safety (DGMS).

2. It is further certified that the aforesaid Mining Plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with project proponent his representative.

3. It is also certified that the information furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place: Lucknow

Date:

Prepared by

Name of RQP- Mr. Sandeep Kumar
RQP/UPDGM/014/2019

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

PROFORMA-03

DECLARATION

Mining Plan with Mine Closure Plan in respect of Granite, Khanda, Gitty, Boulder Mining over an area 1.21 ha (2.98 acre) situated at Village- Girwan, Tehsil- Naraini, District- Banda (U.P.) of Shri Suresh Pratap Singh S/o Shri Tej Pratap Singh R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.), has been prepared in full consultation with me and I understand its contents and agree to implement the same in accordance with law and in case of default the approval would be withdrawn.

Place: Banda

Date:

Lessee

(Suresh Pratap Singh)

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019

Form-B

DIRECTORATE OF GEOLOGY AND MINING, UP

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

SHRI SANDEEP KUMAR S/o **SHRI MAHIPAAL SINGH.**

R/o H.No.-500/14, Shakuntalam Awaas Vikas Colony, Circular Road, Muzaffar Nagar.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by RECOGNISED as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is RQP/UPDGM/No. 014 /Year 2019
2. This recognition is valid for a period of 05 years from **05-03-2019 to 04-03-2024.**
3. His office address is H.No.-500/14, Shakuntalam Awaas Vikas Colony, Circular Road, Muzaffar Nagar.
4. His mail ID-sjawla733@gmail.com.
5. Contact No.-8126253120.
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.

Specimen Signature of RQP

Place: Lucknow
Date: 05. 03. 2019

(Dr. Roshan Jacob)
Director

SANDEEP KUMAR
RQP/UPDGM/No.014/Year 2019